IN HON'BLE NATIONAL GREEN TRIBUNAL

SITTING AT NEW DELHI

ORIGINAL APPLICATION NO. 497 OF 2022

IN THE MATTER OF:

SUNNY YADAV ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ANR. ... RESPONDENT

AND IN THE MATTER OF:

Sunil Kumar Verma, S/o Late Mahesh Chnad Verma R/o Karanjit Nagar Opposite Railway Maal Godam Distt. Mainpuri Railway station Road

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Joint Counter Affidavit on behalf of Dyal Bricks Kiln Nagaria District Mainpuri Arrayed, as one of the respondent number one, buy means of the order of Tribunal dated. 21.12.2023	1-9
2.	Photo State copy of the consent order from UP Pollution control board in respect to Air Pollution Dated 31.07.2014 Annexure – 1	10-15

3.	Photo state copy of the Water (Control and pollution Act, 1974 dated 31.07.2014 Annex. 2	16-21
4.	Certification of engineering design of brick kilns by civil engineering drawing of Hi Draught Zig Zag Brick kilns dated 02.02.2019 along with drawing. Annex.3	22-35
5.	Consent order under section 21/22 of the Air (Prevention	36-38

	and control of pollution) Act 1981 dated 6.7.2021 annex.4	-
6	Consent order under 25/26 of the (Water prevention and control of pollution) Act 1974 dated 6.7.2021 annex.5	39-41
6-A	Grant of consent in respect to Ms Shiv brick kilns in Gata no. 140, Ghitoli ,Tes. Mainpuri distt. Mainpuri. Annex.6	42-83
6-B	Consent under Water (control of pollution) Act 1974 dated 23.6.2021	
	Consent under Air (prevention and control of pollution) Act 1981 dated 24.12.20	
	Old consent in respect to Shiv brick kilns dated 2014 :	
6C	consent in respect to m/s Shiv brick kilns village Ghitoli distt Mainpuri dated 31.7.14. 1. Consent (Water prevention and control of pollution) Act 1981 dated 31.7.14. 2. Consent (Air pollution and control) Act 1981 dated 31.7.14 3. Consent order dated 31.7.14 4. Drawing of Hi draught Zig zag brick kilns designed	
7.	**Consent orders in respect to M/s Govind bricks works Devamai Mainpuri. Annex.7** a. consent under 21/22 (prevention and control of pollution) act 1981 dated 24.11.19 b. consent under the water (prevention and control of pollution)	84-125

	Act 1974 dated 24.11.19 c. Old consent under Air pollution and control act 1981 and water control of pollution act 1974 dated 31.7.14 d. civil engineering design of M/s Govind brick works village agar road, Devamai distt. Mainpuri UP.	
8	Vakalat nama -	126

Divya Singh
Advocate for
Respondent No
1 to 3.

CH-No 1009 MC Sitalwad
Supreme Court of India
New Delhi - 1
E-No- D/6372 Mo No- 9599017054
Email. Singhidivya11@gmail.com.

Before the National green tribunal New delhi

Original application No. 497 of 2022

SUNNY YADAV .... APPLICANTS

-Versus-

STATE OF UTTAR PRADESH & ANR..... ...RESPONDENTS

Joint counter affidavit on behalf of Dyal bricks kiln Nagaria district Mainpuri

Arrayed, as one of the respondent number one , buy means of the order of Tribunal dated 21.12.2023

Affidavit Of,

Sunil Kumar Verma , S/o. - late Mahesh Chand Verma
Age - 61 years R/o.- Karanjit nagar opposite railway
Maal godam mainpuri railway station road.

(Deponent)

NOTARY
A.N SINGH
Supreme Court of India
Regd. No. 16959
Exp. Date:31.01.2025
GOVT. OF INDIA

09 FEB 2024

2

1. That the Deponent established one brick kilns in district Mainpuri in the name and style. Dayal brick kiln Nigeria district Mainpuri state of Uttar Pradesh.
2. That Dayal bricks and tiles were established in khasra number 612, 614, Nagaria Dharan, Mainpuri dehat tahsil Mainpuri district Mainpuri. The deponent obtained consent order from UP pollution control board in form XV on 31/07/2014 By UP pollution control board, consent under water (control of pollution) Act. 1974 V/s 25/26 on 31/07/2014 Photo state. Copy of the consent order are being field and marked as Annex no. 122 to this affidavit.
3. That the Deponent also adopted zig-zag brick kiln design and it was approved by The UPPCB. The deponent is bringing on record the letter/order dated 2.9.2019 and C.B.R.I. Technology kiln zig-zag firing in nurtured and high drought brick kilns, Team energy system by CBRI (Central building research Institute Roorkee)and the same is Being filed Along with Annex No. 3 To this affidavit.
4. That the deponent is also bringing on record consent order given by UPPCB Dated 6/7/2021 under section 21/22 of the Air (Prevention and control of pollution) Act, 1981(as amended) and the same is filed and marked as Annex no.4 to this affidavit. The deponent's brick kiln also

NOTARY
A.N. SINGH
Supreme Court of India
Regd. No. 16959
Exp. Date:31.01.2025
GOVT. OF INDIA

3

obtained consent order section 23/26 of the water (prevention a control of pollution) Act 1974 (as amended) for Discharge of effluent and the same is being filed and marked as Annex no. 5 to this petition.

5. That the deponent is one of the respondent against whom allegations were raised by the applicant Sunny Yadav on wholly nonexistent ground only to damage the reputation and the business of the deponent.

6. That from the facts of the case it appears that Hon'ble NGT wide order dated 29.08.2022 in the present matter passed order regarding verification of factual position of complaint about illegal transportation of the bricks and other anomalies in the brick kilns in distt. Mainpuri State f UP named here in below.

1. M/S Dayal Bricks & Tiles Nagaria District Mainpuri.

2. M/S Shiv Eent Bhatta Ghitoli district Mainpuri and M/S Govind Brick Work Devamai district Mainpuri in violation of environmental norms.

7. That the Hon'ble NGT further passed orders regarding constitution of the joint committee to verify the functional position.

8. That joint committee was constituted comprising of CPCB, UPPCB, and District Magistrate of Mainpuri. The joint committee was directed to submit its report after visiting the site looking the grievance of the applicant. The

NOTARY
A.N. SINGH
Supreme Court of India
Regd. No. 16959
Exp. Date:31.01.2025
GOVT. OF INDIA

committee submitted its report in respect to the facts verification of the brick kilns namely M/S Dayal Bricks and Tiles Nagaria district Mainpuri, M/S Shiv Eent Bhatta Ghitoli Mainpuri M/S Govind Bricks Devamai district Manipuri.

9. That in respect to inspection the following facts are indicated -

a. The brick kilns are having valid, permission granted since 08.05.2002 by UPPCB.

b. The brick kiln was given consent under air (prevention and control of pollution) Act 1981 and water (prevention and control of pollution) Act 1974 by UPPCB which is valid up to 31/7/2025.

c. The important fact is during visit, the brick kiln was not operational. The brick kiln is based on Zig-Zag Technology with installed ID fan.

d. The deponent is bringing on record the entire summary of the report given to the deponent along with the notice regarding pendency of the matter before this Honorable Tribunal and the same has been marked in annexure no. 1 marked to the affidavit.

10. That in respect to the brick kiln, where allegations of pollution were labeled the joint committee recommendation is very important.

NOTARY
A.N. SINGH
Supreme Court of India
Regd. No. 16959
Exp. Date:31.01.2025
GOVT. OF INDIA

5

In the joint committee recommendation this fact is substantiated that the brick kilns were established on or before 2005, following the applicable guidelines existed at that time and certainly these guidelines were the guidelines of the Zila Panchayat and for this reason the brick kiln owner obtained consent under air (prevention and control of pollution) Act 1981 and water (prevention and control of pollution) Act 1974 from UPPCB. In respect to the present guidelines it is admitted position that notification number 921/55 - parya / 12-94/(parya)/11 dated 27.06.2022 are applicable for sitting criteria for the establishment of the new brick kilns in the state of Uttar Pradesh.

11. That it is admitted position on behalf of the UPPCB in pursuance to the notification dated 27.06.2012 in respect to provisions of rule 2 of rules 2012 (distance from residential area/ population/ sensitive area/ mango or fruit orchard) the deponent respectfully submits that 2012 rules are prospective in nature. Thus the brick kilns establish prior to the rule the distance criteria of 2012 rules cannot be followed.

12. That the deponent obtained consent orders by UPPCB in 2014 and it is continuing since then.

NOTARY
A.N. SINGH
Supreme Court of India
Regd. No. 16959
Exp. Date:31.01.2025
GOVT. OF INDIA

6

The deponent obtained consent order under the air (prevention and control pollution) Act 1981 and the water (prevention and control of the population) Act 1974. True copy of the same are being filled herewith and marked as annexure no.1.....

13. That the deponent changed technology and obtained Zig-Zag tunnel Technology and received under the set of civil engineering drownings of Hi Draught Zig Zag brick kiln designed and developed by Central Building Research Institute, Roorkee.

Photostat copy of the feasibility report CBRI technology on pollution control in brick kilns Zig- Zag firing technology in natural and high drought brick kilns are being filled herein and marked as annexure no. 2.

14. That the brick kilns according to guidelines, The deponent is maintaining all standards and using also the bio-fuels as per the various directions issued by this Honorable Tribunal from time to time. The deponent is careful about adequate stack emission monitoring facility and moved application for obtaining consent and permission from state ground water department. Pakka link road is also maintained and there is good road within the premises of the brick kilns. Not only this for maintaining proper green belt to minimize dust emission green belt existed and it is maintained and trees

NOTARY
A.N. SINGH
Supreme Court of India
Regd. No. 16959
Exp. Date:31.01.2025
GOVT. OF INDIA

7

are also planted for effective maintenance that for prevention of fugitive emission proper water sprinkling are carried out.

15. That the deponent is careful about flow meter installed in bore well for better water management, proper environmental monitoring is taken on record that the deponent is duty bound to follow all norms to protect the healthy environment as per the guidelines of this tribunal as well as direction issued from the pollution department.

NOTARY
A.N. SINGH
Supreme Court of India
Regd. No. 16959
Exp. Date: 31.01.2025
GOVT. OF INDIA

09 FEB 2024

8

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SITTING AT NEW DELHI

ORIGINAL APPLICATION NO.497/2022

IN THE MATTER OF:-

SUNNY YADAV .... APPLICANTS

-Versus-

STATE OF UTTAR PRADESH & ANR..... ...RESPONDENTS

AND IN THE MATTER OF : -

Sunil Kumar Verma, s/o late Mahesh Chand Verma r/o Karanjit nagar opposite railway Maal godam distt. mainpuri railway station road.

Deponent

AFFIDAVIT

I, Sunil Kumar Verma, aged about 40 years s/o late Mahesh Chand Verma r/o Karanjit nagar opposite railway Maal godam distt. mainpuri railway station road. Presently at new Delhi,do hereby solemnly affirm and declare as under:

NOTARY
A.N. SINGH
Supreme Court of India
Regd. No. 16959
Exp. Date:31.01.2025
GOVT. OF INDIA

9

1. That I am the Respondent No.1 and 2 in the above mentioned matter and as such am fully conversant with the facts and circumstances of the case and competent to swear this affidavit.

2. That the contents of the present Application and affedavit, have been drafted by my counsel as per my instructions and the contents of the same have been duly read and understood by me. I hereby state that the facts stated therein are all true and correct to my knowledge. The contents of the same may kindly be read as part and parcel of the present affidavit as well, as the same are not being repeated herein for the sake of brevity.

3. That the contents of para 1 to 3 are true and correct to the best of my knowledge and belief.

Divya Sylvi
I Identify the deponent who has Signed/Put T.I. in my presence

Sunil Verma
Deponent

Verification:

Verified at New Delhi on this 9th day of ~~March~~, 2024 that the contents of the affidavit are true and correct to my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

09 FEB 2024

NOTARY A.N. SINGH Supreme Court of India Regd. No. 16959 Exp. Date:31.01.2025 GOVT. OF INDIA

ATTESTED
A.N. Singh, Adv.
Notary Public
Govt. of India, New Delhi

09 FEB 2024

Sunil Verma
Deponent

660 ANNEXURE NO. 1

दूरभाष सं0 (05612) 230836

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

भवन सख्या–3/5 बी, सेक्टर–3, सुहाग नगर,

फिरोजाबाद।

पंजीकृत

संदर्भ संख्याः 610/MI-161/~~एफ0सी0ए0~~/14 दिनांक 31/07/14

सेवा में,

मेसर्स दयाल प्रिन्ट एण्ड पायल्स
ग्राम-नगरिया धारऊ
जनपद-मैनपुरी

विषयः **वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा–21 के अन्तर्गत गैसीय उत्सर्जन हेतु सहमति वायु के सम्बंध में।**

महोदय,

उपरोक्त विषयक के संदर्भ में कृपया आप अपने आवेदन पत्र दिनांक 8.7.14 एवं कार्यालय में प्रस्तुत अन्तिम सूचना दिनांक ..... का सन्दर्भ ग्रहण करें। आपके आवेदन पत्र के परीक्षण / स्थल निरीक्षण के उपरान्त आपको गैसीय उत्सर्जन हेतु सशर्त सहमति आदेश संख्या F-774 सहमति (वायु) आदेश/2014 दिनांक 31-7-14 को संलग्न कर प्रेषित किया जा रहा है। आपका ध्यान निम्नलिखित विशेष शर्तो की ओर आकर्षित किया जाता है।

1. सहमति आदेश में वर्णित समस्त शर्तो एवं निम्नलिखित बिन्दुओं पर प्रभावी अनुपालन सुनिश्चित करें एवं इसकी मासिक अनुपालन आख्या प्रत्येक माह प्रेषित करना सुनिश्चित करें।
2. स्थापित डी0जी0सेट /डीजल इंजन से संलग्न चिमनी (एग्झास्ट) की ऊँचाई बोर्ड मानकों के अनुरूप ऊँची रखी जाये। डी0जी0सेट से ध्वनि प्रदूषण की रोकथाम हेतु एकास्टिक इनक्लोजर स्थापित किया जाना सुनिश्चित किया जाये।
3. फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की नवीनतम अनुश्रवण आख्या इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करना सुनिश्चित करे।
4. वायु प्रदूषण की रोकथाम हेतु स्थापित वायु प्रदूषण नियन्त्रण व्यवस्था जैसे बैफिल्ड ग्रेंविटी सेटलिंग चैम्बर (प्राप्त निर्धारित डिजायन के अनुसार) एवं गैसीय उत्सर्जन हेतु स्थापित 30 मीटर ऊँची स्थिर चिमनी का प्राविधान, संचालन एवं रखरखाव इस प्रकार किया जाये कि वायु प्रदूषणकारी अवयवों (एस0पी0एम0) की मात्रा बोर्ड द्वारा निर्धारित मानक (750 मिग्राप्रति नार्मल घनमीटर) से सदैव कम रहे। चिमनी बाईपास की स्थायी रूप से बन्दी सुनिश्चित की जाये।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्य क्षमता सम्बन्धी आख्या एवं अपने ईट भटठे का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।
6. ईट भटठे का संचालन इस प्रकार से हो कि आस–पास के पर्यावरण एवं वायु मण्डल की गुणता पर विपरीत प्रभाव न पड़े।
7. ईट भटठे के चारो तरफ कम से कम 10 मीटर चौड़ी, ऊँचे, घने, प्रदूषणरोधी किस्म के वृक्षों की हरित पट्टिका विकसित की जाये तथा भूमि के कुल क्षेत्रफल के एक तिहाई भाग जिसमें हरित पटिटका भी सम्मिलित होगी, वृक्षारोपण किया जाये। जिस दिशा में वृक्षारोपण हेतु स्थल उपलब्ध न हो उस दिशा में 3 मीटर ऊँची दीवार का निर्माण किया जाये।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिये ही मान्य है।
9. आपके ईट भटठे की आडिट की हुई नवीनतम बैलेन्स शीट की प्रतिलिपि या चार्टर्ड एकाउन्टेंट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति +वर्तमान सम्पत्ति -वर्तमान देनदारियों) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जॉच की जा सके।
10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में उपकर विवरणी भेजने की सलाह दी जाती है।

...2/–

11. वायु प्रदूषण नियंत्रण व्यवस्था के रूप में स्थापित ग्रेविटी सेटलिंग चैम्बरों की सफाई प्रत्येक ईट उत्पादन चक्र में सुनिश्चित की जाये तथा एकत्रित फ्लाई ऐश को ईट के निर्माण में प्रयोग की जाये। चिमनी से जुड़ने वाली बाईपास डक्ट की स्थायी रूप से बन्दी सुनिश्चित की जाये।
12. ईट भटठे से जनित सालिड वेस्ट (ऐश) का उचित निस्तारण ईट उत्पादन में पुनः प्रयोग /लैण्ड फिलिंग में सुनिश्चित किया जाये।
13. तड़ित हमले के कारण भट्टे / चिमनी को क्षतिग्रस्त होने से बचाने के लिए लोक निर्माण विभाग के मानकों के अनुसार तड़ित अवरोधक स्थापित किया जाए।
14. ईधन के रूप में उचित ग्रेड के कोयलें का प्रयोग किया जाए।
15. स्पेन्ट आर्गेनिक साल्वेन्ट, आयली रेजड्यूज, पेट् कोक, फिल्टर प्रेस केक (हैजार्डस वेस्ट) एवं अन्य वेस्ट (जैसे–प्लास्टिक, रबर इत्यादि) का प्रयोग ईधन के रूप में ईट भट्ठे में न किया जाये।
16. अनलोडिंग साइड पर अनबर्न्ट ब्रिक की सोलिंग किया जाये, जिससे धूल न उड़े साथ ही धूल उड़ने से रोकने हेतु वर्किंग एरिया में प्रतिदिन नियमित रूप से पानी के छिड़काव हेतु आवश्यक व्यवस्था स्थापित किया जाये।
17. ईट भटठा संचालन हेतु सम्बन्धित विभागो यथा जिलाधिकारी कार्यालय से खनन कार्य की अनुमति, जिला पंचायत से नवीनतम लायसेन्स तथा व्यापार कर आदि से प्राप्त पंजीयन प्रमाण पत्र/अनुज्ञा पत्र/अनुमति की प्रतियॉ व अन्य प्रपत्र इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित किया जाये।
18. ईट भट्ठा संचालित होने से आस–पास के आबादी, बाग–बागीचों आदि पर कोई प्रतिकूल प्रभाव पड़ने अथवा वायु प्रदूषण सम्बंधी कोई शिकायत प्राप्त होने तथा उसकी पुष्टि होने पर निर्गत सहमति आदेश रिवोक कर दिया जायेगा।
19. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी गजट अधिसूचना संख्या 176(ई) दिनांक 02.04.96 (यथासंशोधित) द्वारा ईट भट्टों के सम्बन्ध में जारी निर्देशों तथा उत्सर्जन मानकों का अनुपालन सुनिश्चित किया जाए।
20. ईट भट्टों से फेलने वाले पर्यावरणीय प्रदूषण के सम्बन्ध में मा0 उच्च न्यायालय में दायर विभिन्न याचिकाओं के सम्बन्ध में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.09.96 का अक्षरशः अनुपालन किया जाए।
21. यह सहमति आदेश ईट भट्ठा संचालन हेतु समय–समय पर खनन सम्बन्धी पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा जारी अधिसूचनाओं/मा0 न्यायालय द्वारा पारित आदेशों/नेशनल ग्रीन ट्रिवूनल द्वारा जारी आदेशों के अनुपालन में ईट भट्ठे को खनन सम्बन्धी अनुमति पर्यावर्णीय स्वीकृति सक्षम अधिकारी से प्राप्त किया जाना अनिवार्य होगा।
22. मा0 सर्वोच्च न्यायालय, नई दिल्ली द्वारा एस0एल0पी0 (सी) नं0 19628–19629/2009 के अन्तर्गत आई0ए0 नं0 12–13/2011 में पारित आदेश दिनांक 27.02.12 एवं समय–समय पर खनन के सम्बन्ध में माननीय न्यायालयों एवं नेशनल ग्रीन ट्रिवूनल द्वारा पारित आदेशों के अधीन यह सहमति आदेश विधिमान्य होगा।
23. यह सहमति आदेश दिनांक 30.9.19 तक के लिये जारी की जा रही है जो आवेदन में अंकित वर्तमान उत्पादन एवं ईंधन की मात्रा हेतु अनुमन्य है।
24. यह सहमति आदेश सहमति आवेदन पत्र दिनांक 8.7.14 में अंकित उत्पादन क्षमता तथा ईंधन की खपत के लिये ही मान्य है। बिना पूर्व अनुमति के भट्टे में किसी भी प्रकार का परिर्वतन अनुमन्य नहीं है।

उपरोक्त शर्तो का पूर्ण अनुपालन न पाये जाने पर ईट भटठे के विरूद्ध प्रदूषण नियन्त्रण अधिनियमों में वर्णित प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, के पास वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो पर विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

भवदीय

31/7/14

(राजेन्द्र प्रसाद)
क्षेत्रीय अधिकारी

संलग्नकः उपरोक्तानुसार।

पृ0सं0 एवं दिनांक– उपरोक्त।
प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी/प्रभारी अधिकारी (खनन), मैनपुरी।
2. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. अपर मुख्य अधिकारी, जिला पंचायत, मैनपुरी।

क्षेत्रीय अधिकारी

68 | 2

(1)

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद - 283 203

केवल सरिता / भूमि में निस्तारण के लिये
वर्तमान / बदली हुई क्षमता के लिये

फार्म XV

सहमति आदेश - प्रपत्र

संख्या F-755 /सहमति (जल) आदेश/ 2014 दिनांक 31.07.14

विषय दयाल प्रिन्स एण्ड टायल्स खसरा नं० 613, 614, नगरिया धारऊ मैनपुरी देहात तह० मैनपुरी जनपद- मैनपुरी

जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 (यथा संशोधित) की धारा 25 / 26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

सन्दर्भ : आवेदन पत्र संख्या — दिनांक 8.7.14

जल राशि या सीवर में या भूमि पर बहि:श्राव के निस्तारण के लिये जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम 1974 जिसे आगे उक्त अधिनियम, कहा गया है, के अधीन प्राप्त करने के लिये उपयुक्त आवेदन पत्र के निर्देश में मै० दयाल प्रिन्स एण्ड टायल्स मैनपुरी को उसके परिसर से निकलने वाले उसके घरेलू / औद्योगिक बहि:श्राव के स्थानीय सरिता / नदी / कुयें में / भूमि पर निस्तारण करने के लिये अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तो के अनुसार बोर्ड द्वारा अधिकार दिया जाता है।

(2) यह सहमति वर्ष 2014 के मास अगस्त दिनांक 01/10/14 से 30/09/19 अवधि के लिये विधि मान्य होगी।

(3) इस सहमति आदेश में अंकित किसी सूचना अथवा सहमति शर्तो के अंकित होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण)अधिनियम, 1974 तथा इसके संशोधित अधिनियम 1978 एवं 1988 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तो पर पुन: विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिये संरक्षित रखती है। उत्तर प्रदेश प्रदूषण बोर्ड के लिये और उसकी ओर से।

क्षेत्रीय अधिकारी

संलग्नक : अनुलग्नक (सहमति शर्तें)

13 **69**

(2)

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद - 283 203

सहमति आदेश सं. F-755 सहमति(जल)/ 2014 दिनांक 31.07.14 का संलग्नक

सहमति शर्ते

1- अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नही होनी चाहिये।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी.^{3}	अधिकतम प्रति घंटे निस्तारण मी.^{3}
(1) घरेलू	1.6 कि0 ली0/ दि0	
(2) औद्योगिक	शून्य	
(अ) प्रक्रिया जल ब्लीड धाने के जल सहित		
(ब) शीतलन जल		

2- ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्रित करने के लिये अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाय, एकत्र करने की व्यवस्था के अन्तिम छोर पर टर्मिनल, मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिये। कोई भी उत्प्रवाह टर्मिनल मैनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नही करना चाहिये। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्रित करने की व्यवस्था में प्रवेश नहीं करना चाहिये तथा यह सुनिश्चित करें कि घरेलू उत्प्रवाह स्टार्म वाटर ड्रेन में निस्तारित न हो।

3- घरेलू उत्प्रवाह सैप्टिक टैंक या अन्य शुद्धिकरण संयत्र में शुद्धिकृत किया जिससे कि शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

27^0 से0 पर 3 दिन की बी0 ओ0 डी0	30 मिग्रा/ ली0 से अधिक न हो।
कुल निलम्बित ठोस	100 मिग्रा/ली0 से अधिक न हो।

4- सभी प्रक्रियाओं में जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों से धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाय कि उत्प्रवाह बोर्ड द्वारा सं. 713 / 37/83/19 ए0 आर0 एन0 दिनांक 6-4-83 में निर्धारित के अनुरूप हों।

5- अन्य प्रचालक जिनके मान, मानक न दिये गये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानको से अधिक नही होना चाहिये।

6- घरेलू तथा औद्योगिक ठोस के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद संशोधनों के अनुरूप होनी चाहिये।

7- विश्लेषित करने के लिये नमूना शर्त सं. 2 में संदर्भित टर्मिनल मैनहोल से एकत्रित किया जाना चाहिये।

8- शर्त संख्या 2 में संदर्भित टर्मिनल मैनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त कम से कम M"x15" साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चैम्बर होने चाहिये टर्मिनल मैनहोल में उत्प्रवाह मापन तथा विश्लेषण के लिये नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

9- शुद्धिकरण घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या 2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाय। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की उचित व्यवस्था होनी चाहिये ।

10- शुद्धिकरण घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या 9 में वर्णित संयुक्त बिन्दु से अन्तिम निस्तारण बिन्दु सेप्टिक टैंक/सोकपिट ..... में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाय।

पक्की ड्रेन या पाइप को इस प्रकार बिछाना चाहिये जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाए टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जले। बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।

11- इन शर्तो का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह, मापन, नमूना एकत्र करने की व्यवस्था टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि. ..... दो माह ..... या उसके पहले पूर्ण अनुपालन किया जाय।

12- बोर्ड से सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की 10 तारीख तक मासिक प्रगति आख्या, सहमति शर्तो की अनुपालन आख्या के साथ जरूर भेजें।

13- विस्तृत निर्माण स्थल रेखचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व लेआउट प्लान तथा शर्त 8,9 व 10 में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी होने के एक माह के भीतर बोर्ड को भेजें।

14- परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली- भाँति रखा जाय और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाय। कच्चे माल, उत्पादन या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जाये।

15- फैक्ट्री परिसर से उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थो का भली-भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(1) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिये इस प्रकार प्रयोग सुनिश्चित किया जाय कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाय।

(2) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियन्त्रित प्रज्वलन' किया जाय।

(3) जैविक अपघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

16- विषैले पदार्थ का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्ति कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाये। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

17- यदि फैक्ट्री के किसी संयत्र / संयत्रों में दोष पूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाये और / या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी/ मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाय।

18- प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रखरखाव स्थापित करे सभी पाइप बाल्ब, सीवर और ड्रेन रसावरोधी होने चाहिये। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिये।

19- प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिये उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिये।

20- शुद्धिकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन तीन महीने में एक ही बार लिया जाय और उन्हे शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिये विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण के बाद तुरन्त / समय - समय पर विश्लेषण आख्या बोर्ड में जमा की जाये।

21- प्रार्थी / कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिये गये निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत आदेश / निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तो का उल्लघंन करें तो कानून / अधिनियम के प्रावधानों के अन्तर्गत विधिक कार्यवाही के लिये उत्तरदायी होगी।

22- प्रार्थी बोर्ड की लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदलें या परिवर्तन करे।

23- उपरोक्त शर्ते जब तक अधिनियम / संशोधित अधिनियम की धारा 27 (2) के अन्तर्गत समाप्त नही कर दी जाती है, तब तक लागू रहेंगी।

24- प्रार्थी को सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तिन निस्तारण बिन्दु के चालू होने और / या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो तक, सहमति आदेश के नवीनीकरण हेतु आवेदन करना चाहिये।

25- एक निरीक्षण पुस्तिका खोली जानी चाहिये और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिये।

26- प्रार्थी उत्प्रवाह शुद्धीकरण संयत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियन्त्रण से सम्बन्धित सूचना फैक्ट्री बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।

27- फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर वाली नदी या सिंचाई योग्य फार्म तक उत्प्रवाह ले जाने वाली चैनल, सीवर ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिसमें एनारोबिक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाये।

28- निदेशक (निदेशकों), साझेदार (साझेदारों) प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाये।

29- इस सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तो के होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम 1978 की धारा 27(2) के अन्तर्गत वर्णित किसी भी / सभी शर्तो में पुनः विचार करने या संशोधन के लिये, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति आरक्षित रखता है।

क्षेत्रीय अधिकारी

Dayashankar
"True Copy"

72 Annexure No 2

16

दूरभाष सं0 (05612) 230836

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
भवन सख्या 3/5 बी, सेक्टर 3, सुहाग नगर,
फिरोजाबाद।

संदर्भ संख्या: 609 / MS-161 / 14 दिनांक 31/07/14 पंजीकृत

सेवा में,

मेसर्स दयाल प्रिन्स एण्ड ब्रदर्स
ग्राम नगरिया चारऊ
मैनपुरी

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा–25/26 के अन्तर्गत घरेलू/प्रकिया जनित उप्रवाह के निस्तारण हेतु सहमति।**

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दि0 8.7.14 एवं अन्तिम सूचना दिनांक ..... का सन्दर्भ ग्रहण करें। आपके सहमति आवेदन पत्र के परीक्षण के उपरान्त आपको उत्प्रवाह निस्तारण हेतु सशर्त सहमति आदेश संख्या F-755 सहमति (जल) आदेश/2014 दिनांक 31.7.14 को संलग्न कर प्रेषित किया जा रहा है। आपका ध्यान निम्नलिखित विशेष शर्तों की ओर आकर्षित किया जाता है।

1. सहमति में दी गयी शर्ते निम्नलिखित बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें एवं इस कार्यालय में अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न बिन्दुओ पर जल मापक मीटर अवश्य लगवायें। मीटर की रीड़िग हर महीने समय से अवश्य भेजे।
3. ईट भट्टे के प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–वाच या अन्य कोई मापक यन्त्र लगवायें। वी–वाच की मापी गई सूचनायें तथा कैलीब्रेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धिकरण संयत्र के डिजायन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले–आउट प्लान) इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करें। वर्तमान में घरेलू उत्प्रवाह का निस्तारण भूमि पर किया जा रहा है तो निस्तारण हेतु समुचित सेप्टिक टैंक/सोकपिट की स्थापना सुनिश्चित करें।
5. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारण न किया जाये।
6. स्थापित उत्प्रवाह शुद्धिकरण संयन्त्र का प्रभावी संचालन तथा रखरखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
7. ठोस अपशिष्ट पदार्थो को इस प्रकार निस्तारण करना सुनिश्चित करें जिससे से की नदी, सरिता भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषण न हो।
8. ईट भट्ठे के चारों तरफ कम से कम 10 मीटर चौड़ी, उँचे, घने, प्रदूषणरोधी किस्म के वृक्षों की हरित पट्टिका विकसित की जाये तथा प्रस्तावित भूमि के कुल क्षेत्रफल के एक तिहाई भाग जिसमें हरित पट्टिका भी सम्मिलित होगी, वृक्षारोपण किया जाये। जिस दिशा में वृक्षारोपण हेतु स्थल उपलब्ध न हो उस दिशा में तीन मीटर उँची दीवार का निर्माण किया जाये।
9. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्प्रवाह की मात्रा के लिए ही मान्य है।
10. आपके ईट भट्टे की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियों) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं, जिससे कि आपके द्वारा देय सहमति शुल्क की जॉच की जा सके।
11. आपको उपकर अधिनियम, 1977 में वाछितं नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में उपकर विवरणी भेजने की सलाह दी जाती है।
12. जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के वैधानिक प्राविधानों का अक्षरशः अनुपालन किया जाये।
13. तड़ित हमले के कारण भट्टे / चिमनी को क्षतिग्रस्त होने से बचाने के लिए लोक निर्माण विभाग के मानकों के अनुसार तड़ित अवरोधक स्थापित किया जाए।

..2/–

14. ईट निर्माण प्रकिया में टाप स्वायल के साथ नान हैजार्डस इण्डस्ट्रियल वेस्ट जैसे स्टोन डस्ट ,राइस हस्क ऐश, रेड मड इत्यादि का यथा सम्भव प्रयोग किया जाये।
15. स्पेन्ट आर्गेनिक साल्वेन्ट, आयली रेजड्यूज, पेट कोक, फिल्टर प्रेस केक (हैजार्डस वेस्ट) एवं अन्य वेस्ट (जैसे–प्लास्टिक, रबर इत्यादि) का प्रयोग ईधन के रूप में ईट भट्ठे में न किया जाये।
16. अनलोडिंग साइड पर अनबर्न्ट ब्रिक की सोलिंग किया जाये, जिससे धूल न उड़े साथ ही धूल उड़ने से रोकने हेतु वर्किंग एरिया में प्रतिदिन नियमित रूप से पानी के छिड़काव हेतु आवश्यक व्यवस्था स्थापित किया जाये।
17. ईट भट्ठा संचालित होने से आस–पास के आबादी, बाग–बागीचों आदि पर कोई प्रतिकूल प्रभाव पड़ने अथवा वायु प्रदूषण सम्बंधी कोई शिकायत प्राप्त होने तथा उसकी पुष्टि होने पर निर्गत सहमति आदेश रिवोक कर दिया जायेगा।
18. ईट भट्टा संचालन हेतु संम्बन्धित विभागों यथा जिलाधिकारी कार्यालय से खनन कार्य की अनुमति, जिला पंचायत से नवीनतम लाइसेन्स तथा व्यापार कर आदि से प्राप्त पंजीयन प्रमाण पत्र / अनुज्ञा पत्र / अनुमति की प्रतियॉ इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित की जायें।
19. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी गजट अधिसूचना संख्या 176(ई) दिनांक 02.04.96 (यथासशोंधित) द्वारा ईट भट्टों के सम्बन्ध में जारी निर्देशों तथा उत्सर्जन मानकों का अनुपालन सुनिश्चित किया जायेगा।
20. ईट भट्ठों से फैलने वाले पर्यावरणीय प्रदूषण के सम्बंध में माननीय उच्च न्यायालय में दायर विभिन्न याचिकाओं के सम्बंध में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.09.96 का अक्षरशः अनुपालन किया जाये।
21. यह सहमति आदेश ईंट भट्ठा संचालन हेतु समय–समय पर खनन सम्बन्धी पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा जारी अधिसूचनाओं/मा0 न्यायालय द्वारा पारित आदेशों/नेशनल ग्रीन ट्रिवूनल द्वारा जारी आदेशों के अनुपालन में ईंट भट्ठे को खनन सम्बन्धी अनुमति पर्यावर्णीय स्वीकृति सक्षम अधिकारी से प्राप्त किया जाना अनिवार्य होगा।
22. मा0 सर्वोच्च न्यायालय, नई दिल्ली द्वारा एस0एल0पी0 (सी) नं0 19628–19629/2009 के अन्तर्गत आई0ए0 नं0 12–13/2011 में पारित आदेश दिनांक 27.02.12 एवं समय–समय पर खनन के सम्बन्ध में माननीय न्यायालयों एवं नेशनल ग्रीन ट्रिवूनल द्वारा पारित आदेशों के अधीन यह सहमति आदेश विधिमान्य होगा।
23. यह सहमति आदेश दिनांक 30.9.19 तक के लिये जारी की जा रही है जो आवेदन में अंकित वर्तमान उत्पादन एवं उत्प्रवाह की मात्रा हेतु अनुमन्य है।
24. यह सहमति आदेश सहमति आवेदन पत्र दिनांक 8.7.14 में अंकित उत्पादन क्षमता एवं उत्प्रवाह की मात्रा के लिये ही मान्य है। बिना पूर्व अनुमति के भट्टे में किसी भी प्रकार का परिर्वतन अनुमन्य नहीं है।

उपरोक्त शर्तो का पूर्ण अनुपालन न पाये जाने पर ईट भट्टे के विरूद्ध प्रदूषण नियन्त्रण अधिनियमों के अनुरूप कार्यवाही की जायेगी।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, के पास जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो पर पुनः विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

भवदीय,
31/7/14
(राजेन्द्र प्रसाद)
क्षेत्रीय अधिकारी

संलग्नकः उपरोक्तानुसार।

पृ0सं0 एवं दिनांक– उपरोक्त।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी/प्रभारी अधिकारी (खनन), मथुरा ।
3. अपर मुख्य अधिकारी, जिला पंचायत, मथुरा ।

क्षेत्रीय अधिकारी

उ. प्र. प्रदूषण नियन्त्रण बोर्ड 18

फिरोजाबाद - 283 203

सहमति आदेश - प्रपत्र

संख्या F-774 /सहमति (वायु) आदेश/ 2014 दिनांक 31.07.14

विषय सहमति मै0 दयाल ब्रिक्स एण्ड टायल्स खसरा न0 813, 814 नगरिया धारऊ भैनपुरी देहात व भैनपुरी जनपद - भैनपुरी

वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम, 1981 की धारा 21 / 22 के अन्तर्गत

सन्दर्भ : आवेदन पत्र संख्या ..... दिनांक 8.7.14

(1) वायु अधिनियम 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै0 दयाल ब्रिक्स एण्ड टायल्स भैनपुरी को अपने संयन्त्रों से संलग्नक में वर्णित शर्तो के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है ।

(2) वायु सहमति दिनांक 01/10/14 से 30/09/19 अवधि तक मान्य है।

(3) इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड, वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम, 1981 धारा 21(6) में तथा इसके संशोधित 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों पर पुन: विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिये आरक्षित है।

क्षेत्रीय अधिकारी

अनुलग्नक : संलग्न
(सहमति शर्तें)

19

(2)

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद - 283 203

संलग्नक सहमति आदेश सं. F-774 सहमति (वायु) आदेश / 2014

दिनांक 31.07.14

सहमति शर्तें

1- फ्लू गैस प्रतिघण्टा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नही होनी चाहिये।

(i)	एस सम्बद्ध चिमनी भूतल से लगभग 30 मीटर ऊँची।
(ii)	-
(iii)	-
(iv)	-
(v)	-
(vi)	

2- वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो,

		मिली ग्राम प्रति नार्मल क्यूबिक मीटर
(i)	सस्पेंडेड पार्टिकुलेट मैटर (एस0 पी0 एम0)	750
(i)	मेटल डस्ट (आयरन, जिंक, कॉपर, आदि ।	-
(iii)	हाइड्रोजन, सल्फर डाई ऑक्साइड, सल्फेट मिस्ट	पी0 पी0 एम0
(iv)	सल्फर डाई ऑक्साइड	-
(v)	कार्बन मोने ऑक्साइड	-
(vi)	हाइड्रो कार्बन	-
(vii)	अमोनिया	-
(viii)	फ्लोरीन	-
(ix)	मरकैप्टेन	
(x)		

3- समय- समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो ।

4- बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयत्रों का अधिस्थापन उद्योग से प्रस्तावित अथवा कार्यरत परिसर में ही हो ।

5- बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हों) किया जा सकता है ।

6- बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये ।

7- इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाय।

8- सहमति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाय । उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाय।

9- (अ) उपरोक्त संदर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाय एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के दो माह..... माह के भीतर प्रस्तुत किया जाय।

10- किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषण अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा 29 से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा-29 उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियन्त्रण) नियम 1983 वर्णित है, को सूचित करना चाहिए ।

11- इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय ।

12- इकाई का रख रखाव इस प्रकार से सुनिश्चित किया जाय कि वायु प्रदूषणकारी तत्वों का उत्सर्जन स्टैक के अतिरिक्त किसी बिन्दु से नहीं होना चाहिये।

13- इकाई द्वारा बोर्ड कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त किसी अन्य ''आउटलेट'' से वायु उत्सर्जन का नमूना एकत्रित किये जाने के सम्बन्ध में समस्त सुविधाओं का प्राविधान किया जाये ।

14- इकाई के आबादी, कृषिक उपज इत्यादि को कोई नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाय ।

15- आवेदनकर्ता /इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले सभी निर्देशों / आदेशों का अनुपालने कड़ाई से किया जाए । किसी भी समय पर दिये गये आदेश/निर्देश अथवा सहमति आदेश की शर्तो का अनुपालन सन्तोषजनक नहीं पाये जाने की स्थिति में आवेदन कर्ता/ इकाई पर विधिक प्राविधान के अन्तर्गत कार्यवाही की जायेगी ।

16- उपरोक्त इंगित समस्त शर्ते अधिनियम की धारा 21 (6) के अन्तर्गत निरस्त न किये जाने तक वैध रहेंगी ।

17- आवेदन कर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाय । यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की ळियान्वयन तिथि एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाये।

18- बोर्ड के अधिकारियों को निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी ।

19- आवेदक को निरीक्षण कर्ता / बोर्ड को अनुश्रवण एवं नियंत्रण संयंत्रों के निर्माण अधिस्थापित अथवा संचालन तथा अन्य सभी सूचनायें वायु प्रदूषण नियंत्रण से सम्बन्धित हों, उपलब्ध करानी होंगी ।

20- इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डायरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी ।

21- इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत वर्णित किसी भी /सभी शर्तो में पुनः विचार करने के लिए, जो उचित हो, का अधिकार व शक्ति बोर्ड के लिए आरक्षित है ।

क्षेत्रीय अधिकारी

Durga Sahni
// True Copy //

22 78 ANNEXURE NO 3

TEAM ENERGY SYSTEMS

Authorized Licence : Central Building Research Institute, Roorkee

S.C.F. 87, IInd Floor, Sector 4, Panchkula-134112
286-287, Ecotech-1 Extn, Near Kasna, Greater Noida-201306
Phone: 9213394753, 9335977744

Ref. No. –TEM/2019-20/19-560 Dated: 02/09/2019

To Whomsoever It May Concern

Certified that **M/s Dayal Bricks & Tiles, Vill. Nagariya, Distt. Mainpuri(U.P.)** has received a set of Civil Engineering Drawings of Hi Draught Zig-Zag Brick Kiln designed and developed by Central Building Research Institute, Roorkee proposed to be implemented at their brick kiln located in Vill Nagariya, Distt. Mainpuri.

It is further certified that this type of Hi Draught Brick Kiln with Zig Zag type of firing meet the norms as prescribed by the Central Pollution Control Board.

For Team Energy Systems

Authorised Signatory

23

FEASIBILITY REPORT

C.B.R.I. TECHNOLOGY

ON

POLLUTION CONTROL IN BRICK KILNS-ZIGZAG FIRING TECHNOLOGY IN NATURAL AND HIGH DRAUGHT BRICK KILNS

TEAM ENERGY SYSTEMS

Authorised Licensee
Central Building Research Institute (C.B.R.I)
Roorkee-247667

Noida:
286-287 Ecotech -1, extention
Near Kasna, Greater Noida – 201306
Mob.: 092133-94753, 093359-77744

Chandigarh:
SCO 87, IInd Floor,
Sector 4, Panchkula 134 112

24

CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE - 24767

TECHNOLOGY ON POLLUTION CONTROL IN BRICK KILNS-ZIGZAG FIRING TECHNOLOGY IN NATURAL AND HIGH DRAUGHT BRICK KILNS

INTRODUCTION:

The growth of industrial, commercial and residential sector in our country is closely linked with the rate of production of important building materials, namely 'Bricks'. There are about 40000 fixed chimney brick kilns in India. The annual turnover of the brick industry is estimated to be Rs. 8000 crores.

The problems of brick kiln Industry are closely connected with the issue of sustainable development, energy efficiency and environment friendliness. The government of India has notified that solid particle emissions from brick kiln should not exceed 250 mg/Nm3 shortly. With these provisions, Large number of Fixed chimney Bull Trench kilns have to change over to Zigzag type of firing with natural or high draught design brick kiln.

Appreciating the concern for environment friendly brick production, Central Building Research Institute, Roorkee has designed and developed following for brick kiln industry:

- Design of Gravitational settling Chamber for existing fixed chimney brick kilns.
- Design of zigzag firing technology with natural and high draught.

CBRI has perfected both the designs by actually installing them at brick kilns across India. The performance of both the designs are under constant observation. Several kiln owners, journalists and environmentalists have witnessed the successful performance of our designs.

TEAM ENERGY SYSTEMS

25

1.2 EXECUTIVE SUMMARY

Team Energy Systems is authorised licensee of central building Research Institute(C.B.R.I.) Roorkee, a constituent establishment of CSIR,New Delhi. Team Energy Systems has been serving brick kiln industry for 18 years. Our endeavours has been for efficient technology in brick kiln industry. We have been constantly working with brick kiln owners associations for better combustion practices resulting in minimising fuel consumption and environment friendly technologies.

The scope of work for this project is outlined as follows:

- Taking dimensions of brick kiln including size of tunnels, no of holes and size of island.
- Providing detailed design and drawings for zigzag firing technology as per kiln size.
- Guidance to brick kiln owner regarding construction of kiln and zigzag firing

Fixed Chimney Bull's Trench Kiln:

Initially Bull Trench Kilns had movable metallic chimneys which were banned through an MOEF notification in 1996. The conversion to Fixed Chimney Bull Trench Kilns reduced the particulate matter as well as fuel use compared to moving chimney Bull Trench Kilns. Due to better combustion and fuel saving, most of brick kilns have converted their kilns to Fixed Chimney Bull Trench Kiln.

Fixed Chimney Bull Trench Kiln has a fixed chimney which is constructed at the Center of the kiln and is connected to various chambers through a central smoke tunnel. The central tunnel is then connected to approach tunnels and flue holes to different chambers of the kiln. The chamber which is under fire is connected to the central tunnel while other chambers are disconnected by using dampers. In this way the flue gases from the chamber under fire are removed by the chimney. The provision of chimney helps to create natural draught so that fresh air may enter the kiln to burn coal and produce heat.

Fixed Chimney Bull Trench Kiln also suffers from incomplete combustion of fuel indicated by high CO2 and CO concentration in flue gases. The emission through the chimney are primarily black in appearance due to unburnt particles besides obnoxious flue gases like SO2 and NO2, Moreover ,the thick black smoke and SO2 emission were more during the charging time and during idle time, almost grey smoke was emitted.

26

Along with high energy consumption and emission an Fixed Chimney Bull Trench Kiln also produces a low percentage of class 1 bricks. Almost 60% bricks are class 1 and rest are class 2 and class 3. Non uniformity of temperature across the stack of bricks result in difference in quality of bricks.

ZIG ZAG FIRING TECHNOLOGY:

The zigzag firing concept was first introduced by Central Building Research Institute in the form of high draught kiln after thorough research by scientists on different kilns across India. High draught kiln has a induced fan which creates the draught required for fuel burning. The lack of electricity at most brick kilns sites became a major problem in adopting this technology. Some brick kilns adopted zigzag firing in natural draught Fixed Chimney Bull Trench Kiln. The natural draught zigzag kiln created better combustion but high draught is more efficient.

The zigzag is an improved version of Fixed Chimney Bull Trench Kiln. The main difference is the arrangement of bricks in chambers. The bricks are stacked in such a manner to form distinct chambers(-2.5 meter long) and guide the air flow in a zigzag path.Zigzag flow increases the air flow length and turbulence in the air,thereby resulting in improved combustion and heat transfer rate and uniform temperature across the kiln cross section.

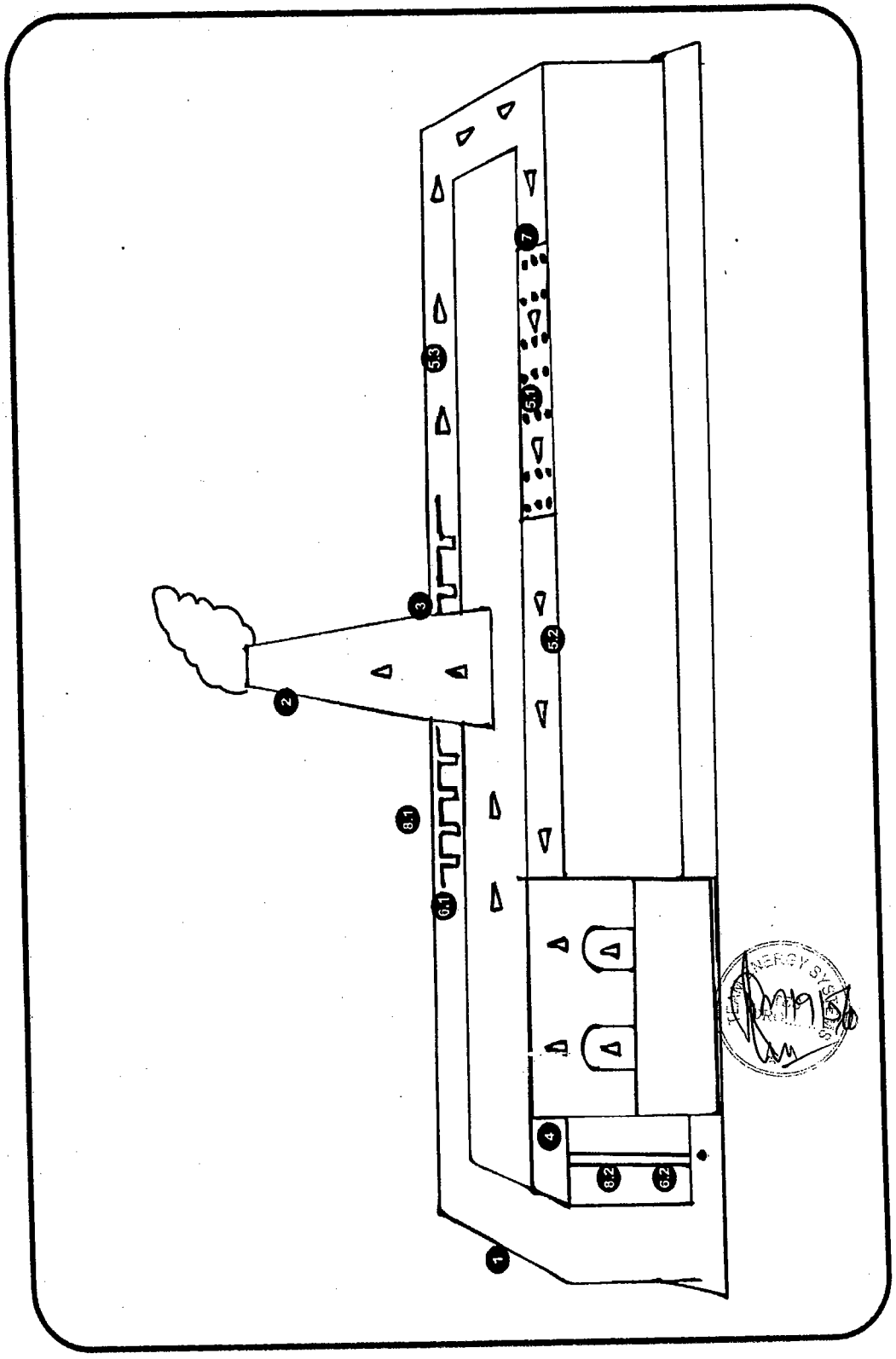
In zigzag kilns, powdered coal is fed through feeding holes in small quantities and fuel feeding zone is six times longer than that of fixed chimney bull trench kiln. The longer fuel feeding zone alongwith turbulence created by zigzag air movement helps coal volatiles to mix with sufficient air thereby resulting in complete combustion and less pollution.

I) A Zigzag kiln emits-80% lower particulate matter and -85% lower Black carbon as compared to Bull trench kilns, This is mainly because of better combustion of fuel and settling of particulates in the kiln itself due to zigzag flow. Emission of CO2 and CO from the zigzag kiln is lower because of less consumption of fuel and improved combustion,

II) A Zigzag kiln consumes -20% less fuel as compared to fixed chimney bull trench kiln because of better combustion and heat recovery.

III) Zigzag firing kiln produces higher percentage of class 1 bricks

27



TEAM ENERGY SYSTEMS

28

1.
High draught zigzag firing kiln is a moving fire kiln in which the fire moves in a closed rectangular circuit (central perimeter 120-140 meter) through the bricks stacked in the annular spaces between the outer and the inner wall of the kiln.

2.
The chimney is usually of lower height (17-30 meter) and the kiln operates under the draught provided by a fan which draws the flue gases from the kiln and discharges it through the chimney. In the original design the chimney was located on one side of the kiln and was connected with the kiln through underground tunnel. However, in the modified designs the chimney is located at the centre of the kiln.

3.
The bricks are stacked in such a manner to form distinct chambers (-2.5 meter long) and guide the air flow in a zigzag path. Zigzag flow increases the air flow length and turbulence in the air, thereby resulting in improved combustion and heat transfer rate and uniform temperature across the kiln cross section.

4
The kiln does not have a permanent roof and bricks stacked in the kiln are covered with a layer of ash and brick dust, which acts as a temporary roof and inhibits the heat loss as well as seals the kiln from leakages. The double layered outer wall with clay filled in between also reduces the heat loss.

5
There are three distinct zones in an operating high draught zigzag kiln.
5.1 Brick firing zone where the fuel is fed and combustion is happening.
5.2 Brick preheating zone (in front of firing zone) where green bricks are stacked and are preheated by the flue gases.
5.3 Bricks cooling zone (behind the firing zone) where fired bricks are cooled by the cold air flowing into the kiln.

6
6.1 Air inlet: Air enters the kiln from back end of the cooling zone which is kept open to allow air entrance.
6.2 Seal to guide flue gases: Front end of the preheating zone is sealed by a plastic sheet to guide the flue gas to the chimney through the flue gas duct system.

7
Firing zone extends to three chambers (-7.5meter) and solid fuels like firewood, agriculture residue atc are fed through the feed holes provided at the top of thekiln continuously by a single fireman standing at the top of the kiln.

8
The fire travels a distance of 2 chambers (-5 meter) in 24 hours and fires 15,000 to 40,000 bricks daily. Fired bricks are unloaded from the front of the brick cooling zone (B 1) and an equivalent batch of green bricks is loaded ahead of the brick preheating zone (B2)

29

HIGH DRAUGHT KILN

The Kiln is an archless, top fed, coal fired continuous kiln in which the fire follows a zig-zag path. The kiln is divided into 32 chambers made through partition walls. Partition walls are built with unfired bricks, which get burnt along with the bricks set in the chamber, and are dismantled at the time of unloading bricks from the chamber. A chamber holds 15,000 bricks and normally two chambers are burned to obtain an output of 30,000 bricks per day. Overall dimensions of the kiln are 40.80 m x 18.90 m x 2.55 m. Each firing circuit is completed in 16 days producing 4.8 lakh bricks. In a chamber holding 15,000 bricks 18 feed holes are provided for feeding coal from top.

An induced draught fan located at the far end of the kiln creates draught. The discharging capacity of the fan is 425 m3/minute. It is worked by a 12 kw motor. The products of combustion, steam etc. are channelised through a system of flues and flow of gases is suitably controlled through cap dampers over the flue holes located in the outer wall. The damper shaft is provided with a hand wheel for easy operation from top of the wall. When in full firing order, the kiln operates on a draught of 50 + 5 mm (wg). During operation a very fast rate of fire travel of 17 to 18 metres per day is maintained which is three times as fast as traditional Bull's kiln. The kiln is highly fuel-efficient and the thermal efficiency is comparable with modern Hoffmann and tunnel kilns of equal capacities. Coal consumption is as low as 120 kg per thousand bricks (Calorific value 5,000 K cal/Kg). The Principal factors, which contribute to the attainment of high thermal efficiency of this kiln, can be summarised as follows:

Use of powerful I.D. fan, the strong draught produced by it, creates turbulence, which ensures efficient combustion of fuel through proper mixing of preheated air and fuel.

Fast removal of moisture from bricks in the drying and preheating chambers thus preventing moisture condensation in any part of the kiln.

Maintenance of exhaust flue gas temperature at as low as 90 to 100 C ensuring maximum recovery of heat from the waste gases.

30

Specially designed pattern of brick setting ensuring uniform heat distribution within the setting as well as fast rate of heat transfer from one chamber to the next.Induced high draught within the kiln increases the length of preheating zone and decreases the size of cooling zone, allowing for faster operation of kilnHigh draught increase flue gas heat recovery hence increasing the preheating capacity of the kiln.

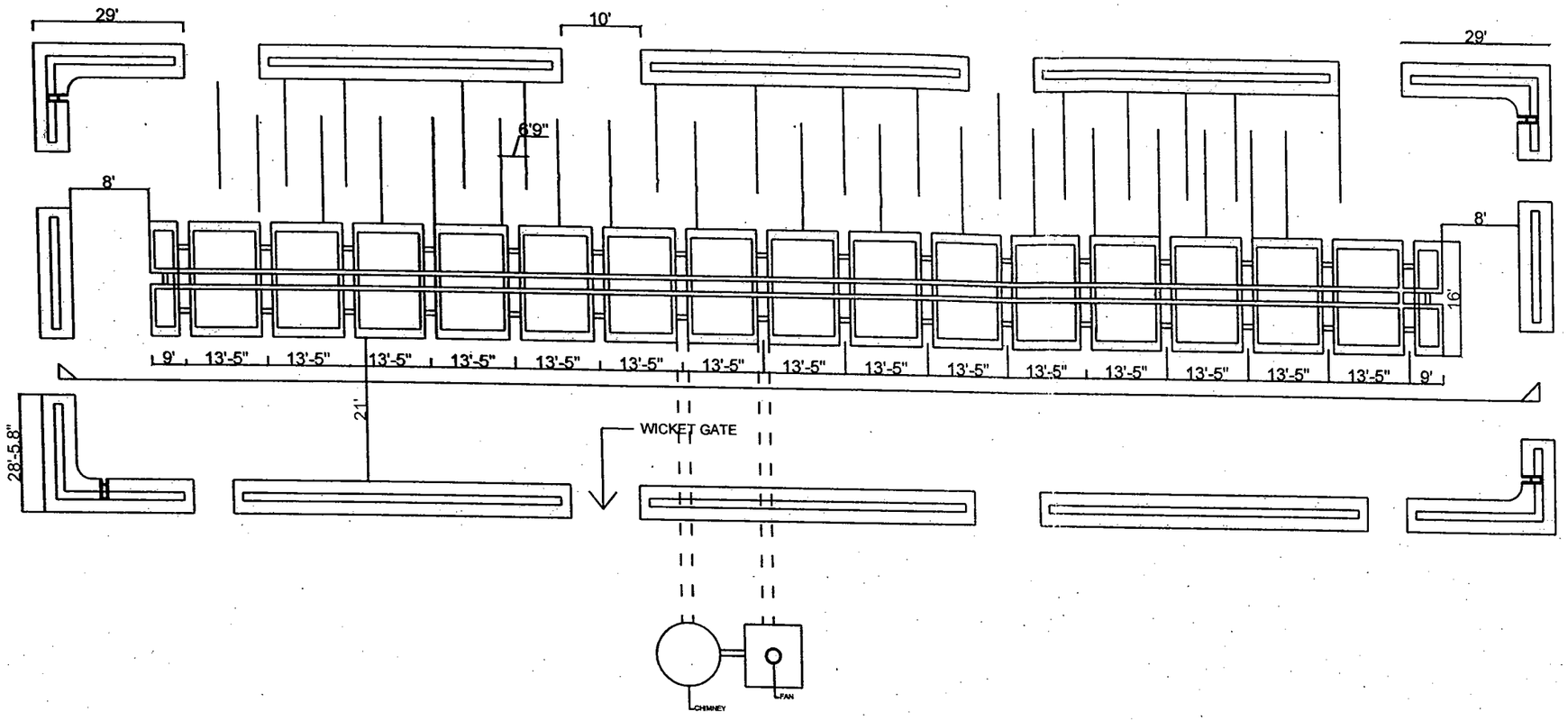
Induced high draught reduces the coal consumption and structural losses due to better propagation of fire travel within the combustion zone.

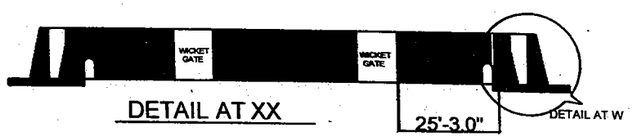
A high draught bull trench kiln using ID fan is more efficient than a normal kiln with natural draught in summer season when the ambient temperature is quite similar to the temperature of the flue gases inside the chimney. The reduced temperature gradient between the chimney flue gases and ambient air results in significant loss of pressure and slow propagation of fire travel within the kiln heating zones. The ID fan increases the draught inside the firing zone ensures substantial exhaust gases draught within the kiln operational zones.

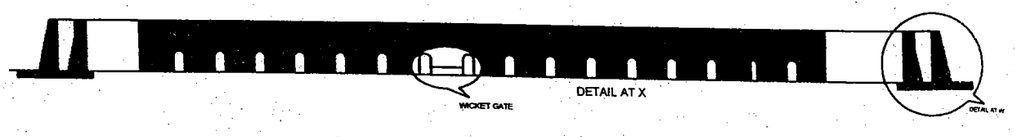
Benefits of new energy efficient technology:

1. **Technical benefits**
   - Fuel saving
   - Improvement in product quality
   - Increase in production
   - Reduction in raw material consumption v
   - Reduction in waste bricks
2. **Monetary Benefits**
3. **Social Benefits**
   - Improvement in working environment
   - Improvement in workers skill
4. **Environment Benefits**
   - Reduction in effluent generation
   - Reduction in Green House Gas emission such as CO2,NO2etc
   - Reduction in other emission such as SO2 etc

31







HIGH DRAFT/ ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

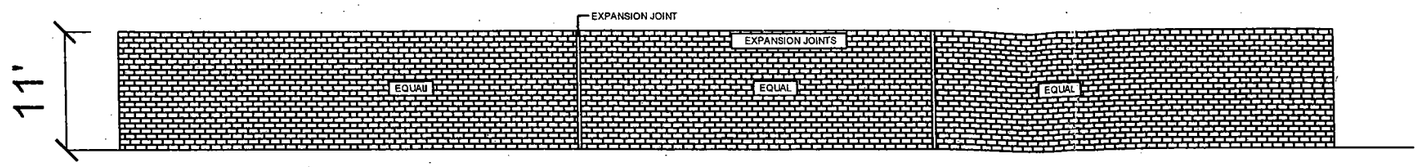
DRG No. TM-19/560

CLIENT
M/S DAYAL BRICKS & TILES
VILL. NAGARIYA,
DISTT. MAINPURI(U.P.)

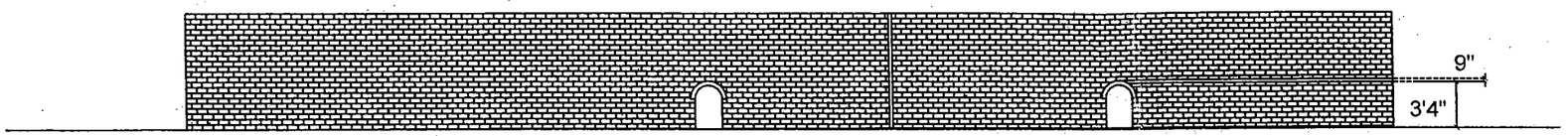
BY
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE

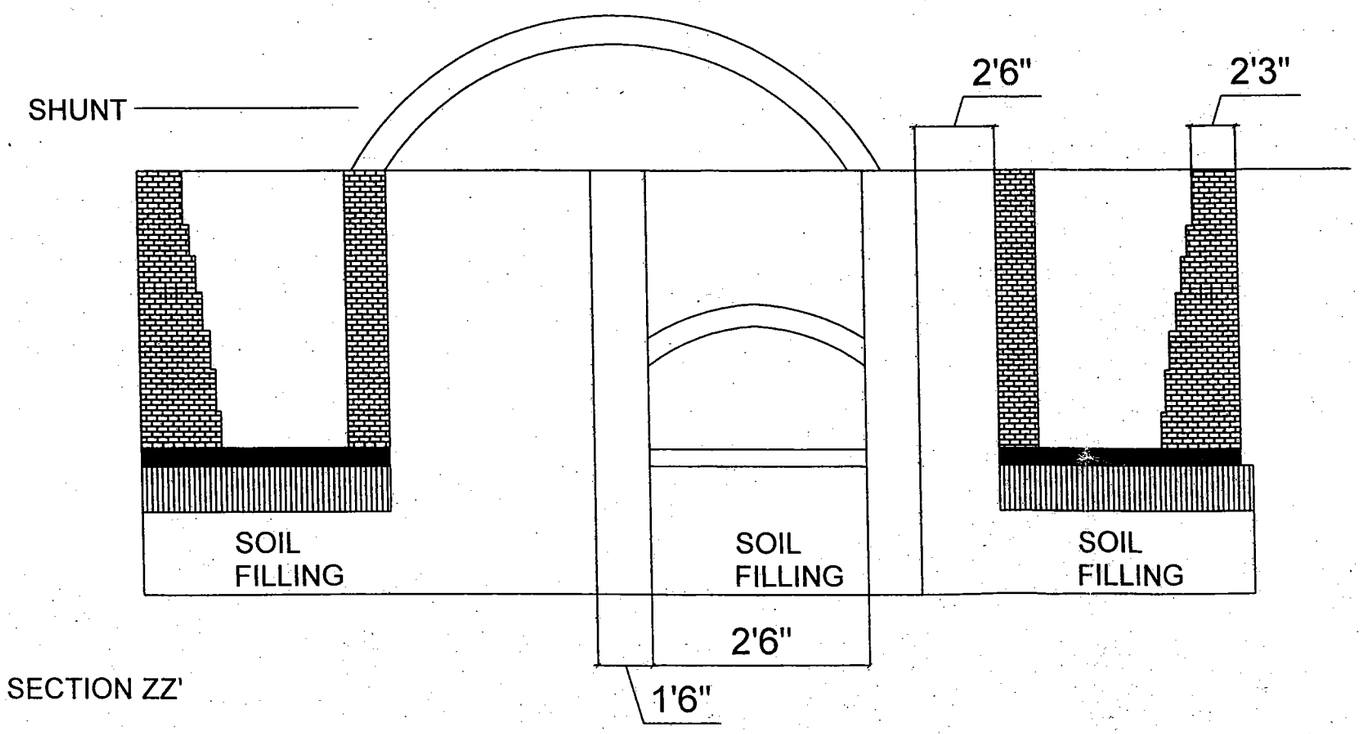
32



FRONT ELEVATION OF WALL
DETAIL W



FRONT ELEVATION OF MIYANA
DETAIL X



SECTION ZZ'

HYDRAFT/ ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

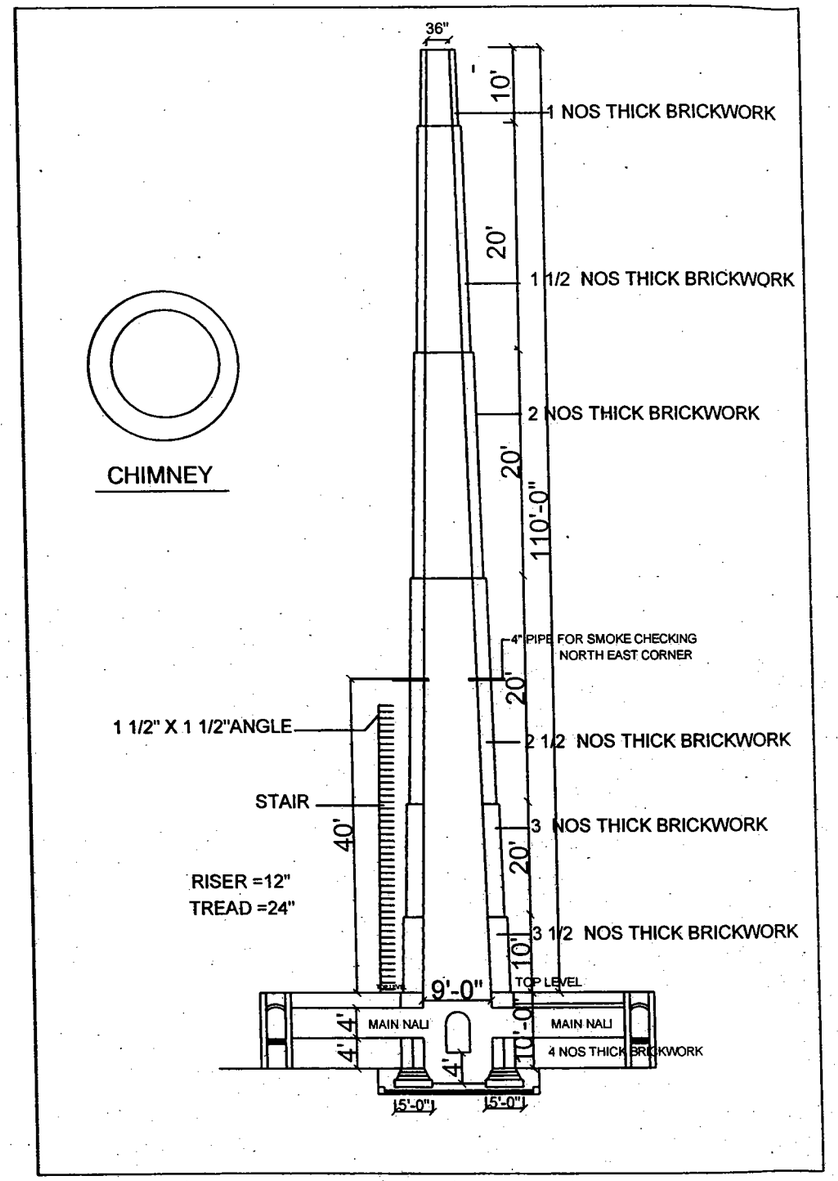
DRG No. TM-19/560

CLIENT
M/S DAYAL BRICKS & TILES
VILL. NAGARIYA,
DISTT. MAINPURI(U.P.)

BY
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE

33



Longitudinal Section of Main Nali & Chimney

HYDRAFT/ ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

DRG No. TM-19/560

CLIENT

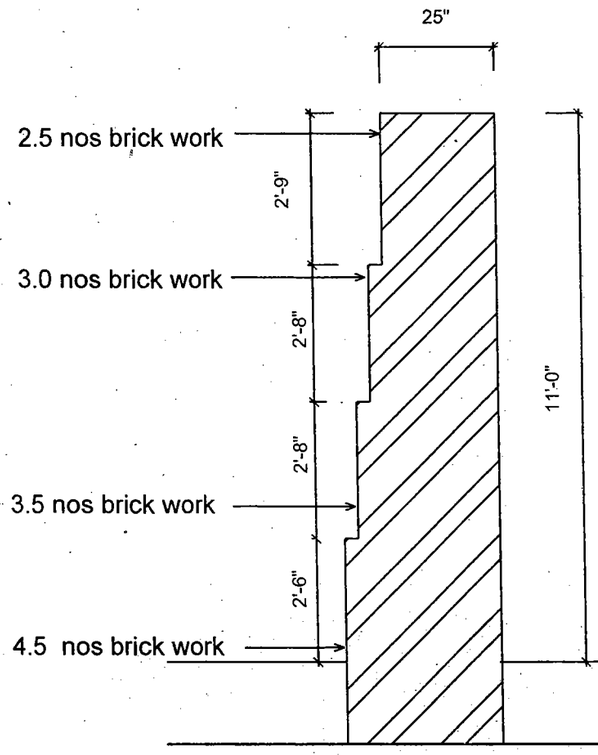
M/S DAYAL BRICKS & TILES
VILL. NAGARIYA,
DISTT. MAINPURI(U.P.)

TEAM ENERGY SYSTEMS

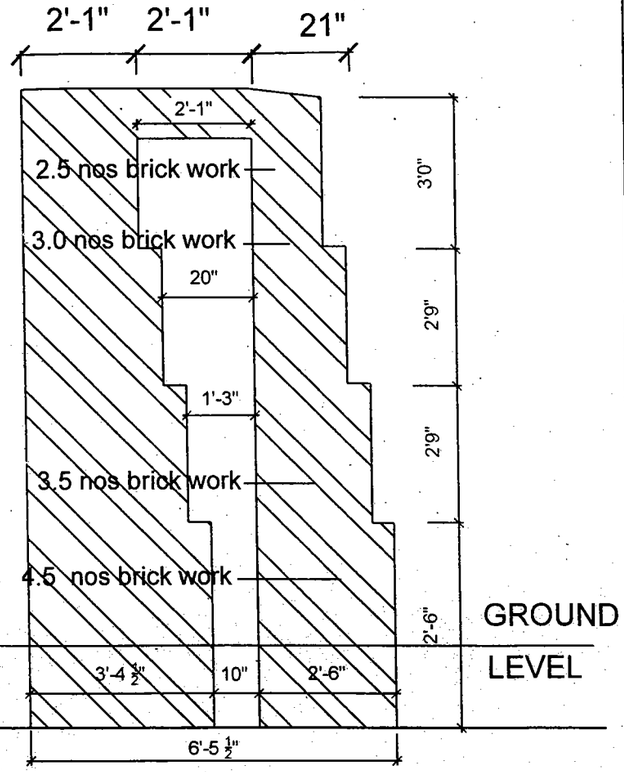
AUTHORISED LICENSEE

CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE

34



DETAILS OF INSIDE WALL
SECTION AT 1-1



DETAILS OF OUTER WALL
SECTION AT 1-1

DESIGN :HIGH DRAUGHT DOUBLE ZIG-ZAG KILN

HYDRAFT/ ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

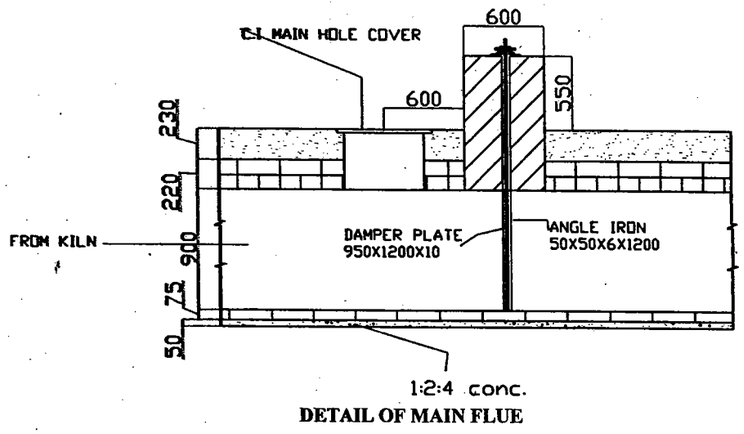
DRG No. TM-19/560

CLIENT
M/S DAYAL BRICKS & TILES
VILL. NAGARIYA,
DISTT. MAINPURI(U.P.)

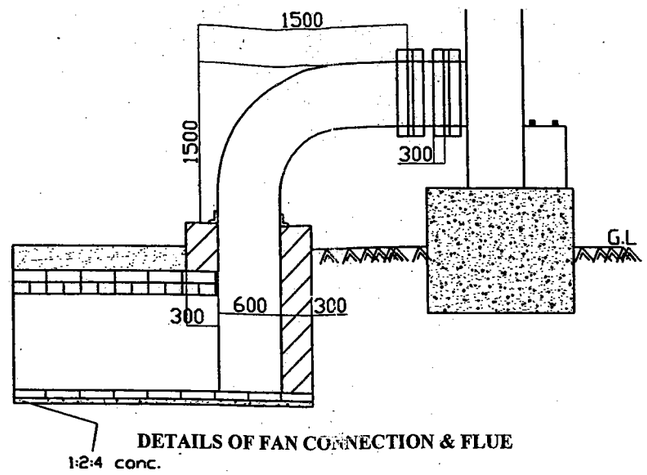
BY
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE

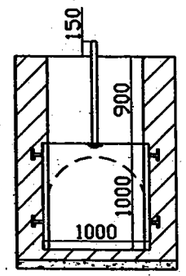
35



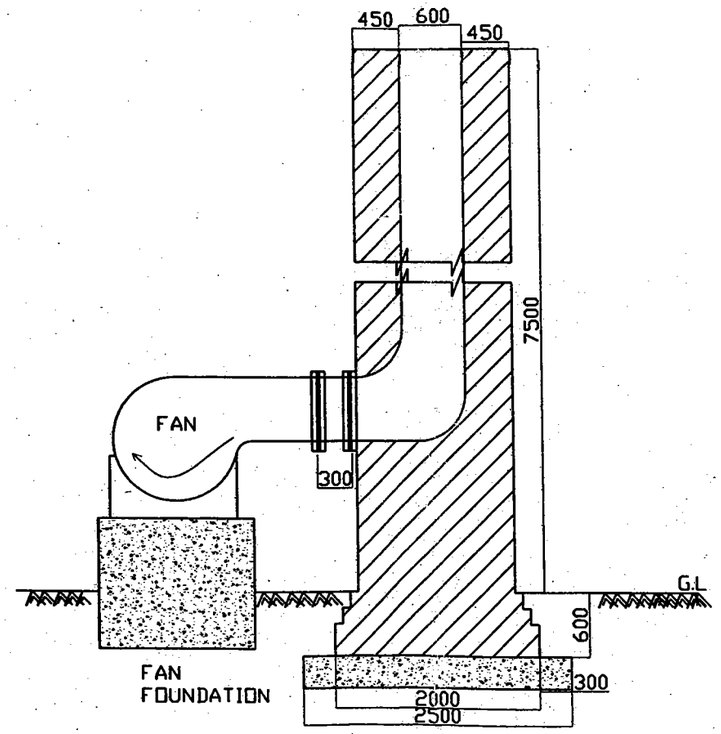
DETAIL OF MAIN FLUE



DETAILS OF FAN CONNECTION & FLUE



DETAIL OF PLATE DAMPER



DETAIL OF FAN & CHIMNEY CONNECTION

Divya Singhai
" True Copy "

HYDRAFT / ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

DRG No. TM-19/560

CLIENT
M/S DAYAL BRICKS & TILES
VILL. NAGARIYA,
DISTT. MAINPURI(U.P.)

BY
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH
INSTITUTE, ROORKEE

92 ANNEXURE NO 4
36

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
130034/UPPCB/Firozabad(UPPCBRO)/CTO/air/MAINPURI/2021

Dated : 06/07/2021

To ,

Shri LALIT VERMA
M/s DAYAL BRICKS AND TILES
Nagariya, Mainpuri,MAINPURI,205001
MAINPURI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DAYAL BRICKS AND TILES

Reference Application No. 12602107 Dated : 06/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DAYAL BRICKS AND TILES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 26/06/2021 to 31/07/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Manoj Kumar Digitally signed by Manoj Kumar Date: 2021.07.06 19:00:06 +05'30'

REGIONAL OFFICER, FIROZABAD

Enclosed : As above
(condition of consent):

Copy to: 1. CEO 4, U.P. POLLUTION CONTROL BOARD, LUCKNOW
2. Apar Mukhya Adhikari, Jila Panchyat
3. Asst. Comm., Commercial Tax Department
4. Dist. Mines Officer, Mining

Manoj Kumar Digitally signed by Manoj Kumar Date: 2021.07.06 19:00:16 +05'30'

REGIONAL OFFICER, FIROZABAD

U.P. Pollution Control Board 37

Dated : 06/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICK APPROX - 20000 ENT/DAY.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	SETTLING CHAMBER	WOOD & COAL	1	Particulate Matter	As per norms
2	SETTLING CHAMBER	WOOD & COAL	1	Sulphur Dioxide	As per norms
3	SETTLING CHAMBER	WOOD & COAL	1	Oxides of Nitrogen	As per norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Sulphur Dioxide	As per norms
2	1	Particulate Matter	As per norms
3	1	Oxides of Nitrogen	As per norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

38

GENERAL CONDITION.

1. The Brick Kiln shall apply for renewal of consent at least 2 months, before expiry of consent.
2. This consent is valid only for products and quantity mentioned above.
3. The Brick Kiln shall encores the pollution control system or its parts after expiry of its expected life as define as manufacture so as to encore compliance of standards and safety of operation their of.
4. The applicant shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
5. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
6. The applicant shall bring minimum 33% of available open land under green coverage/plantation. Brick Kiln shall ensure adequate plantation and green belt within the premises.
7. The Brick Kiln shall achieved the national ambient air quality standards prescribed by govt. of India notification dated 16.11.2009 as amended and Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. The Applicant shall maintained good house keeping.
9. Brick Kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery.Failing which consent would be deemed voidBrick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by Distt Level Environment impact Assessment Authority (DEIAA).
11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
13. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
14. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
15. Compliance report of this consent order must be sent to this office within two months.
16. Consent is granted subject to submission of analysis report of emission samples by the industry from board's lab/lab approved by board, within a period of one month viz-a-viz achievement standard.
17. Ash content should be used for low lying land filling in a scientific manner.
18. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in seasion.
19. The Brick Kiln shall submit required documents like that Environment Clearance certificate, Latest Balance Sheet which is certified by Chartered Accountant (C.A.) within one month.

SPECIFIC CONDITIONS-:

1. Brick Kiln will have to comply the orders of Hon'ble Supreme Court, High Court, NGT, CPCB, MOEF and order/directions of government, State Board issued time to time. Otherwise this consent will be revoked if Brick Kiln found in non compliance in respect of the consent conditions during the sudden inspection made by the Board's Officers.
2. Brick Kiln is established/operated Khasra No. 613, 614, 631, Village-Nagariya Dharau, Mainpuri Dehat, Tehsil & District-Mainpuri.
3. If any writ is the filled in Court against Brick Kiln as well as Board, Consent may be revoked without given prior notice.
4. The Brick Kiln shall follow up their statements as mentioned in the Affidavit dated 14.06.2021 otherwise issued consent will be revoked.
5. Brick Kiln shall operate in such a way that no complaints regarding air pollution should be received. Otherwise consent may be revoked.
6. Brick Kiln shall ensure to follow up the guidelines of the Brick Kilns issued in June, 2012.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

ANNEXURE NO 5 39

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 06/07/2021

Ref No. -
130033/UPPCB/Firozabad(UPPCBRO)/CTO/water/MAINPURI/2021

To ,

Shri LALIT VERMA
M/s DAYAL BRICKS AND TILES
Nagariya, Mainpuri,MAINPURI,205001
MAINPURI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DAYAL BRICKS AND TILES

Reference Application No :12602094 **Dated :06/07/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DAYAL BRICKS AND TILES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 26/06/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Manoj Kumar Digitally signed by Manoj Kumar Date: 2021.07.06 18:57:27 +05'30'

REGIONAL OFFICER, FIROZABAD

Enclosed : As above
(condition of consent):

Copy to: 1. CEO 4, U.P. POLLUTION CONTROL BOARD, LUCKNOW
2. Apar Mukhya Adhikari, Jila Panchyat
3. Asst. Comm., Commercial Tax Department
4. Dist. Mines Officer, Mining

Manoj Kumar Digitally signed by Manoj Kumar Date: 2021.07.06 18:57:38 +05'30'

REGIONAL OFFICER, FIROZABAD

40

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DAYAL BRICKS AND TILES vide

Consent Order No. 12602094/ Water

Dated : 06/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICK APPROX - 20000 ENT/DAY.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	BOD	30 Mg/L
2	COD	250 Mg/L
3	Total Suspended Solids	100 Mg/L
4	Oil & Grease	10 Mg/L

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

41

GENERAL CONDITION.

1. The Brick Kiln shall apply for renewal of consent at least 2 months, before expiry of consent.
2. This consent is valid only for products and quantity mentioned above.
3. The Brick Kiln shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
4. The Brick Kiln shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
5. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
6. The Brick Kiln shall bring minimum 33% of available open land under green coverage/plantation. Brick Kiln shall ensure adequate plantation and green belt within the premises.
7. The Brick Kiln shall achieved the national ambient air quality standards prescribed by govt. of India notification dated 16.11.2009 as amended and Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. The Applicant shall maintained good house keeping.
9. Brick Kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery. Failing which consent would be deemed voidBrick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by Distt Level Environment impact Assessment Authority (DEIAA).
11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
13. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
14. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
15. Compliance report of this consent order must be sent to this office within two months.
16. Consent is granted subject to submission of analysis report of emission samples by the Brick Kiln from board's lab/lab approved by board, within a period of one month viz-a-viz achievement standard.
17. Ash content should be used for low lying land filling in a scientific manner.
18. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in session.
19. The Brick Kiln shall submit required documents like that Environment Clearance certificate, Latest Balance Sheet which is certified by Chartered Accountant (C.A.) within one month.

SPECIFIC CONDITIONS-:

1. Brick Kiln will have to comply the orders of Hon'ble Supreme Court, High Court, NGT, CPCB, MOEF and order/directions of government, State Board issued time to time. Otherwise this consent will be revoked if Brick Kiln found in non compliance in respect of the consent conditions during the sudden inspection made by the Board's Officers.
2. Brick Kiln is established/operated Khasra No. 613, 614, 631, Village-Nagariya Dharau, Mainpuri Dehat, Tehsil & District-Mainpuri.
3. If any writ is the filled in Court against Brick Kiln as well as Board, Consent may be revoked without giving prior notice.
4. The Brick Kiln shall follow up their statements as mentioned in the Affidavit dated 14.06.2021 otherwise issued consent will be revoked.
5. Brick Kiln shall operate in such a way that no complaints regarding air pollution should be received. Otherwise consent may be revoked.
6. Brick Kiln shall ensure to follow up the guidelines of the Brick Kilns issued in June, 2012.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

42

e-mail:- rofirozabad@uppcb.com

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Regional Office, Uttar Pradesh Pollution Control Board
भवन स0–3/5 बी, सेक्टर–3, सुहाग नगर, फिरोजाबाद।

संदर्भ संख्याः 153 / क्षे0का0फि0-130 /21, दिनांक 23 /06/2021.

सेवा में,
मै0 शिव ईंट भट्ठा,
गाटा सं0 140, घिटौली, तहसील–मैनपुरी,
जनपद–मैनपुरी।

विषय–जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 (यथासंशोधित) की धारा 25/26 के अन्तर्गत सहमति जल आदेश पत्र दिनांक 24.12.2020 एवं वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 21/22 के अन्तर्गत सहमति वायु आदेश पत्र दिनांक 24.12.2020 के सम्बन्ध में।

महोदय,

उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। आपके उद्योग को जारी सहमति (जल) आदेश संख्या 107994/UPPCB/Firozabad(LAB)/CTO/water/MAINPURI/2020 दिनांक 24.12.2020 एवं सहमति (वायु) आदेश संख्या 107993/UPPCB/Firozabad(LAB)/CTO/air/MAINPURI/2020 दिनांक 24.12.2020 के माध्यम से दिनांक 31.07.2021 तक निर्गत किया गया। सहमति जल आदेश पत्र एवं सहमति वायु आदेश पत्र की वैधता दिनांक 31.07.2024 तक बढ़ाते हुए संशोधित की जाती है। सहमति जल एवं सहमति वायु आदेश में उल्लिखित समस्त अन्य शर्तें यथावत् रहेंगी।

भवदीय

(मनोज कुमार) 23/06/2021
क्षेत्रीय अधिकारी(प्र0)

प्रतिलिपि– मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी(प्र0)

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 24/12/2020

Ref No. -
107994/UPPCB/Firozabad(LAB)/CTO/water/MA INPURI/2020

To ,

Shri MAMTA VERMA
M/s SHIV ENT BHATTA
Gata no. 140, Ghitauli, Tehsil- Mainpuri, Distt- Mainpuri-205001,MAINPURI.205001
MAINPURI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHIV ENT BHATTA

Reference Application No :9885411 **Dated :24/12/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHIV ENT BHATTA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 20/10/2020 to 31/07/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Manoj Kumar Digitally signed by Manoj Kumar Date: 2020.12.24 19:01:40 +05'30'

REGIONAL OFFICER, FIROZABAD

Enclosed : As above
(condition of consent):

Copy to: 1. CEO 4, U.P. POLLUTION CONTROL BOARD, LUCKNOW
2. Apar Mukhya Adhikari, Jila Panchyat
3. Asst. Comm., Commercial Tax Department
4. Dist. Mines Officer, Mining

Manoj Kumar Digitally signed by Manoj Kumar Date: 2020.12.24 19:01:50 +05'30'

REGIONAL OFFICER, FIROZABAD

44

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHIV ENT BHATTA vide

Consent Order No. 9885411/ Water

Dated : 24/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICKS APPROX - 22000 INT/DAY.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L
5	Quantity of Discharge	1.0 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	ZERO

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

45

GENERAL CONDITION.

1. The industry shall apply for renewal of consent at least 2 months, before expiry of consent.
2. This consent is valid only for products and quantity mentioned above.
3. The Industry shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
4. The Industry shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
5. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
6. The Industry shall bring minimum 33% of available open land under green coverage/plantation. Brick Kiln shall ensure adequate plantation and green belt within the premises.
7. The industry shall achieved the national ambient air quality standards prescribed by govt. of India notification dated 16.11.2009 as amended and Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. The Applicant shall maintained good house keeping.
9. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery.Failing which consent would be deemed voidBrick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by Distt Level Environment impact Assessment Authority (DEIAA).
11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
13. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
14. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
15. Compliance report of this consent order must be sent to this office within two months.
16. Consent is granted subject to submission of analysis report of emission samples by the industry from board's lab/lab approved by board, within a period of one month viz-a-viz achievement standard.
17. Ash content should be used for low lying land filling in a scientific manner.
18. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in seasion.
19. The Brick Kiln shall submit required documents like that Environment Clearance certificate, Latest Balance Sheet which is certified by Chartered Accountant (C.A.) within one month.

SPECIFIC CONDITIONS-:

1. Your Industry is situated within Out of TTZ area. Industry will have to comply the orders of Hon'ble High Court, NGT, CPCB, MOEF and order/directions of government, State Board issued time to time. Otherwise this consent will revoke if industry found in non compliance respect of the consent conditions during the sudden inspection made by the Board's Officers.
2. The Industry shall have separate drainage system along with treatment facilities. No sewage effluent or storm water shall be mixed with industrial effluent. Industry shall also provide treatment facility (STP) for Sewage Treatment generated from manufacturing process.
3. Brick Kiln is established/operated Khasra No. 140, Ghitauli, Post-Sagoni, Tehsil-Mainpuri, District- Mainpuri.
4. The industry shall follow up their statements as mentioned in the Affidavit otherwise issued consent will be revoked.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

46

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 107993/UPPCB/Firozabad(LAB)/CTO/air/MAINPURI/2020 **Dated : 24/12/2020**

To ,

Shri MAMTA VERMA
M/s SHIV ENT BHATTA
Gata no. 140, Ghitauli, Tehsil- Mainpuri, Distt- Mainpuri-205001,MAINPURI,205001
MAINPURI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHIV ENT BHATTA

Reference Application No. 9885338 Dated : 24/12/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHIV ENT BHATTA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 20/10/2020 to 31/07/2021 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Manoj Kumar Digitally signed by Manoj Kumar Date: 2020.12.24 19:04:21 +05'30'

REGIONAL OFFICER, FIROZABAD

Enclosed : As above
(condition of consent):

Copy to: 1. CEO 4, U.P. POLLUTION CONTROL BOARD, LUCKNOW
2. Apar Mukhya Adhikari, Jila Panchyat
3. Asst. Comm., Commercial Tax Department
4. Dist. Mines Officer, Mining

Manoj Kumar Digitally signed by Manoj Kumar Date: 2020.12.24 19:04:34 +05'30'

REGIONAL OFFICER, FIROZABAD

47

U.P. Pollution Control Board

Dated : 24/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICKS APPROX - 22000 INT/DAY.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	SETTLING CHAMBER	WOOD & COAL	1	Particulate Matter	As Per Norms
2	SETTLING CHAMBER	WOOD & COAL	1	Sulphur Dioxide	As Per Norms
3	SETTLING CHAMBER	WOOD & COAL	1	Oxides of Nitrogen	As Per Norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As Per Norms
2	2	Sulphur Dioxide	As Per Norms
3	3	Oxides of Nitrogen	As Per Norms
4	4	Quantity of Emission	As Per Norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

48

GENERAL CONDITION.

1. The industry shall apply for renewal of consent at least 2 months, before expiry of consent.
2. This consent is valid only for products and quantity mentioned above.
3. The industry shall encores the pollution control system or its parts after expiry of its expected life as define as manufacture so as to encore compliance of standards and safety of operation their of.
4. The applicant shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
5. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
6. The applicant shall bring minimum 33% of available open land under green coverage/plantation. Brick Kiln shall ensure adequate plantation and green belt within the premises.
7. The industry shall achieved the national ambient air quality standards prescribed by govt. of India notification dated 16.11.2009 as amended and Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. The Applicant shall maintained good house keeping.
9. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery.Failing which consent would be deemed voidBrick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by Distt Level Environment impact Assessment Authority (DEIAA).
11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
12. Brick kiln shall provide permission to this office issued by ZilaPanchayat and Mining Department within three month from date of issue of this consent to operate.
13. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
14. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
15. Compliance report of this consent order must be sent to this office within two months.
16. Consent is granted subject to submission of analysis report of emission samples by the industry from board's lab/lab approved by board, within a period of one month viz-a-viz achievement standard.
17. Ash content should be used for low lying land filling in a scientific manner.
18. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in seasion.
19. The Brick Kiln shall submit required documents like that Environment Clearance certificate, Latest Balance Sheet which is certified by Chartered Accountant (C.A.) within one month.

SPECIFIC CONDITIONS-:

1. Your Industry is situated out of TTZ area. Industry will have to comply the orders of Hon'ble Supreme Court, Hon'bleHigh Court, NGT, CPCB, MOEF and order/directions of government, State Board issued time to time. Otherwise this consent will revoke if industry found in non compliance respect of the consent conditions during the sudden inspection made by the Board's Officers.
2. Brick Kiln is established/operated Khasra No. 140, Ghitauli, Post-Sagoni, Tehsil-Mainpuri. District- Mainpuri.
3. The Industry shall have separate drainage system along with treatment facilities. No sewage effluent or storm water shall be mixed with industrial effluent. Industry shall also provide treatment facility (STP) for Sewage Treatment generated from manufacturing process.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Manoj Kumar
Digitally signed by Manoj Kumar
Date: 2020.12.24 19:04:47 +05'30'

REGIONAL OFFICER, FIROZABAD

49

दूरभाष सं0 (05612) 230836

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

भवन सख्या 3/5 बी, सेक्टर 3, सुहाग नगर,

फिरोजाबाद।

संदर्भ संख्या: 611 / MI-130 / 14 दिनांक 31 / 07 / 14 पंजीकृत

सेवा में,

मेसर्स शिव ईंट भट्टा

ग्राम पिपैली

जनपद - शिकोहाबाद

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा–25/26 के अन्तर्गत घरेलू/प्रकिया जनित उप्रवाह के निस्तारण हेतु सहमति।**

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दि0 8.7.14 एवं अन्तिम सूचना दिनांक ——— का सन्दर्भ ग्रहण करें। आपके सहमति आवेदन पत्र के परीक्षण के उपरान्त आपको उत्प्रवाह निस्तारण हेतु सशर्त सहमति आदेश संख्या F-756 सहमति (जल) आदेश/2014 दिनांक 31-7-14 को संलग्न कर प्रेषित किया जा रहा है। आपका ध्यान निम्नलिखित विशेष शर्तों की ओर आकर्षित किया जाता है।

1. सहमति में दी गयी शर्ते निम्नलिखित बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें एवं इस कार्यालय में अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न बिन्दुओ पर जल मापक मीटर अवश्य लगवायें। मीटर की रीड़िग हर महीने समय से अवश्य भेजे।
3. ईट भट्टे के प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–वाच या अन्य कोई मापक यन्त्र लगवायें। वी–वाच की मापी गई सूचनायें तथा कैलीब्रेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धिकरण संयत्र के डिजायन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले–आउट प्लान) इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करें। वर्तमान में घरेलू उत्प्रवाह का निस्तारण भूमि पर किया जा रहा है तो निस्तारण हेतु समुचित सेप्टिक टैंक/सोकपिट की स्थापना सुनिश्चित करें।
5. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारण न किया जाये।
6. स्थापित उत्प्रवाह शुद्धिकरण संयन्त्र का प्रभावी संचालन तथा रखरखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
7. ठोस अपशिष्ट पदार्थो को इस प्रकार निस्तारण करना सुनिश्चित करें जिससे से की नदी, सरिता भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषण न हो।
8. ईट भट्ठे के चारों तरफ कम से कम 10 मीटर चौड़ी, उॅचे, घने, प्रदूषणरोधी किस्म के वृक्षों की हरित पट्टिका विकसित की जाये तथा प्रस्तावित भूमि के कुल क्षेत्रफल के एक तिहाई भाग जिसमें हरित पट्टिका भी सम्मिलित होगी, वृक्षारोपण किया जाये। जिस दिशा में वृक्षारोपण हेतु स्थल उपलब्ध न हो उस दिशा में तीन मीटर उॅची दीवार का निर्माण किया जाये।
9. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्प्रवाह की मात्रा के लिए ही मान्य है।
10. आपके ईट भट्टे की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियों) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं, जिससे कि आपके द्वारा देय सहमति शुल्क की जॉच की जा सके।
11. आपको उपकर अधिनियम, 1977 में वाछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में उपकर विवरणी भेजने की सलाह दी जाती है।
12. जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के वैधानिक प्राविधानों का अक्षरशः अनुपालन किया जाये।
13. तड़ित हमले के कारण भट्टे / चिमनी को क्षतिग्रस्त होने से बचाने के लिए लोक निर्माण विभाग के मानकों के अनुसार तड़ित अवरोधक स्थापित किया जाए।

..2/–

14. ईट निर्माण प्रक्रिया में टाप स्वायल के साथ नान हैजार्डस इण्डस्ट्रियल वेस्ट जैसे स्टोन डस्ट ,राइस हस्क ऐश, रेड मड इत्यादि का यथा सम्भव प्रयोग किया जाये।
15. स्पेन्ट आर्गेनिक साल्वेन्ट, आयली रेजड्यूज, पेंट कोक, फिल्टर प्रेस केक (हैजार्डस वेस्ट) एवं अन्य वेस्ट (जैसे–प्लास्टिक, रबर इत्यादि) का प्रयोग ईधन के रूप में ईट भट्ठे में न किया जाये।
16. अनलोडिंग साइड पर अनबर्न्ट ब्रिक की सोलिंग किया जाये, जिससे धूल न उड़े साथ ही धूल उड़ने से रोकने हेतु वर्किंग एरिया में प्रतिदिन नियमित रूप से पानी के छिड़काव हेतु आवश्यक व्यवस्था स्थापित किया जाये।
17. ईट भट्ठा संचालित होने से आस–पास के आबादी, बाग–बागीचों आदि पर कोई प्रतिकूल प्रभाव पड़ने अथवा वायु प्रदूषण सम्बंधी कोई शिकायत प्राप्त होने तथा उसकी पुष्टि होने पर निर्गत सहमति आदेश रिवोक कर दिया जायेगा।
18. ईट भट्टा संचालन हेतु संम्बन्धित विभागों यथा जिलाधिकारी कार्यालय से खनन कार्य की अनुमति, जिला पंचायत से नवीनतम लाइसेन्स तथा व्यापार कर आदि से प्राप्त पंजीयन प्रमाण पत्र / अनुज्ञा पत्र / अनुमति की प्रतियॉ इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित की जायें।
19. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी गजट अधिसूचना संख्या 176(ई) दिनांक 02.04.96 (यथासशोंधित) द्वारा ईट भट्टों के सम्बन्ध में जारी निर्देशों तथा उत्सर्जन मानकों का अनुपालन सुनिश्चित किया जायेगा।
20. ईट भट्ठों से फैलने वाले पर्यावरणीय प्रदूषण के सम्बंध में माननीय उच्च न्यायालय में दायर विभिन्न याचिकाओं के सम्बंध में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.09.96 का अक्षरशः अनुपालन किया जाये।
21. यह सहमति आदेश ईंट भट्ठा संचालन हेतु समय–समय पर खनन सम्बन्धी पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा जारी अधिसूचनाओं/मा0 न्यायालय द्वारा पारित आदेशों/नेशनल ग्रीन ट्रिवूनल द्वारा जारी आदेशों के अनुपालन में ईट भट्ठे को खनन सम्बन्धी अनुमति पर्यावर्णीय स्वीकृति सक्षम अधिकारी से प्राप्त किया जाना अनिवार्य होगा।
22. मा0 सर्वोच्च न्यायालय, नई दिल्ली द्वारा एस0एल0पी0 (सी) नं0 19628–19629/2009 के अन्तर्गत आई0ए0 नं0 12–13/2011 में पारित आदेश दिनांक 27.02.12 एवं समय–समय पर खनन के सम्बन्ध में माननीय न्यायालयों एवं नेशनल ग्रीन ट्रिवूनल द्वारा पारित आदेशों के अधीन यह सहमति आदेश विधिमान्य होगा।
23. यह सहमति आदेश दिनांक 30.9.19 तक के लिये जारी की जा रही है जो आवेदन में अंकित वर्तमान उत्पादन एवं उत्प्रवाह की मात्रा हेतु अनुमन्य है।
24. यह सहमति आदेश सहमति आवेदन पत्र दिनांक 8.7.14 में अंकित उत्पादन क्षमता एवं उत्प्रवाह की मात्रा के लिये ही मान्य है। बिना पूर्व अनुमति के भट्टे में किसी भी प्रकार का परिर्वतन अनुमन्य नहीं है।

उपरोक्त शर्तो का पूर्ण अनुपालन न पाये जाने पर ईट भट्टे के विरूद्ध प्रदूषण नियन्त्रण अधिनियमों के अनुरूप कार्यवाही की जायेगी।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, के पास जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो पर पुनः विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

भवदीय

8/7/14

(राजेन्द्र प्रसाद)
क्षेत्रीय अधिकारी

संलग्नकः उपरोक्तानुसार।

पृ0सं0 एवं दिनांक– उपरोक्त।
प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी/प्रभारी अधिकारी (खनन), बाराबंकी।
3. अपर मुख्य अधिकारी, जिला पंचायत, बाराबंकी।

क्षेत्रीय अधिकारी

107

51

(1)

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद – 283 203

केवल सरिता / भूमि में निस्तारण के लिये
वर्तमान / बदली हुई क्षमता के लिये

फार्म XV

सहमति आदेश – प्रपत्र

संख्या F-756 /सहमति (जल) आदेश/ 2014 दिनांक 31.07.14

विषय शिव डेरी मटरा खसरा न० 140 ग्राम- घियौली तह० मैनपुरी जनपद – मैनपुरी

जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 (यथा संशोधित) की धारा 25 / 26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

सन्दर्भ : आवेदन पत्र संख्या ..... दिनांक 8.7.14

जल राशि या सीवर में या भूमि पर बहि:स्राव के निस्तारण के लिये जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम 1974 जिसे आगे उक्त अधिनियम, कहा गया है, के अधीन प्राप्त करने के लिये उपयुक्त आवेदन पत्र के निर्देश में मै0 शिव डेरी मटरा ग्राम- घियौली मैनपुरी को उसके परिसर से निकलने वाले उसके घरेलू / औद्योगिक बहि:स्राव के स्थानीय सरिता / नदी / कुयें में / भूमि पर निस्तारण करने के लिये अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा अधिकार दिया जाता है।

(2) यह सहमति वर्ष 2014 के मास अगस्त दिनांक 1/10/14 से 30/09/19 अवधि के लिये विधि मान्य होगी।

(3) इस सहमति आदेश में अंकित किसी सूचना अथवा सहमति शर्तो के अंकित होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण)अधिनियम, 1974 तथा इसके संशोधित अधिनियम 1978 एवं 1988 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तो पर पुन: विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिये संरक्षित रखी है। उत्तर प्रदेश प्रदूषण बोर्ड के लिये और उसकी ओर से।

संलग्नक : अनुलग्नक (सहमति शर्तें)

क्षेत्रीय अधिकारी

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद - 283 203

सहमति आदेश सं. F-756 सहमति(जल)/ 2014 दिनांक 31.07.14 का संलग्नक

सहमति शर्तें

1- अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नही होनी चाहिये।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी.^{3}	अधिकतम प्रति घंटे निस्तारण मी.^{3}
(1) घरेलू	1.6 कि0ली0/दिन	
(2) औद्योगिक	शून्य	
(अ) प्रक्रिया जल ब्लीड धाने के जल सहित		
(ब) शीतलन जल		

2- ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्रित करने के लिये अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाय, एकत्र करने की व्यवस्था के अन्तिम छोर पर टर्मिनल, मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिये। कोई भी उत्प्रवाह टर्मिनल मैनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नही करना चाहिये। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्रित करने की व्यवस्था में प्रवेश नहीं करना चाहिये तथा यह सुनिश्चित करें कि घरेलू उत्प्रवाह स्टार्म वाटर ड्रेन में निस्तारित न हो।

3- घरेलू उत्प्रवाह सैप्टिक टैंक या अन्य शुद्धिकरण संयत्र में शुद्धिकृत किया जिससे कि शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

27^0 से0 पर 3 दिन की बी0 ओ0 डी0	30 मिग्रा/ ली0 से अधिक न हो।
कुल निलम्बित ठोस	100 मिग्रा/ली0 से अधिक न हो।

4- सभी प्रक्रियाओं में जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों से धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाय कि उत्प्रवाह बोर्ड द्वारा सं. 713 / 37/83/19 ए0 आर0 एन0 दिनांक 6-4-83 में निर्धारित के अनुरूप हों।

5- अन्य प्रचालक जिनके मान, मानक न दिये गये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानको से अधिक नही होना चाहिये।

6- घरेलू तथा औद्योगिक ठोस के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद संशोधनों के अनुरूप होनी चाहिये।

7- विश्लेषित करने के लिये नमूना शर्त सं. 2 में संदर्भित टर्मिनल मैनहोल से एकत्रित किया जाना चाहिये।

8- शर्त संख्या 2 में संदर्भित टर्मिनल मैनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त कम से कम M"x15" साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चैम्बर होने चाहिये टर्मिनल मैनहोल में उत्प्रवाह मापन तथा विश्लेषण के लिये नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

9- शुद्धिकरण घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या 2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाय। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की उचित व्यवस्था होनी चाहिये ।

10- शुद्धिकरण घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या 9 में वर्णित संयुक्त बिन्दु से अन्तिम निस्तारण बिन्दु सेनिटेशन सीवर लाइन ..... में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाय।

पक्की ड्रेन या पाइप को इस प्रकार बिछाना चाहिये जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाए टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जले। बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।

11- इन शर्तो का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह, मापन, नमूना एकत्र करने की व्यवस्था टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि. ..... दिनांक ..... या उसके पहले पूर्ण अनुपालन किया जाय।

12- बोर्ड से सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की 10 तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।

13- विस्तृत निर्माण स्थल रेखचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व लेआउट प्लान तथा शर्त 8,9 व 10 में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी होने के एक माह के भीतर बोर्ड को भेजें।

14- परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली- भाँति रखा जाय और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाय। कच्चे माल, उत्पादन या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जाये।

15- फैक्ट्री परिसर से उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थो का भली-भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(1) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिये इस प्रकार प्रयोग सुनिश्चित किया जाय कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाय।

(2) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियन्त्रित प्रज्वलन' किया जाय।

(3) जैविक अपघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

16- विषैले पदार्थ का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्ति कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाये। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

17- यदि फैक्ट्री के किसी संयत्र / संयत्रों में दोष पूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाये और / या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी/ मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाय।

18- प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रखरखाव स्थापित करे सभी पाइप बाल्ब, सीवर और ड्रेन रसावरोधी होने चाहिये। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिये।

19- प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिये उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिये।

20- शुद्धिकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन तीन महीने में एक ही बार लिया जाय और उन्हे शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिये विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण के बाद तुरन्त / समय - समय पर विश्लेषण आख्या बोर्ड में जमा की जाये।

21- प्रार्थी / कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिये गये निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत आदेश / निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तो का उल्लघंन करें तो कानून / अधिनियम के प्रावधानों के अन्तर्गत विधिक कार्यवाही के लिये उत्तरदायी होगी।

22- प्रार्थी बोर्ड की लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदलें या परिवर्तन करे।

23- उपरोक्त शर्ते जब तक अधिनियम / संशोधित अधिनियम की धारा 27 (2) के अन्तर्गत समाप्त नही कर दी जाती है, तब तक लागू रहेंगी।

24- प्रार्थी को सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तिन निस्तारण बिन्दु के चालू होने और / या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो तक, सहमति आदेश के नवीनीकरण हेतु आवेदन करना चाहिये।

25- एक निरीक्षण पुस्तिका खोली जानी चाहिये और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिये।

26- प्रार्थी उत्प्रवाह शुद्धीकरण संयत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियन्त्रण से सम्बन्धित सूचना फैक्ट्री बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध करायें।

27- फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर वाली नदी या सिंचाई योग्य फार्म तक उत्प्रवाह ले जाने वाली चैनल, सीवर ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिसमें एनारोबिक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाये।

28- निदेशक (निदेशकों), साझेदार (साझेदारों) प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाये।

29- इस सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तो के होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम 1978 की धारा 27(2) के अन्तर्गत वर्णित किसी भी / सभी शर्तो में पुनः विचार करने या संशोधन के लिये, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति आरक्षित रखता है।

क्षेत्रीय अधिकारी

55

दूरभाष सं0 (05612) 230836

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
भवन सख्या–3/5 बी, सेक्टर–3, सुहाग नगर,
फिरोजाबाद।

पंजीकृत

संदर्भ संख्या: 612/MI-130/14 दिनांक 31/07/14

सेवा में,

मेसर्स श्रीराम इंटभट्टा
ग्राम- पिपौली
जनपद- मैनपुरी

विषयः **वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा–21 के अन्तर्गत गैसीय उत्सर्जन हेतु सहमति वायु के सम्बंध में।**

महोदय,

उपरोक्त विषयक के संदर्भ में कृपया आप अपने आवेदन पत्र दिनांक 8.7.14 एवं कार्यालय में प्रस्तुत अन्तिम सूचना दिनांक ..... का सन्दर्भ ग्रहण करें। आपके आवेदन पत्र के परीक्षण / स्थल निरीक्षण के उपरान्त आपको गैसीय उत्सर्जन हेतु सशर्त सहमति आदेश संख्या 6775 सहमति (वायु) आदेश/2014 दिनांक 31.7.14 को संलग्न कर प्रेषित किया जा रहा है। आपका ध्यान निम्नलिखित विशेष शर्तो की ओर आकर्षित किया जाता है।

1. सहमति आदेश में वर्णित समस्त शर्तो एवं निम्नलिखित बिन्दुओं पर प्रभावी अनुपालन सुनिश्चित करें एवं इसकी मासिक अनुपालन आख्या प्रत्येक माह प्रेषित करना सुनिश्चित करें।
2. स्थापित डी0जी0सेट /डीजल इंजन से संलग्न चिमनी (एग्झास्ट) की ऊँचाई बोर्ड मानकों के अनुरूप ऊँची रखी जाये। डी0जी0सेट से ध्वनि प्रदूषण की रोकथाम हेतु एकास्टिक इनक्लोजर स्थापित किया जाना सुनिश्चित किया जाये।
3. फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की नवीनतम अनुश्रवण आख्या इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करना सुनिश्चित करे।
4. वायु प्रदूषण की रोकथाम हेतु स्थापित वायु प्रदूषण नियन्त्रण व्यवस्था जैसे बैफिल्ड ग्रेविटी सेटलिंग चैम्बर (प्राप्त निर्धारित डिजायन के अनुसार) एवं गैसीय उत्सर्जन हेतु स्थापित 30 मीटर ऊँची स्थिर चिमनी का प्राविधान, संचालन एवं रखरखाव इस प्रकार किया जाये कि वायु प्रदूषणकारी अवयवों (एस0पी0एम0) की मात्रा बोर्ड द्वारा निर्धारित मानक (750 मिग्राप्रति नार्मल घनमीटर) से सदैव कम रहे। चिमनी बाईपास की स्थायी रूप से बन्दी सुनिश्चित की जाये।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्य क्षमता सम्बन्धी आख्या एवं अपने ईट भटठे का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।
6. ईट भटठे का संचालन इस प्रकार से हो कि आस–पास के पर्यावरण एवं वायु मण्डल की गुणता पर विपरीत प्रभाव न पड़े।
7. ईट भटठे के चारो तरफ कम से कम 10 मीटर चौड़ी, ऊँचे, घने, प्रदूषणरोधी किस्म के वृक्षों की हरित पट्टिका विकसित की जाये तथा भूमि के कुल क्षेत्रफल के एक तिहाई भाग जिसमें हरित पटिटका भी सम्मिलित होगी, वृक्षारोपण किया जाये। जिस दिशा में वृक्षारोपण हेतु स्थल उपलब्ध न हो उस दिशा में 3 मीटर ऊँची दीवार का निर्माण किया जाये।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिये ही मान्य है।
9. आपके ईट भटठे की आडिट की हुई नवीनतम बैलेन्स शीट की प्रतिलिपि या चार्टर्ड एकाउन्टेंट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति +वर्तमान सम्पत्ति -वर्तमान देनदारियों) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जॉच की जा सके।
10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में उपकर विवरणी भेजने की सलाह दी जाती है।

...2/–

11. वायु प्रदूषण नियंत्रण व्यवस्था के रूप में स्थापित ग्रेविटी सेटलिंग चैम्बरों की सफाई प्रत्येक ईट उत्पादन चक्र में सुनिश्चित की जाये तथा एकत्रित फ्लाई ऐश को ईट के निर्माण में प्रयोग की जाये। चिमनी से जुड़ने वाली बाईपास डक्ट की स्थायी रूप से बन्दी सुनिश्चित की जाये।
12. ईट भटठे से जनित सालिड वेस्ट (ऐश) का उचित निस्तारण ईट उत्पादन में पुनः प्रयोग /लैण्ड फिलिंग में सुनिश्चित किया जाये।
13. तड़ित हमले के कारण भट्टे / चिमनी को क्षतिग्रस्त होने से बचाने के लिए लोक निर्माण विभाग के मानकों के अनुसार तड़ित अवरोधक स्थापित किया जाए।
14. ईधन के रूप में उचित ग्रेड के कोयलें का प्रयोग किया जाए।
15. स्पेन्ट आर्गेनिक साल्वेन्ट, आयली रेजड्यूज, पेट कोक, फिल्टर प्रेस केक (हैजार्डस वेस्ट) एवं अन्य वेस्ट (जैसे–प्लास्टिक, रबर इत्यादि) का प्रयोग ईधन के रूप में ईट भट्ठे में न किया जाये।
16. अनलोडिंग साइड पर अनबर्न्ट ब्रिक की सोलिंग किया जाये, जिससे धूल न उड़े साथ ही धूल उड़ने से रोकने हेतु वर्किंग एरिया में प्रतिदिन नियमित रूप से पानी के छिड़काव हेतु आवश्यक व्यवस्था स्थापित किया जाये।
17. ईट भटठा संचालन हेतु सम्बन्धित विभागो यथा जिलाधिकारी कार्यालय से खनन कार्य की अनुमति, जिला पंचायत से नवीनतम लायसेन्स तथा व्यापार कर आदि से प्राप्त पंजीयन प्रमाण पत्र/अनुज्ञा पत्र/अनुमति की प्रतियॉ व अन्य प्रपत्र इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित किया जाये।
18. ईट भट्ठा संचालित होने से आस–पास के आबादी, बाग–बागीचों आदि पर कोई प्रतिकूल प्रभाव पड़ने अथवा वायु प्रदूषण सम्बंधी कोई शिकायत प्राप्त होने तथा उसकी पुष्टि होने पर निर्गत सहमति आदेश रिवोक कर दिया जायेगा।
19. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी गजट अधिसूचना संख्या 176(ई) दिनांक 02.04.96 (यथासंशोधित) द्वारा ईट भट्टों के सम्बन्ध में जारी निर्देशों तथा उत्सर्जन मानकों का अनुपालन सुनिश्चित किया जाए।
20. ईट भट्टों से फेलने वाले पर्यावरणीय प्रदूषण के सम्बन्ध में मा0 उच्च न्यायालय में दायर विभिन्न याचिकाओं के सम्बन्ध में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.09.96 का अक्षरशः अनुपालन किया जाए।
21. यह सहमति आदेश ईट भट्ठा संचालन हेतु समय–समय पर खनन सम्बन्धी पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा जारी अधिसूचनाओं/मा0 न्यायालय द्वारा पारित आदेशों/नेशनल ग्रीन ट्रिवूनल द्वारा जारी आदेशों के अनुपालन में ईट भट्ठे को खनन सम्बन्धी अनुमति पर्यावर्णीय स्वीकृति सक्षम अधिकारी से प्राप्त किया जाना अनिवार्य होगा।
22. मा0 सर्वोच्च न्यायालय, नई दिल्ली द्वारा एस0एल0पी0 (सी) नं0 19628–19629/2009 के अन्तर्गत आई0ए0 नं0 12–13/2011 में पारित आदेश दिनांक 27.02.12 एवं समय–समय पर खनन के सम्बन्ध में माननीय न्यायालयों एवं नेशनल ग्रीन ट्रिवूनल द्वारा पारित आदेशों के अधीन यह सहमति आदेश विधिमान्य होगा।
23. यह सहमति आदेश दिनांक 30.9.19 तक के लिये जारी की जा रही है जो आवेदन में अंकित वर्तमान उत्पादन एवं ईंधन की मात्रा हेतु अनुमन्य है।
24. यह सहमति आदेश सहमति आवेदन पत्र दिनांक 8.7.14 में अंकित उत्पादन क्षमता तथा ईंधन की खपत के लिये ही मान्य है। बिना पूर्व अनुमति के भट्टे में किसी भी प्रकार का परिर्वतन अनुमन्य नहीं है।

उपरोक्त शर्तो का पूर्ण अनुपालन न पाये जाने पर ईट भटठे के विरूद्ध प्रदूषण नियन्त्रण अधिनियमों में वर्णित प्राविधानों के अर्न्तगत कार्यवाही की जायेगी।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, के पास वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो पर विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

भवदीय

31/7/14

(राजेन्द्र प्रसाद)
क्षेत्रीय अधिकारी

संलग्नकः उपरोक्तानुसार।

पृ0सं0 एवं दिनांक– उपरोक्त।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी/प्रभारी अधिकारी (खनन), मैनपुरी।
2. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. अपर मुख्य अधिकारी, जिला पंचायत, मैनपुरी।

क्षेत्रीय अधिकारी

113

(1) 57

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद - 283 203

सहमति आदेश - प्रपत्र

संख्या F-775 /सहमति (वायु) आदेश/ 2014 दिनांक 31.07.14

विषय सहमति मै0 शिव ईंट भट्टा खसरा न0 140 ग्राम पिपौली तह0 भैनपुरी जनपद - भैनपुरी

वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम, 1981 की धारा 21 / 22 के अन्तर्गत

सन्दर्भ : आवेदन पत्र संख्या ---- दिनांक 8.7.14

(1) वायु अधिनियम 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै0 शिव ईंट भट्टा ग्राम पिपौली भैनपुरी को अपने संयन्त्रों से संलग्नक में वर्णित शर्तो के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है ।

(2) वायु सहमति दिनांक 01/10/14 से 30/09/19 अवधि तक मान्य है।

(3) इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड, वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम, 1981 धारा 21(6) में तथा इसके संशोधित 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तो पर पुनः विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिये आरक्षित है।

क्षेत्रीय अधिकारी

अनुलग्नक : संलग्न
(सहमति शर्तें)

58 (2)

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद - 283 203

संलग्नक सहमति आदेश सं. F-775 सहमति (वायु) आदेश / 2014

दिनांक 31.07.14

सहमति शर्तें

1- फ्लू गैस प्रतिघण्टा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नही होनी चाहिये।

(i)	एक सम्बद्ध चिमनी भूतल से लगभग
(ii)	- 30 मीटर ऊँची।
(iii)	-
(iv)	-
(v)	-
(vi)	-

2- वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो,

		750
(i)	सस्पेंडेड पार्टिकुलेट मैटर (एस0 पी0 एम0)	मिली ग्राम प्रति नार्मल क्यूबिक मीटर
(i)	मेटल डस्ट (आयरन, जिंक, कॉपर, आदि ।	-
(iii)	हाइड्रोजन, सल्फर डाई ऑक्साइड, सल्फेट मिस्ट	पी0 पी0 एम0
(iv)	सल्फर डाई ऑक्साइड	-
(v)	कार्बन मोने ऑक्साइड -	-
(vi)	हाइड्रो कार्बन	-
(vii)	अमोनिया	-
(viii)	फ्लोरीन	-
(ix)	मरकैप्टेन	-
(x)		

3- समय- समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो ।

4- बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयत्रों का अधिस्थापन उद्योग से प्रस्तावित अथवा कार्यरत परिसर में ही हो ।

5- बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हों) किया जा सकता है ।

6- बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये ।

7- इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाय।

8- सहमति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाय । उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाय।

9- (अ) उपरोक्त संदर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाय एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के ..... दो माह ..... माह के भीतर प्रस्तुत किया जाय।

10- किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषण अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा 29 से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा-29 उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियन्त्रण) नियम 1983 वर्णित है, को सूचित करना चाहिए ।

11- इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय ।

12- इकाई का रख रखाव इस प्रकार से सुनिश्चित किया जाय कि वायु प्रदूषणकारी तत्वों का उत्सर्जन स्टैक के अतिरिक्त किसी बिन्दु से नहीं होना चाहिये।

13- इकाई द्वारा बोर्ड कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त किसी अन्य "आउटलेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने के सम्बन्ध में समस्त सुविधाओं का प्राविधान किया जाये ।

14- इकाई के आबादी, कृषिक उपज इत्यादि को कोई नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाय ।

15- आवेदनकर्ता /इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले सभी निर्देशों / आदेशों का अनुपालने कड़ाई से किया जाए । किसी भी समय पर दिये गये आदेश/निर्देश अथवा सहमति आदेश की शर्तो का अनुपालन सन्तोषजनक नहीं पाये जाने की स्थिति में आवेदन कर्ता/ इकाई पर विधिक प्राविधान के अन्तर्गत कार्यवाही की जायेगी ।

16- उपरोक्त इंगित समस्त शर्ते अधिनियम की धारा 21 (6) के अन्तर्गत निरस्त न किये जाने तक वैध रहेंगी ।

17- आवेदन कर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाय । यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की ळियान्वयन तिथि एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाये।

18- बोर्ड के अधिकारियों को निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी ।

19- आवेदक को निरीक्षण कर्ता / बोर्ड को अनुश्रवण एवं नियंत्रण संयंत्रों के निर्माण अधिस्थापित अथवा संचालन तथा अन्य सभी सूचनायें वायु प्रदूषण नियंत्रण से सम्बन्धित हों, उपलब्ध करानी होंगी ।

20- इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डायरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी ।

21- इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत वर्णित किसी भी /सभी शर्तो में पुनः विचार करने के लिए, जो उचित हो, का अधिकार व शक्ति बोर्ड के लिए आरक्षित है ।

क्षेत्रीय अधिकारी

61

TES

Authorized Licence : Central Building Research Institute, Roorkee

S.C.F. 87, IInd Floor, Sector 4, Panchkula-134112
286-287, Ecotech-1 Extn, Near Kasna, Greater Noida-201306
Phone: 9213394753, 9335977744

Ref. No. –TEM/2019-20/19-558 Dated: 02/09/2019

To Whomsoever It May Concern

Certified that **M/s Shiv Eint Bhatta, Vill. Ghitoli, Distt. Mainpuri(U.P.)** has received a set of Civil Engineering Drawings of Hi Draught Zig-Zag Brick Kiln designed and developed by Central Building Research Institute, Roorkee proposed to be implemented at their brick kiln located in Vill Ghitoli, Distt. Mainpuri.

It is further certified that this type of Hi Draught Brick Kiln with Zig Zag type of firing meet the norms as prescribed by the Central Pollution Control Board.

For Team Energy Systems

Authorised Signatory

62

FEASIBILITY REPORT

C.B.R.I. TECHNOLOGY

ON

POLLUTION CONTROL IN BRICK KILNS-ZIGZAG FIRING TECHNOLOGY IN NATURAL AND HIGH DRAUGHT BRICK KILNS

TEAM ENERGY SYSTEMS

Authorised Licensee
Central Building Research Institute (C.B.R.I)
Roorkee-247667

Noida:
286-287 Ecotech -1, extention
Near Kasna, Greater Noida – 201306
Mob.: 092133-94753, 093359-77744

Chandigarh:
SCO 87, IInd Floor,
Sector 4, Panchkula 134 112

63

This Feasibility Report belongs to

M/S SHIV EINT BHATTA,

VILL. GHITOLI,

DISTRICT MAINPURI(U.P.)

Dimension of High Draught Kiln

1. Kiln Dimensions
   - Length (Island) : 73200mm
   - Width (Trench) : 8700 mm
   - Height : 3300 mm
   - Chamber : 64 (Approx.)
   - No Of Paya : 15

2. -Draught : 50 mm water gauge
   - Discharge Capacity : 425 cum
   - Fan :

3. - Number of feeding holes in one row : 11

4. Chimney Details
   - Height : 33000 mm
5. Cleaning interval of well and flue ducts (proposed) : One in fortnight
6. Coal Consumption in one day (expected) :
   - Average : 9-10 tonne per 1 lac bricks

TEAM ENERGY SYSTEMS

64

CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE - 24767

TECHNOLOGY ON POLLUTION CONTROL IN BRICK KILNS-ZIGZAG FIRING TECHNOLOGY IN NATURAL AND HIGH DRAUGHT BRICK KILNS

INTRODUCTION:

The growth of industrial, commercial and residential sector in our country is closely linked with the rate of production of important building materials, namely 'Bricks'. There are about 40000 fixed chimney brick kilns in India. The annual turnover of the brick industry is estimated to be Rs. 8000 crores.

The problems of brick kiln Industry are closely connected with the issue of sustainable development, energy efficiency and environment friendliness. The government of India has notified that solid particle emissions from brick kiln should not exceed 250 mg/Nm3 shortly. With these provisions, Large number of Fixed chimney Bull Trench kilns have to change over to Zigzag type of firing with natural or high draught design brick kiln.

Appreciating the concern for environment friendly brick production, Central Building Research Institute, Roorkee has designed and developed following for brick kiln industry:

- Design of Gravitational settling Chamber for existing fixed chimney brick kilns.
- Design of zigzag firing technology with natural and high draught.

CBRI has perfected both the designs by actually installing them at brick kilns across India. The performance of both the designs are under constant observation. Several kiln owners, journalists and environmentalists have witnessed the successful performance of our designs.

TEAM ENERGY SYSTEMS

65

1.2 EXECUTIVE SUMMARY

Team Energy Systems is authorised licensee of central building Research Institute(C.B.R.I.) Roorkee, a constituent establishment of CSIR,New Delhi. Team Energy Systems has been serving brick kiln industry for 18 years. Our endeavours has been for efficient technology in brick kiln industry. We have been constantly working with brick kiln owners associations for better combustion practices resulting in minimising fuel consumption and environment friendly technologies.

The scope of work for this project is outlined as follows:

- Taking dimensions of brick kiln including size of tunnels, no of holes and size of island.
- Providing detailed design and drawings for zigzag firing technology as per kiln size.
- Guidance to brick kiln owner regarding construction of kiln and zigzag firing

Fixed Chimney Bull's Trench Kiln:

Initially Bull Trench Kilns had movable metallic chimneys which were banned through an MOEF notification in 1996. The conversion to Fixed Chimney Bull Trench Kilns reduced the particulate matter as well as fuel use compared to moving chimney Bull Trench Kilns. Due to better combustion and fuel saving, most of brick kilns have converted their kilns to Fixed Chimney Bull Trench Kiln.

Fixed Chimney Bull Trench Kiln has a fixed chimney which is constructed at the Center of the kiln and is connected to various chambers through a central smoke tunnel. The central tunnel is then connected to approach tunnels and flue holes to different chambers of the kiln. The chamber which is under fire is connected to the central tunnel while other chambers are disconnected by using dampers. In this way the flue gases from the chamber under fire are removed by the chimney. The provision of chimney helps to create natural draught so that fresh air may enter the kiln to burn coal and produce heat.

Fixed Chimney Bull Trench Kiln also suffers from incomplete combustion of fuel indicated by high CO2 and CO concentration in flue gases. The emission through the chimney are primarily black in appearance due to unburnt particles besides obnoxious flue gases like SO2 and NO2, Moreover ,the thick black smoke and SO2 emission were more during the charging time and during idle time, almost grey smoke was emitted.

66

Along with high energy consumption and emission an Fixed Chimney Bull Trench Kiln also produces a low percentage of class 1 bricks. Almost 60% bricks are class 1 and rest are class 2 and class 3. Non uniformity of temperature across the stack of bricks result in difference in quality of bricks.

ZIG ZAG FIRING TECHNOLOGY:

The zigzag firing concept was first introduced by Central Building Research Institute in the form of high draught kiln after thorough research by scientists on different kilns across India. High draught kiln has a induced fan which creates the draught required for fuel burning. The lack of electricity at most brick kilns sites became a major problem in adopting this technology. Some brick kilns adopted zigzag firing in natural draught Fixed Chimney Bull Trench Kiln. The natural draught zigzag kiln created better combustion but high draught is more efficient.

The zigzag is an improved version of Fixed Chimney Bull Trench Kiln. The main difference is the arrangement of bricks in chambers. The bricks are stacked in such a manner to form distinct chambers(-2.5 meter long) and guide the air flow in a zigzag path.Zigzag flow increases the air flow length and turbulence in the air,thereby resulting in improved combustion and heat transfer rate and uniform temperature across the kiln cross section.

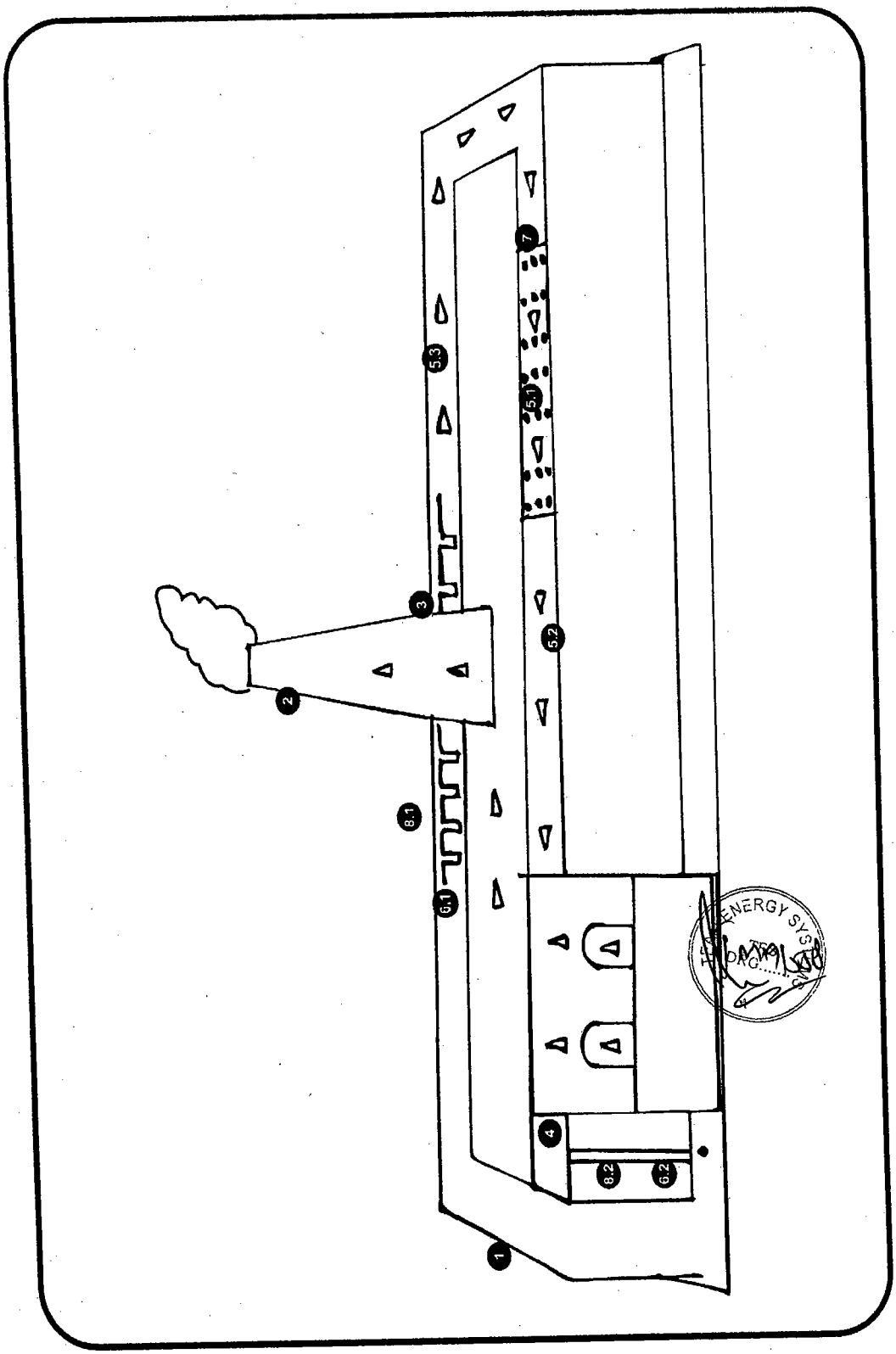
In zigzag kilns, powdered coal is fed through feeding holes in small quantities and fuel feeding zone is six times longer than that of fixed chimney bull trench kiln. The longer fuel feeding zone alongwith turbulence created by zigzag air movement helps coal volatiles to mix with sufficient air thereby resulting in complete combustion and less pollution.

I) A Zigzag kiln emits-80% lower particulate matter and -85% lower Black carbon as compared to Bull trench kilns, This is mainly because of better combustion of fuel and settling of particulates in the kiln itself due to zigzag flow. Emission of CO_2 and CO from the zigzag kiln is lower because of less consumption of fuel and improved combustion,

II) A Zigzag kiln consumes -20% less fuel as compared to fixed chimney bull trench kiln because of better combustion and heat recovery.

III) Zigzag firing kiln produces higher percentage of class 1 bricks

67



TEAM ENERGY SYSTEMS

68

1.
High draught zigzag firing kiln is a moving fire kiln in which the fire moves in a closed rectangular circuit (central perimeter 120-140 meter) through the bricks stacked in the annular spaces between the outer and the inner wall of the kiln.

2.
The chimney is usually of lower height (17-30 meter) and the kiln operates under the draught provided by a fan which draws the flue gases from the kiln and discharges it through the chimney. In the original design the chimney was located on one side of the kiln and was connected with the kiln through underground tunnel. However, in the modified designs the chimney is located at the centre of the kiln.

3.
The bricks are stacked in such a manner to form distinct chambers (-2.5 meter long) and guide the air flow in a zigzag path. Zigzag flow increases the air flow length and turbulence in the air, thereby resulting in improved combustion and heat transfer rate and uniform temperature across the kiln cross section.

4
The kiln does not have a permanent roof and bricks stacked in the kiln are covered with a layer of ash and brick dust, which acts as a temporary roof and inhibits the heat loss as well as seals the kiln from leakages. The double layered outer wall with clay filled in between also reduces the heat loss.

5
There are three distinct zones in an operating high draught zigzag kiln.
5.1 Brick firing zone where the fuel is fed and combustion is happening.
5.2 Brick preheating zone (in front of firing zone) where green bricks are stacked and are preheated by the flue gases.
5.3 Bricks cooling zone (behind the firing zone) where fired bricks are cooled by the cold air flowing into the kiln.

6
6.1 Air inlet: Air enters the kiln from back end of the cooling zone which is kept open to allow air entrance.
6.2 Seal to guide flue gases: Front end of the preheating zone is sealed by a plastic sheet to guide the flue gas to the chimney through the flue gas duct system.

7
Firing zone extends to three chambers (-7.5meter) and solid fuels like firewood, agriculture residue atc are fed through the feed holes provided at the top of thekiln continuously by a single fireman standing at the top of the kiln.

8
The fire travels a distance of 2 chambers (-5 meter) in 24 hours and fires 15,000 to 40,000 bricks daily. Fired bricks are unloaded from the front of the brick cooling zone (B 1) and an equivalent batch of green bricks is loaded ahead of the brick preheating zone (B2)

69

HIGH DRAUGHT KILN

The Kiln is an archless, top fed, coal fired continuous kiln in which the fire follows a zig-zag path. The kiln is divided into 32 chambers made through partition walls. Partition walls are built with unfired bricks, which get burnt along with the bricks set in the chamber, and are dismantled at the time of unloading bricks from the chamber. A chamber holds 15,000 bricks and normally two chambers are burned to obtain an output of 30,000 bricks per day. Overall dimensions of the kiln are 40.80 m x 18.90 m x 2.55 m. Each firing circuit is completed in 16 days producing 4.8 lakh bricks. In a chamber holding 15,000 bricks 18 feed holes are provided for feeding coal from top.

An induced draught fan located at the far end of the kiln creates draught. The discharging capacity of the fan is 425 m3/minute. It is worked by a 12 kw motor. The products of combustion, steam etc. are channelised through a system of flues and flow of gases is suitably controlled through cap dampers over the flue holes located in the outer wall. The damper shaft is provided with a hand wheel for easy operation from top of the wall. When in full firing order, the kiln operates on a draught of 50 + 5 mm (wg). During operation a very fast rate of fire travel of 17 to 18 metres per day is maintained which is three times as fast as traditional Bull's kiln. The kiln is highly fuel-efficient and the thermal efficiency is comparable with modern Hoffmann and tunnel kilns of equal capacities. Coal consumption is as low as 120 kg per thousand bricks (Calorific value 5,000 K cal/Kg). The Principal factors, which contribute to the attainment of high thermal efficiency of this kiln, can be summarised as follows:

Use of powerful I.D. fan, the strong draught produced by it, creates turbulence, which ensures efficient combustion of fuel through proper mixing of preheated air and fuel.

Fast removal of moisture from bricks in the drying and preheating chambers thus preventing moisture condensation in any part of the kiln.

Maintenance of exhaust flue gas temperature at as low as 90 to 100 C ensuring maximum recovery of heat from the waste gases.

70

Specially designed pattern of brick setting ensuring uniform heat distribution within the setting as well as fast rate of heat transfer from one chamber to the next.Induced high draught within the kiln increases the length of preheating zone and decreases the size of cooling zone, allowing for faster operation of kilnHigh draught increase flue gas heat recovery hence increasing the preheating capacity of the kiln.

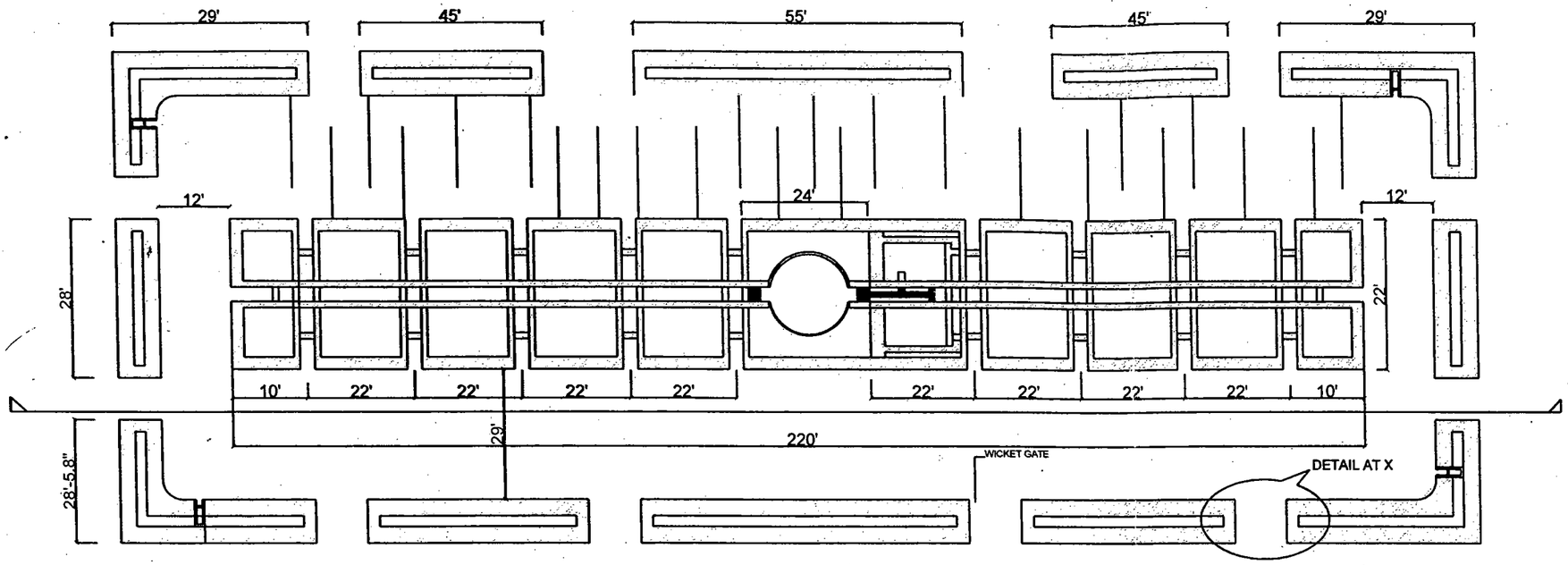
Induced high draught reduces the coal consumption and structural losses due to better propagation of fire travel within the combustion zone.

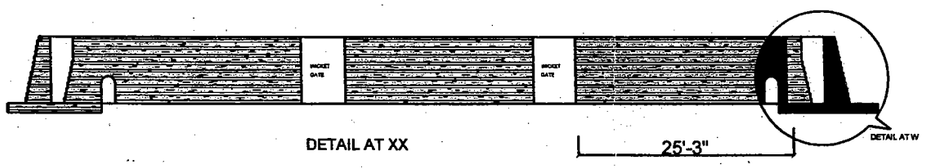
A high draught bull trench kiln using ID fan is more efficient than a normal kiln with natural draught in summer season when the ambient temperature is quite similar to the temperature of the flue gases inside the chimney. The reduced temperature gradient between the chimney flue gases and ambient air results in significant loss of pressure and slow propagation of fire travel within the kiln heating zones. The ID fan increases the draught inside the firing zone ensures substantial exhaust gases draught within the kiln operational zones.

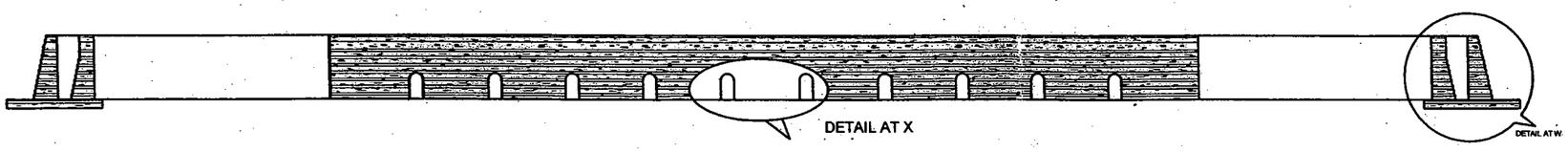
Benefits of new energy efficient technology:

1. **Technical benefits**
   - Fuel saving
   - Improvement in product quality
   - Increase in production
   - Reduction in raw material consumption v
   - Reduction in waste bricks
2. **Monetary Benefits**
3. **Social Benefits**
   - Improvement in working environment
   - Improvement in workers skill
4. **Environment Benefits**
   - Reduction in effluent generation
   - Reduction in Green House Gas emission such as CO2,NO2etc
   - Reduction in other emission such as SO2 etc

71







HYDRAFT/ ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

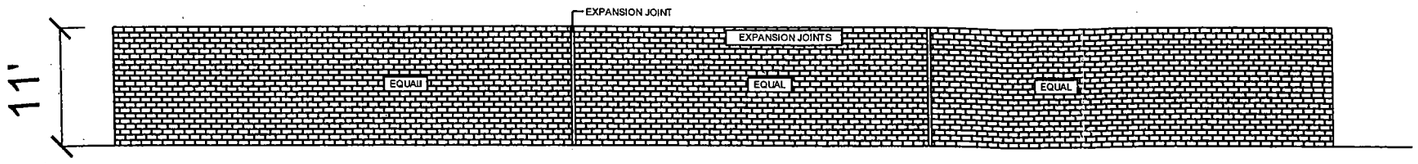
DRG No. TM-19/558

CLIENT
M/S SHIV EINT BHATTA.
VILL. GHITOLI,
TEH. MAINPURI(U.P.)

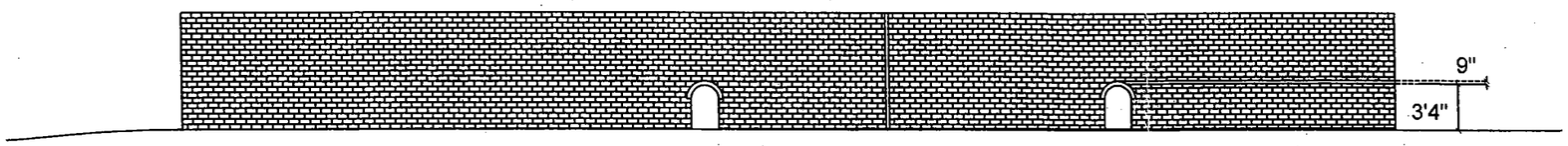
BY
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE

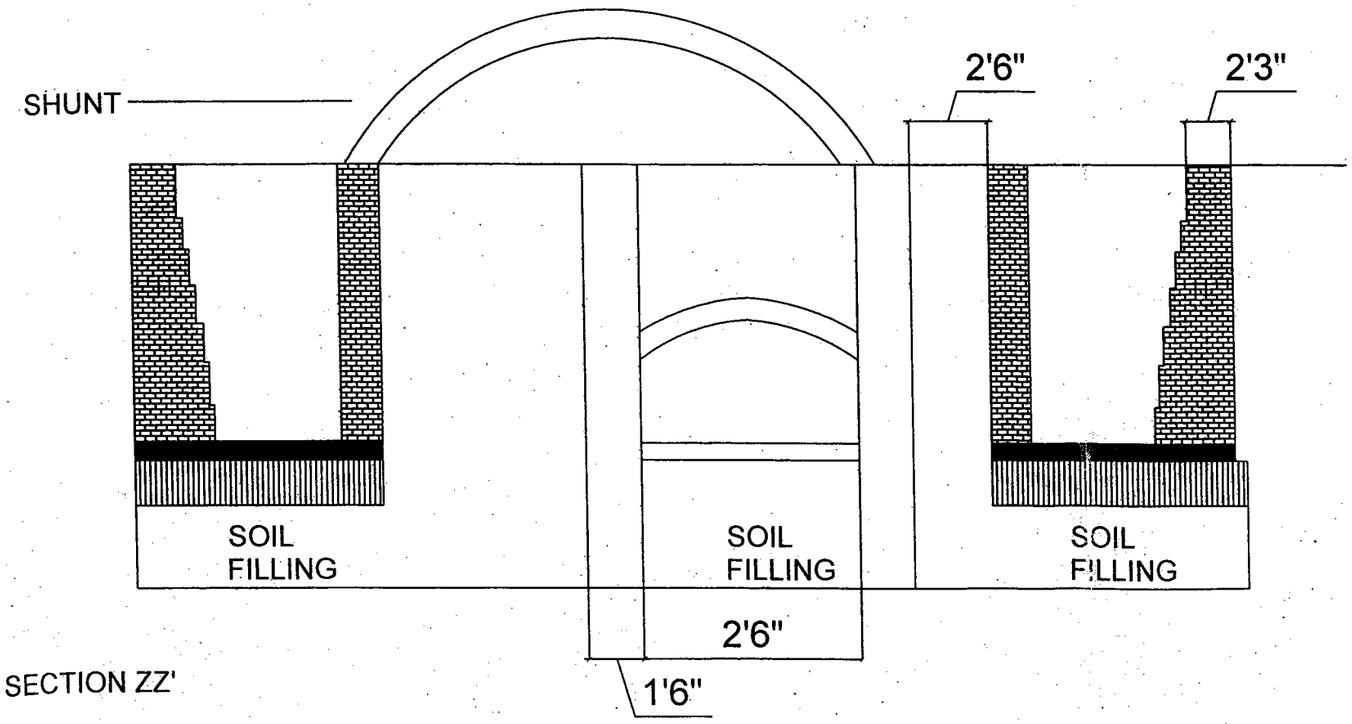
72



FRONT ELEVATION OF WALL
DETAIL W



FRONT ELEVATION OF MIYANA
DETAIL X



SECTION ZZ'

HYDRAFT/ ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

DRG No. TM-19/558

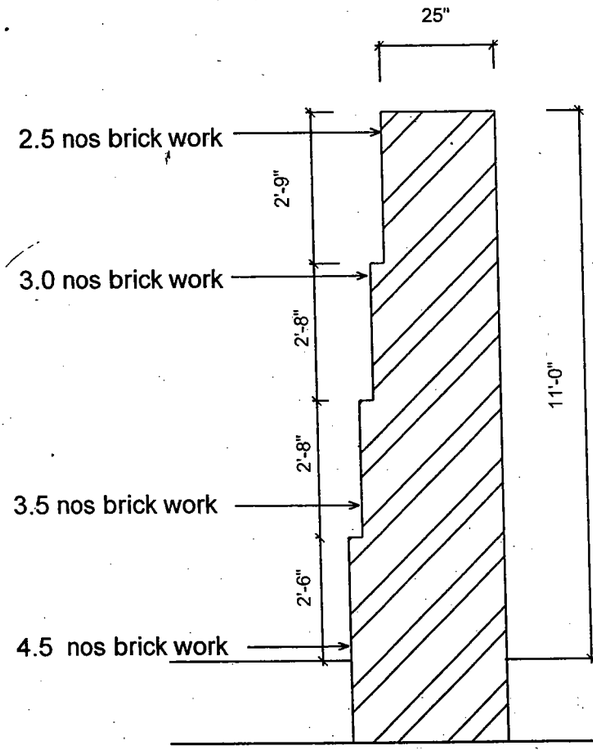
CLIENT
M/S SHIV EINT BHATTA.
VILL. GHITOLI,
TEH. MAINPURI(U.P.)

BY
TEAM ENERGY SYSTEMS

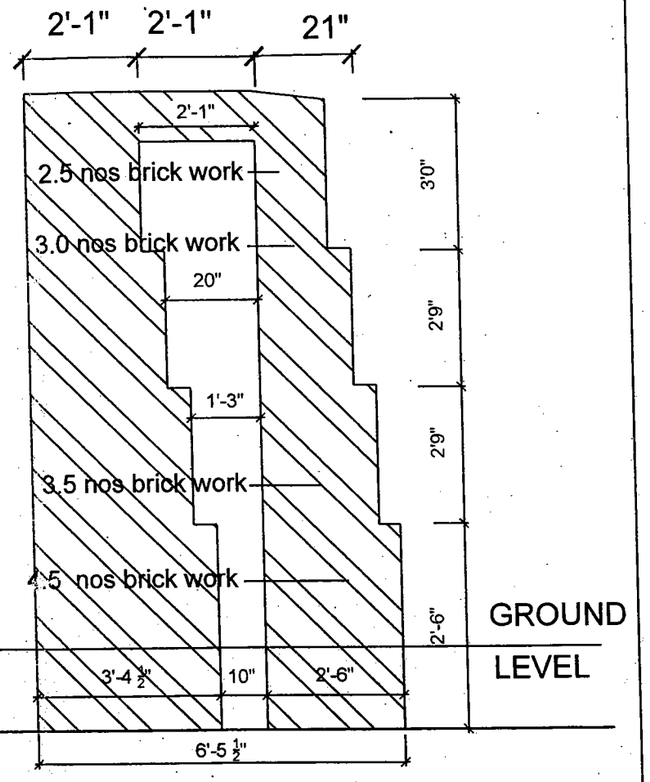
AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE

73

HYDRAFT/ ZIGZAG BRICK KILN



DETAILS OF INSIDE WALL
SECTION AT 1-1



DETAILS OF OUTER WALL
SECTION AT 1-1

DESIGN :HIGH DRAUGHT DOUBLE ZIG-ZAG KILN

PLAN & SECTION OF KILN

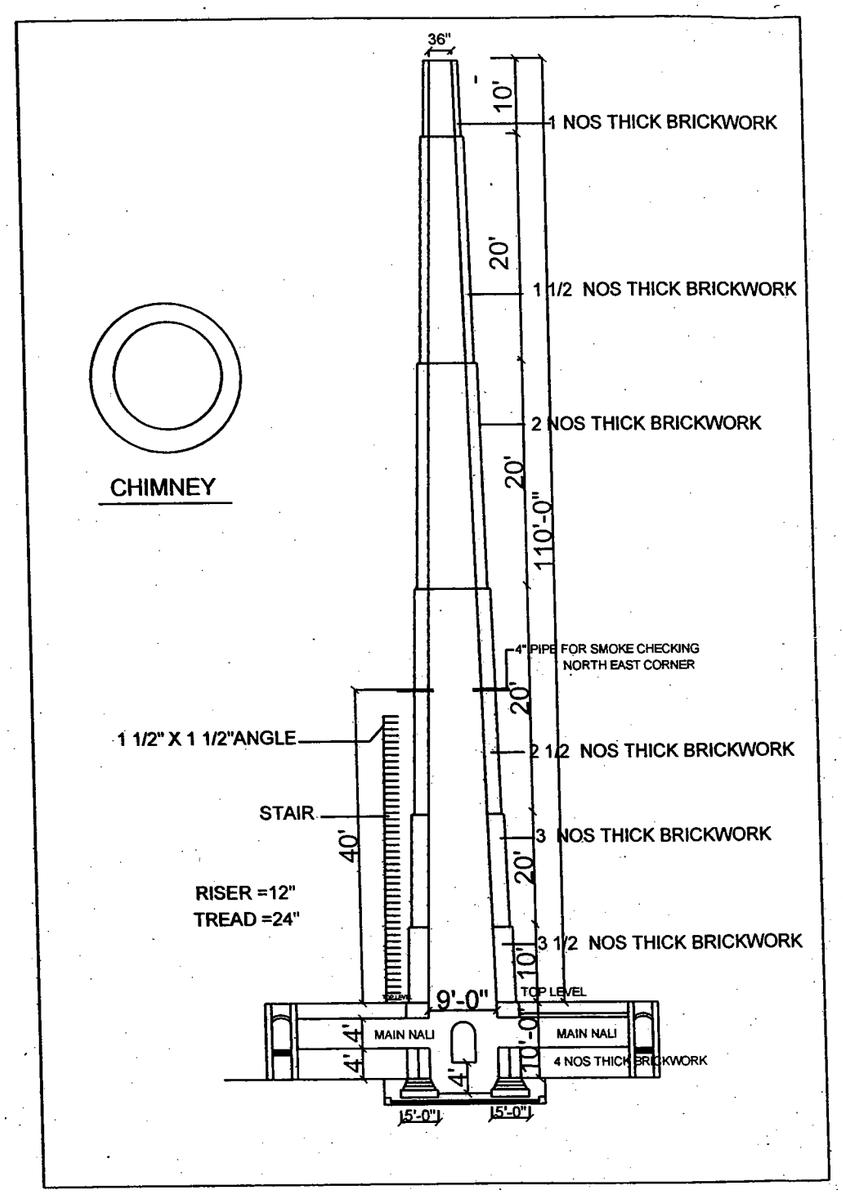
DRG No. TM-19/558

CLIENT
M/S SHIV EINT BHATTA.
VILL. GHITOLI,
TEH. MAINPURI(U.P.)

BY
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE

74



Longitudinal Section of Main Nali & Chimney

HYDRAFT/ ZIGZAG BRICK KILN

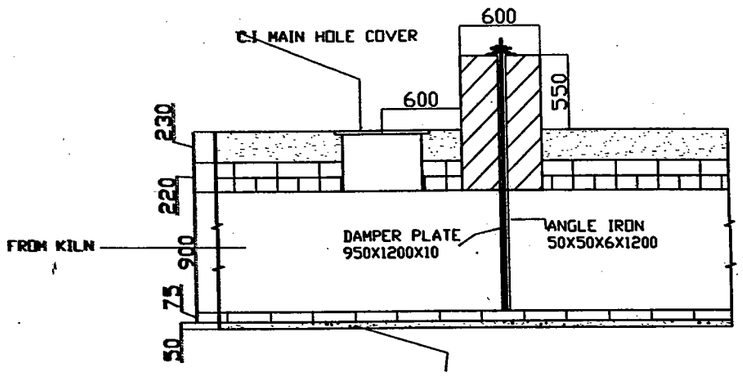
PLAN & SECTION OF KILN

DRG No. TM-19/558

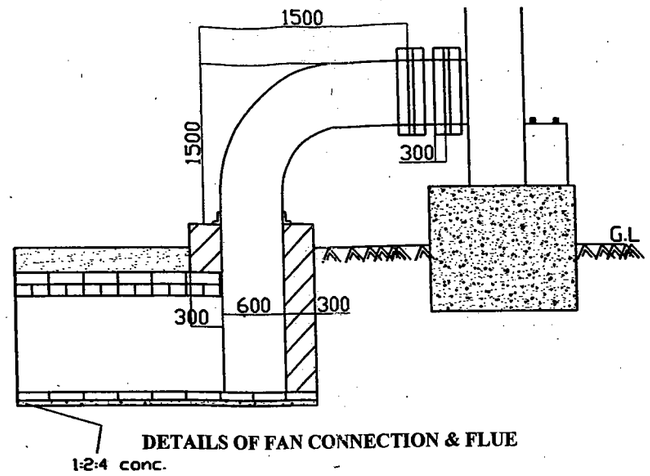
CLIENT
M/S SHIV EINT BHATTA.
VILL. GHITOLI,
TEH. MAINPURI(U.P.)

TEAM ENERGY SYSTEMS

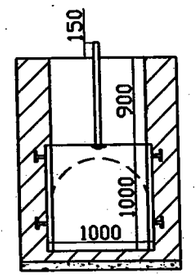
AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE



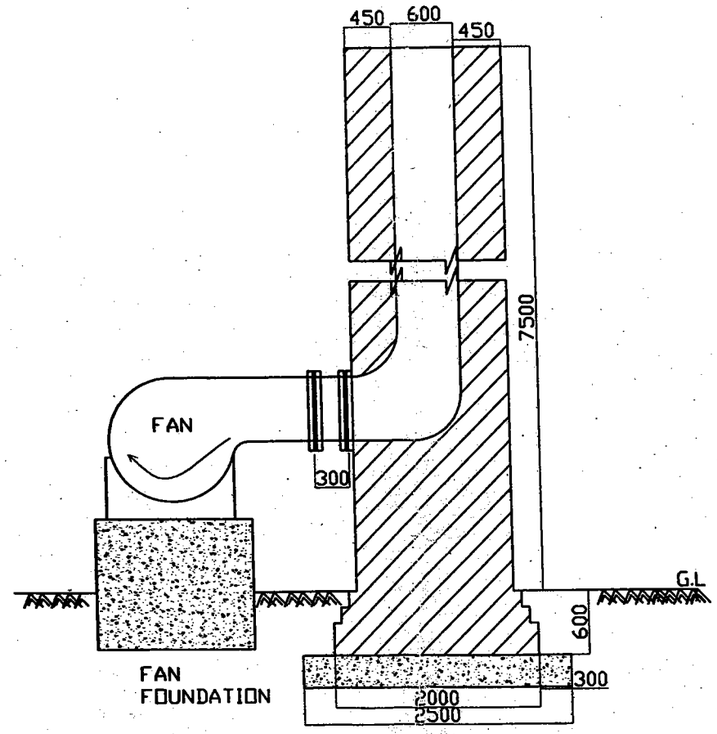
DETAIL OF MAIN FLUE



DETAILS OF FAN CONNECTION & FLUE



DETAIL OF PLATE DAMPER



DETAIL OF FAN & CHIMNEY CONNECTION

HYDRAFT / ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

DRG No. TM-19/558

CLIENT
M/S SHIV EINT BHATTA.
VILL. GHITOLI,
TEH. MAINPURI(U.P.)

BY
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH
INSTITUTE, ROORKEE

132 Fee Payment Slip 75

All Fee Payment Details for Unit Id - Unit Name : UPSWP23224061705 - M S SHIV ENT BHATTA

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Registration of User for Abstraction of Ground Water	5000	UP01524010815463223	ID : 203494942 2024-01-08 15:47:38	Paid

Close

FAST LABS 133
FOOD ANALYSIS AND SAMPLE TESTING LABORATORIES
FOOD, WATER AND ENVIRONMENT TESTING, RESEARCH & DEVELOPMENT AND TRAINING SERVICES
76

FAST LABS
(A Unit of **FOODTECH CONSULTS INDIA PVT. LTD.**)
A-5, Ganga Vihar Colony, Dhandhupura Road
Agra-282006, Uttar Pradesh, INDIA
Phone : +91-9997727333, 9997969733
Email : foodtechconsults@gmail.com

TEST REPORT

Water Sample Analysis

Issued to :
M/S. SHIV ENT BHATTA
Gahiyar, Mainpuri
Dist. Mainpuri – 205001
Uttar Pradesh, India.

Report No. : FL/W2023110201
ULR Code : TC1159923000000375F
Report Issue Date : 04/11/2023

TC-11599

Information Provided by Customer
Nature/Name of the Sample : **Ground Water**
Sample Location : At Borewell Discharge Point
Sample Drawn on : 02/11/2023

Information Provided by Laboratory
Sampling Method : Sample is Provided by Shiv Ent Bhatta
Sample Quantity & Packaging : 2.0 Litre Pet Bottle
Sample Received on : 02/11/2023
Duration of Performance of Test : 02/11/2023 to 04/11/2023
Environmental Conditions (Temp. & RH) : 24.1ºC & 44%
Remark (if any) : NA

RESULTS – PHYSICAL AND CHEMICAL ANALYSIS

Physical Description : Water is clear without any sediments suspended particles and extraneous matter.

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS: 10500-2012 (Amd. No.2 Sep-2018)	
					Acceptable	Permissible
1	Colour	IS 3025 (Part-4):2021	< 5.0	Hazen	5.0	15.0
2	Odour	IS 3025 (Part-5):2018	Agreeable	–	Agreeable	Agreeable
3	Turbidity	IS 3025 (Part-10):1984	< 1.0	NTU	1.0	5.0
4	pH	IS 3025 (Part-11):2022	8.10	–	6.5-8.5	No relaxation
5	Total Hardness (as $CaCO_3$)	IS 3025 (Part-21):2009	360.0	mg/L	200.0	600.0
6	Calcium (as Ca)	IS 3025 (Part-40):1991	54.0	mg/L	75.0	200.0
7	Iron (as Fe)	IS 3025 (Part-53):2003	< 0.087	mg/L	1.0	No relaxation
8	Chloride (as Cl)	IS 3025 (Part-32):1988	192.0	mg/L	250.0	1000.0
9	Residual Free Chlorine	IS 3025 (Part-26):2021	< 0.2	mg/L	0.2	1.0
10	Fluoride (as F)	APHA 4500F-D 23rd Edition	< 1.0	mg/L	1.0	1.5
11	Total Dissolved Solids	IS 3025 (Part-16):1984	627.0	mg/L	500.0	2000.0
12	Conductivity	IS 3025 (Part-14):2013	690.0	µs/cm	–	–

Verified By

Authorized Signatory
Ruchi Sharma, Technical Manager

Terms & Conditions :
1. The result (s) listed in the report refer only to the item(s) tested and it's Parameters(s). 2. Endorsement of products is neither inferred not implied. 3. Sample will be disposed after 15 days from the date of issue of test report unless otherwise specified. 4. This Test report is not to be reproduced wholly or in part and

FAST LABS 134
FOOD ANALYSIS AND SAMPLE TESTING LABORATORIES
FOOD, WATER AND ENVIRONMENT TESTING, RESEARCH & DEVELOPMENT AND TRAINING SERVICES

77

FAST LABS
(A Unit of **FOODTECH CONSULTS INDIA PVT. LTD.**)
A-5, Ganga Vihar Colony, Dhandhupura Road
Agra-282006, Uttar Pradesh, INDIA
Phone : +91-9997727333, 9997969733
Email : foodtechconsults@gmail.com

TEST REPORT

Water Sample Analysis

Issued to :
M/S. SHIV ENT BHATTA
Gahiyar, Mainpuri
Dist. Mainpuri - 205001
Uttar Pradesh, India.

Report No. : FL/W2023110201
ULR Code : TC115992300000375F
Report Issue Date : 04/11/2023

TC-11599

Information Provided by Customer

Nature/Name of the Sample : **Ground Water**
Sample Location : At Borewell Discharge Point
Sample Drawn on : 02/11/2023

Information Provided by Laboratory

Sampling Method : Sample is Provided by Shiv Ent Bhatta
Sample Quantity & Packaging : 2.0 Litre Pet Bottle
Sample Received on : 02/11/2023
Duration of Performance of Test : 02/11/2023 to 04/11/2023
Environmental Conditions (Temp. & RH) : 24.1ºC & 44%
Remark (if any) : NA

RESULTS - PHYSICAL AND CHEMICAL ANALYSIS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS: 10500-2012 (Amd. No.2 Sep-2018)	
					Acceptable	Permissible
13	Potassium (as K)	IS 3025 (Part-45):1993	10.50	mg/L	Not Specified	Not Specified
14	Silica (as SiO_2)	IS 3025 (Part-35):1988	5.10	mg/L	Not Specified	Not Specified
15	Sodium (as Na)	IS 3025 (Part-45):1993	66.0	mg/L	Not Specified	Not Specified
16	Magnesium (as Mg)	IS 3025 (Part-46):1994	32.80	mg/L	30.0	100.0
17	Aluminium (as Al)	IS 3025 (Part-55):2003	< 0.087	mg/L	0.03	0.2
18	Sulphate (as SO_4)	IS 3025 (Part-24 Sec. 1):2022	81.0	mg/L	200.0	400.0
19	Nitrate (as NO_3)	IS 3025 (Part-34):1988	40.50	mg/L	45.0	No relaxation
20	Chloramines (as Cl_2)	IS 3025 (P-26):2021	< 2.0	mg/L	4.0	No relaxation
21	Ammonium Nitrogen	IS 3025 (Part-34 Sec. 2):2021	< 0.5	mg/L	0.5	No relaxation
22	Total Alkalinity (as $CaCO_3$)	IS 3025 (Part-23):1986	414.0	mg/L	200.0	600.0

Remark : RFC-0.2 Min is applicable only when water is chlorinated. When Protection against viral infection is required, it should be minimum 0.5 mg/L.

*****End of Report*****

Verified By

Authorized Signatory
Ruchi Sharma, Technical Manager

Terms & Conditions :
1. The result (s) listed in the report refer only to the item(s) tested and it's Parameters(s). 2. Endorsement of products is neither inferred not implied. 3. Sample will be disposed after 15 days from the date of issue of test report unless otherwise specified. 4. This Test report is not to be reproduced wholly or in part and cannot be used as evidence in the Court of law and other legal matters.

FAST LABS
FOOD ANALYSIS AND SAMPLE TESTING LABORATORIES
FOOD, WATER AND ENVIRONMENT TESTING, RESEARCH & DEVELOPMENT AND TRAINING SERVICES

135
78

FAST LABS
(A Unit of **FOODTECH CONSULTS INDIA PVT. LTD.**)
A-5, Ganga Vihar Colony, Dhandhupura Road
Agra-282006, Uttar Pradesh, INDIA
Phone : +91-9997727333, 9997969733
Email : foodtechconsults@gmail.com

TEST REPORT

Water Sample Analysis

Issued to :
M/S. SHIV ENT BHATTA
Gahiyar, Mainpuri
Dist. Mainpuri – 205001
Uttar Pradesh, India.

Report No. : FL/W2023110201
Report Issue Date : 04/11/2023

Information Provided by Customer

Nature/Name of the Sample	:	**Ground Water**
Sample Location	:	At Borewell Discharge Point
Sample Drawn on	:	02/11/2023

Information Provided by Laboratory

Sampling Method	:	Sample is Provided by Shiv Ent Bhatta
Sample Quantity & Packaging	:	2.0 Litre Pet Bottle
Sample Received on	:	02/11/2023
Duration of Performance of Test	:	02/11/2023 to 04/11/2023
Environmental Conditions	:	Ambient
Remark (if any)	:	NA

RESULTS – ORGANOLEPTIC AND MICROBIOLOGICAL ANALYSIS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS: 10500-2012 (Amd. No.2 Sep-2018)	
					Acceptable	Permissible
1	Taste	IS 3025 (Part-8):1984 (Reaffirmed 2002)	Agreeable	–	Agreeable	Agreeable
2	E.coli	IS 15185 : 2002	Absent	Per 100mL	Should be Absent	No relaxation
3	Total Coliform	IS 15185 : 2002	Absent	cfu/100mL	Should be Absent	No relaxation
4	Yeast and Mould	IS 5403 : 1999 (Reaffirmed 2005)	Absent	Per 250mL	–	–
5	Aerobic Microbial Count (At 37 ± 1ºC in 24 hrs)	IS 5402 : 2012	< 10.0	cfu/ml	–	< 20.0

Inference : As per the above tested selected parameters only water sample **conforms** to the requirement of IS 10500:2012 in case of permissible limit of drinking water.

*****End of Report*****

Verified By

Authorized Signatory
Ruchi Sharma, Technical Manager

Terms & Conditions :
1. The result (s) listed in the report refer only to the item(s) tested and it's Parameters(s). 2. Endorsement of products is neither inferred not implied. 3. Sample will be disposed after 15 days from the date of issue of test report unless otherwise specified. 4. This Test report is not to be reproduced wholly or in part and cannot be used as evidence in the Court of law and should not be used in any advertising media without our special permission in writing. 5. Total liability of our

136

79

Tax Invoice

Original for Recipient ☐
Duplicate for Transporter ☐
Triplicate for Supplier ☐

ENVIRO EMPIRICAL SERVICES

Reg. Office- Bhabhauri, Dhantulsi, Bhadohi Pincode- 221309
Phone no.: 8766374977 Email: account@enviroempiricalservices.in
GSTIN: 09CKTPP4976P1ZO, State: 09-Uttar Pradesh

Bill To

M/s Shiv Ent Bhatta
Ghitoli karhal road mainpuri
GSTIN Number: 09AAIPV2844H1ZA
State: 09-Uttar Pradesh

Place of Supply: 09-Uttar Pradesh
Invoice No.: 218
Date: 01-12-2023
PO date: 01-12-2023
PO number: On whatsapp

#	Item Description		Qty	Price		Amount
1	Electromagnetic flow meter 50mm		1	₹ 38,520.00	₹ 6,933.60 (18.0 %)	₹ 45,453.60
	Total		**1**		**₹ 6,933.60**	**₹ 45,453.60**

Tax type	Taxable amount	Rate	Tax amount
SGST	₹ 38,520.00	9.0%	₹ 3,466.80
CGST	₹ 38,520.00	9.0%	₹ 3,466.80

Amounts	
Sub Total	₹ 45,453.60
Total	**₹ 45,453.60**
Received	₹ 45,453.60
Balance	₹ 0.00

Invoice Amount In Words

Forty Five Thousand Four Hundred and Fifty Three Rupees and Sixty Paisa only

Terms and conditions

Thanks for doing business with us!

Bank details

Bank Name: INDIAN OVERSEAS BANK, NAREPAR UPARWAR
Bank Account No.: 361302000000110
Bank IFSC code: IOBA0003613
Account Holder's Name: ENVIRO EMPIRICAL SERVICES

For, ENVIRO EMPIRICAL SERVICES

Authorized Signatory

137

80

Close

Print

Commercial Taxes Department, Uttar Pradesh

A complete report of a registered dealer

TIN	: 09303700232	**Firm name**	: M/S SHIV ENT BHATTA
Registration Date	: 02/12/1997	**Office Name**	: Mainpuri Sector-1, AC
Dealer Name	: MAMTA VERMA	**Dealer Address**	MOHALLA GAHIYAR,MAINPURI
Cancel Date	:	**Suspend Data**	:
		Restore Date	:

1. Place of branches in U.P.

2. Place of branches outside U.P.

3. Place of factory/godown

4. Commodity Names and Nature of Business

C Name	C Code	Imp Exp	M/R	Resale	P C	S C	P of A Rm	Processor Name	W C	Elec Ele Energy	Lease	Others
Building bricks	69041000									✓		
Other	69049000									✓		

5. Annexure A

Name	Father's Name	DOB	Residential Address	Permanent Address	Share	Pan No.	Age	Nationality
MAMTA VERMA	SRI MAHESH CHANDRA	01/01/1910 00:00:00	1217 NORTH CHHAPATTI INFRONT OF NAG GODAM MAINPURI	1217 NORTH CHHAPATTI INFRONT OF NAG GODAM MAINPURI	100	AAIPU2844A	42	INDIAN

6. Annexure B

Name	Father's Name	DOB	Residential Address	Permanent Address	Status	Pan No.
SMT MAMTA	SRI MAHESH CHANDRA	01/01/1900 00:00:00	1217 NORTH CHHAPATTI INFRONT OF NAG GODAM MAINPURI	1217 NORTH CHHAPATTI INFRONT OF NAG GODAM MAINPURI	PROP	100%

138

सत्यमेव जयते

81

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09AAIPV2844H1ZA

1.	**Legal Name**	MAMTA VERMA			
2.	**Trade Name, if any**	M/S SHIV ENT BHATTA			
3.	**Constitution of Business**	Proprietorship			
4.	**Address of Principal Place of Business**	MOHALLA, NA., NA., GAHIYAR, MAINPURI, Mainpuri, Uttar Pradesh, 205001			
5.	**Date of Liability**	01/07/2017			
6.	**Period of Validity**	From	01/07/2017	To	NA
7.	**Type of Registration**	Regular			
8.	**Particulars of Approving Authority**				

Signature

Validity unknown
Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1
Date: 2018.07.28 08:06:38 IST

Name	
Designation	
Jurisdictional Office	
9. Date of issue of Certificate	28/07/2018

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017 .

Annexure A

सत्यमेव जयते

GSTIN	09AAIPV2844H1ZA
Legal Name	MAMTA VERMA
Trade Name, if any	M/S SHIV ENT BHATTA

Details of Additional Places of Business

Total Number of Additional Places of Business in the State	0

Annexure B

सत्यमेव जयते

83

GSTIN	09AAIPV2844H1ZA
Legal Name	MAMTA VERMA
Trade Name, if any	M/S SHIV ENT BHATTA

Details of Proprietor

1		Name	MAMTA VERMA
		Designation/Status	PROPRIETOR
		Resident of State	Uttar Pradesh

"True copy"

Annx 7

84

U.P. Pollution Control Board

CONSENT ORDER

Dated : 24/11/2019

Ref No. -
69861/UPPCB/Firozabad(UPPCBRO)/CTO/air/MAINPURI/2019

To ,

Shri SUNILKUMAR VERMA
M/s GOVIND BRICKS WORKS
Devamai, Mainpuri ,MAINPURI,205001
MAINPURI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. GOVIND BRICKS WORKS

Reference Application No. 6254043 Dated : 24/11/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s GOVIND BRICKS WORKS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/10/2019 to 31/07/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Manoj Kumar Digitally signed by Manoj Kumar Date: 2019.11.24 07:13:08 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer

Enclosed : As above
(condition of consent):

Copy to: CEO-4, U.P. Pollution Control Board, Lucknow.

Manoj Kumar Digitally signed by Manoj Kumar Date: 2019.11.24 07:13:30 +05'30'

Regional Officer

U.P. Pollution Control Board

85

Dated : 24/11/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bricks Approx - 22000 Per Day .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Settling Chamber	WOOD AND COAL	1	Particulate Matter	30 Mtrs

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	750 MicroG/m3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

86

GENERAL CONDITION.

1. The industry shall apply for renewal of consent at least 2 months, before expiry of consent.
2. This consent is valid only for products and quantity mentioned above.
3. The industry shall encores the pollution control system or its parts after expiry of its expected life as define as manufacture so as to encore compliance of standards and safety of operation their of.
4. The applicant shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
5. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
6. The applicant shall bring minimum 33% of available open land under green coverage/plantation. Brick Kiln shall ensure adequate plantation and green belt within the premises.
7. The industry shall achieved the national ambient air quality standards prescribed by govt. of India notification dated 16.11.2009 as amended and Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. The Applicant shall maintained good house keeping.
9. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery.Failing which consent would be deemed void Brick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by Distt Level Environment impact Assessment Authority (DEIAA).
11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
13. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
14. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
15. Compliance report of this consent order must be sent to this office within two months.
16. Consent is granted subject to submission of analysis report of emission samples by the industry from board's lab/lab approved by board, within a period of one month viz-a-viz achievement standard.
17. Ash content should be used for low lying land filling in a scientific manner.
18. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in seasion.
19. The Brick Kiln shall submit required documents like that Environment Clearance certificate, Latest Balance Sheet which is certified by Chartered Accountant (C.A.) within one month.

SPECIFIC CONDITIONS-:

1. Your Industry is situated out of TTZ area. Industry will have to comply the orders of Hon'ble Supreme Court, Hon'ble High Court, NGT, CPCB, MOEF and order/directions of government, State Board issued time to time. Otherwise this consent will revoke if industry found in non compliance respect of the consent conditions during the sudden inspection made by the Board's Officers.
2. Brick Kiln is established/operated at Khasra No. 82, 83, Village-Devamai, Agra Road, Mainpuri.
3. The Industry shall have separate drainage system along with treatment facilities. No sewage effluent or storm water shall be mixed with industrial effluent. Industry shall also provide treatment facility (STP) for Sewage Treatment generated from manufacturing process.

Issued with the permission of competent authority .

Manoj Kumar
Digitally signed by Manoj Kumar
Date: 2019.11.24 07:13:54 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Officer

U.P. Pollution Control Board

87

CONSENT ORDER

Ref No. -
69862/UPPCB/Firozabad(UPPCBRO)/CTO/water /MAINPURI/2019

Dated : 24/11/2019

To ,

Shri SUNILKUMAR VERMA
M/s GOVIND BRICKS WORKS
Devamai, Mainpuri ,MAINPURI,205001
MAINPURI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GOVIND BRICKS WORKS

Reference Application No :6254107 **Dated :24/11/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GOVIND BRICKS WORKS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 14/10/2019 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Manoj Kumar Digitally signed by Manoj Kumar Date: 2019.11.24 07:04:01 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer

Enclosed : As above
(condition of consent):

Copy to: CEO-4, U.P. Pollution Control Board, Lucknow.

Manoj Kumar Digitally signed by Manoj Kumar Date: 2019.11.24 07:04:27 +05'30'

Regional Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

88

Annexure to Consent issued to M/s.GOVIND BRICKS WORKS vide

Consent Order No. 6254107/ Water

Dated : 24/11/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bricks Approx - 22000 Per Day .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

89

GENERAL CONDITION.

1. The industry shall apply for renewal of consent at least 2 months, before expiry of consent.
2. This consent is valid only for products and quantity mentioned above.
3. The Industry shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
4. The Industry shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
5. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
6. The Industry shall bring minimum 33% of available open land under green coverage/plantation. Brick Kiln shall ensure adequate plantation and green belt within the premises.
7. The industry shall achieved the national ambient air quality standards prescribed by govt. of India notification dated 16.11.2009 as amended and Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. The Applicant shall maintained good house keeping.
9. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery.Failing which consent would be deemed void Brick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by Distt Level Environment impact Assessment Authority (DEIAA).
11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
13. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
14. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
15. Compliance report of this consent order must be sent to this office within two months.
16. Consent is granted subject to submission of analysis report of emission samples by the industry from board's lab/lab approved by board, within a period of one month viz-a-viz achievement standard.
17. Ash content should be used for low lying land filling in a scientific manner.
18. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in seasion.
19. The Brick Kiln shall submit required documents like that Environment Clearance certificate, Latest Balance Sheet which is certified by Chartered Accountant (C.A.) within one month.

SPECIFIC CONDITIONS-:

1. Your Industry is situated within Out of TTZ area. Industry will have to comply the orders of Hon'ble High Court, NGT, CPCB, MOEF and order/directions of government, State Board issued time to time. Otherwise this consent will revoke if industry found in non compliance respect of the consent conditions during the sudden inspection made by the Board's Officers.
2. The Industry shall have separate drainage system along with treatment facilities. No sewage effluent or storm water shall be mixed with industrial effluent. Industry shall also provide treatment facility (STP) for Sewage Treatment generated from manufacturing process.
3. Brick Kiln is established/operated at Khasra No. 82, 83, Village-Devamai, Agra Road, Mainpuri.
4. The industry shall follow up their statements as mentioned in the Affidavit otherwise issued consent will be revoked.

Issued with the permission of competent authority .

Manoj Kumar
Digitally signed by Manoj Kumar
Date: 2019.11.24 07:04:57 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Officer

147

90

दूरभाष सं0 (05612) 2?0836

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

भवन सख्या–3/5 बी, सेक्टर–3, सुहाग नगर,

फिरोजाबाद।

पंजीकृत

संदर्भ संख्या: 608 / MI-150 / 14 दिनांक 31/07/14

सेवा में,

मेसर्स श्री गोविन्द प्रिंस वर्मा
ग्राम - देवा गई
जनपद - मैनपुरी

विषयः **वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा–21 के अन्तर्गत गैसीय उत्सर्जन हेतु सहमति वायु के सम्बंध में।**

महोदय,

उपरोक्त विषयक के संदर्भ में कृपया आप अपने आवेदन पत्र दिनांक 5.7.14 एवं कार्यालय में प्रस्तुत अन्तिम सूचना दिनांक ..... का सन्दर्भ ग्रहण करें। आपके आवेदन पत्र के परीक्षण / स्थल निरीक्षण के उपरान्त आपको गैसीय उत्सर्जन हेतु सशर्त सहमति आदेश संख्या F-773 सहमति (वायु) आदेश/2014 दिनांक 31-7-14 को संलग्न कर प्रेषित किया जा रहा है। आपका ध्यान निम्नलिखित विशेष शर्तो की ओर आकर्षित किया जाता है।

1. सहमति आदेश में वर्णित समस्त शर्तो एवं निम्नलिखित बिन्दुओं पर प्रभावी अनुपालन सुनिश्चित करें एवं इसकी मासिक अनुपालन आख्या प्रत्येक माह प्रेषित करना सुनिश्चित करें।
2. स्थापित डी0जी0सेट /डीजल इंजन से संलग्न चिमनी (एग्झास्ट) की ऊँचाई बोर्ड मानकों के अनुरूप ऊँची रखी जाये। डी0जी0सेट से ध्वनि प्रदूषण की रोकथाम हेतु एकास्टिक इनक्लोजर स्थापित किया जाना सुनिश्चित किया जाये।
3. फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की नवीनतम अनुश्रवण आख्या इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करना सुनिश्चित करे।
4. वायु प्रदूषण की रोकथाम हेतु स्थापित वायु प्रदूषण नियन्त्रण व्यवस्था जैसे बैफिल्ड ग्रेंविटी सेटलिंग चैम्बर (प्राप्त निर्धारित डिजायन के अनुसार) एवं गैसीय उत्सर्जन हेतु स्थापित 30 मीटर ऊँची स्थिर चिमनी का प्राविधान, संचालन एवं रखरखाव इस प्रकार किया जाये कि वायु प्रदूषणकारी अवयवों (एस0पी0एम0) की मात्रा बोर्ड द्वारा निर्धारित मानक (750 मिग्राप्रति नार्मल घनमीटर) से सदैव कम रहे। चिमनी बाईपास की स्थायी रूप सें बन्दी सुनिश्चित की जाये।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्य क्षमता सम्बन्धी आख्या एवं अपने ईट भटठे का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।
6. ईट भटठे का संचालन इस प्रकार से हो कि आस–पास के पर्यावरण एवं वायु मण्डल की गुणता पर विपरीत प्रभाव न पड़े।
7. ईट भटठे के चारो तरफ कम से कम 10 मीटर चौड़ी, ऊँचे, घने, प्रदूषणरोधी किस्म के वृक्षों की हरित पट्टिका विकसित की जाये तथा भूमि के कुल क्षेत्रफल के एक तिहाई भाग जिसमें हरित पट्टिका भी सम्मिलित होगी, वृक्षारोपण किया जाये। जिस दिशा में वृक्षारोपण हेतु स्थल उपलब्ध न हो उस दिशा में 3 मीटर ऊँची दीवार का निर्माण किया जाये।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिये ही मान्य है।
9. आपके ईट भटठे की आडिट की हुई नवीनतम बैलेन्स शीट की प्रतिलिपि या चार्टर्ड एकाउन्टेंट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति +वर्तमान सम्पत्ति -वर्तमान देनदारियों) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में उपकर विवरणी भेजने की सलाह दी जाती है।

...2/–

11. वायु प्रदूषण नियंत्रण व्यवस्था के रूप में स्थापित ग्रेविटी सेटलिंग चैम्बरों की सफाई प्रत्येक ईट उत्पादन चक्र में सुनिश्चित की जाये तथा एकत्रित फ्लाई ऐश को ईट के निर्माण में प्रयोग की जाये। चिमनी से जुड़ने वाली बाईपास डक्ट की स्थायी रूप से बन्दी सुनिश्चित की जाये।
12. ईट भटठे से जनित सालिड वेस्ट (ऐश) का उचित निस्तारण ईट उत्पादन में पुनः प्रयोग /लैण्ड फिलिंग में सुनिश्चित किया जाये।
13. तड़ित हमले के कारण भट्टे / चिमनी को क्षतिग्रस्त होने से बचाने के लिए लोक निर्माण विभाग के मानकों के अनुसार तड़ित अवरोधक स्थापित किया जाए।
14. ईधन के रूप में उचित ग्रेड के कोयलें का प्रयोग किया जाए।
15. स्पेन्ट आर्गेनिक साल्वेन्ट, आयली रेजड्यूज, पेट कोक, फिल्टर प्रेस केक (हैजार्डस वेस्ट) एवं अन्य वेस्ट (जैसे–प्लास्टिक, रबर इत्यादि) का प्रयोग ईधन के रूप में ईट भट्ठे में न किया जाये।
16. अनलोडिंग साइड पर अनबर्न्ट ब्रिक की सोलिंग किया जाये, जिससे धूल न उड़े साथ ही धूल उड़ने से रोकने हेतु वर्किंग एरिया में प्रतिदिन नियमित रूप से पानी के छिड़काव हेतु आवश्यक व्यवस्था स्थापित किया जाये।
17. ईट भटठा संचालन हेतु सम्बन्धित विभागो यथा जिलाधिकारी कार्यालय से खनन कार्य की अनुमति, जिला पंचायत से नवीनतम लायसेन्स तथा व्यापार कर आदि से प्राप्त पंजीयन प्रमाण पत्र/अनुज्ञा पत्र/अनुमति की प्रतियॉ व अन्य प्रपत्र इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित किया जाये।
18. ईट भट्ठा संचालित होने से आस–पास के आबादी, बाग–बागीचों आदि पर कोई प्रतिकूल प्रभाव पड़ने अथवा वायु प्रदूषण सम्बंधी कोई शिकायत प्राप्त होने तथा उसकी पुष्टि होने पर निर्गत सहमति आदेश रिवोक कर दिया जायेगा।
19. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी गजट अधिसूचना संख्या 176(ई) दिनांक 02.04.96 (यथासंशोधित) द्वारा ईट भट्टों के सम्बन्ध में जारी निर्देशों तथा उत्सर्जन मानकों का अनुपालन सुनिश्चित किया जाए।
20. ईट भट्टों से फेलने वाले पर्यावरणीय प्रदूषण के सम्बन्ध में मा0 उच्च न्यायालय में दायर विभिन्न याचिकाओं के सम्बन्ध में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.09.96 का अक्षरशः अनुपालन किया जाए।
21. यह सहमति आदेश ईंट भट्ठा संचालन हेतु समय–समय पर खनन सम्बन्धी पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा जारी अधिसूचनाओं/मा0 न्यायालय द्वारा पारित आदेशों/नेशनल ग्रीन ट्रिवूनल द्वारा जारी आदेशों के अनुपालन में ईंट भट्ठे को खनन सम्बन्धी अनुमति पर्यावर्णीय स्वीकृति सक्षम अधिकारी से प्राप्त किया जाना अनिवार्य होगा।
22. मा0 सर्वोच्च न्यायालय, नई दिल्ली द्वारा एस0एल0पी0 (सी) नं0 19628–19629/2009 के अन्तर्गत आई0ए0 नं0 12–13/2011 में पारित आदेश दिनांक 27.02.12 एवं समय–समय पर खनन के सम्बन्ध में माननीय न्यायालयों एवं नेशनल ग्रीन ट्रिवूनल द्वारा पारित आदेशों के अधीन यह सहमति आदेश विधिमान्य होगा।
23. यह सहमति आदेश दिनांक 30.9.19 तक के लिये जारी की जा रही है जो आवेदन में अंकित वर्तमान उत्पादन एवं ईंधन की मात्रा हेतु अनुमन्य है।
24. यह सहमति आदेश सहमति आवेदन पत्र दिनांक 5.7.14 में अंकित उत्पादन क्षमता तथा ईंधन की खपत के लिये ही मान्य है। बिना पूर्व अनुमति के भट्टे में किसी भी प्रकार का परिर्बतन अनुमन्य नहीं है।

उपरोक्त शर्तो का पूर्ण अनुपालन न पाये जाने पर ईट भटठे के विरूद्ध प्रदूषण नियन्त्रण अधिनियमों में वर्णित प्राविधानों के अर्न्तगत कार्यवाही की जायेगी।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, के पास वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो पर विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

भवदीय

31/7/14

(राजेन्द्र प्रसाद)
क्षेत्रीय अधिकारी

संलग्नकः उपरोक्तानुसार।

पृ0सं0 एवं दिनांक– उपरोक्त।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी/प्रभारी अधिकारी (खनन), प्रतापगढ़ी।
2. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. अपर मुख्य अधिकारी, जिला पंचायत, प्रतापगढ़ी।

क्षेत्रीय अधिकारी

149

(1)

92

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद - 283 203

सहमति आदेश - प्रपत्र

संख्या F-773 /सहमति (वायु) आदेश/ 2014 दिनांक 31.07.14

विषय सहमति मै0 श्री गोविन्द त्रिवेदी खसरा नं0 82 व 83 ग्राम देवा मई तह0 भोगनीपुर जनपद - भोगनीपुर

वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम, 1981 की धारा 21 / 22 के अन्तर्गत

सन्दर्भ : आवेदन पत्र संख्या ---- दिनांक 5.7.14

(1) वायु अधिनियम 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै0 श्री गोविन्द त्रिवेदी ग्राम-देवामई भोगनीपुरी को अपने संयन्त्रों से संलग्नक में वर्णित शर्तो के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है ।

(2) वायु सहमति दिनांक 01/10/14 से 30/09/19 अवधि तक मान्य है।

(3) इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड, वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम, 1981 धारा 21(6) में तथा इसके संशोधित 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तो पर पुनः विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिये आरक्षित है।

क्षेत्रीय अधिकारी

अनुलग्नक : संलग्न
(सहमति शर्तें)

93

(2)

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद - 283 203

संलग्नक सहमति आदेश सं..F-773.. सहमति (वायु) आदेश /...2014.....

दिनांक 31.07.14.

सहमति शर्तें

1- फ्लू गैस प्रतिघण्टा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नही होनी चाहिये।

(i) एक सम्बद्ध चिमनी भूतल से लगभग 30 मीटर ऊंची
(ii) -
(iii) -
(iv) -
(v) -
(vi) -

2- वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो,

(i)	सस्पेंडेड पार्टिकुलेट मैटर (एस0 पी0 एम0) 750	मिली ग्राम प्रति नार्मल क्यूबिक मीटर
(i)	मेटल डस्ट (आयरन, जिंक, कॉपर, आदि ।	-
(iii)	हाइड्रोजन, सल्फर डाई ऑक्साइड, सल्फेट मिस्ट	पी0 पी0 एम0
(iv)	सल्फर डाई ऑक्साइड	-
(v)	कार्बन मोने ऑक्साइड	-
(vi)	हाइड्रो कार्बन	-
(vii)	अमोनिया	-
(viii)	फ्लोरीन	-
(ix)	मरकैप्टेन	-
(x)		

3- समय- समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो ।

4- बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयत्रों का अधिस्थापन उद्योग से प्रस्तावित अथवा कार्यरत परिसर में ही हो ।

5- बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हों) किया जा सकता है ।

(3) 94

6- बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये ।

7- इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाय।

8- सहमति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाय । उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाय।

9- (अ) उपरोक्त संदर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाय एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के ..... दो माह ..... माह के भीतर प्रस्तुत किया जाय।

10- किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषण अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा 29 से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा-29 उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियन्त्रण) नियम 1983 वर्णित है, को सूचित करना चाहिए ।

11- इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय ।

12- इकाई का रख रखाव इस प्रकार से सुनिश्चित किया जाय कि वायु प्रदूषणकारी तत्वों का उत्सर्जन स्टैक के अतिरिक्त किसी बिन्दु से नहीं होना चाहिये।

13- इकाई द्वारा बोर्ड कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त किसी अन्य "आउटलेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने के सम्बन्ध में समस्त सुविधाओं का प्राविधान किया जाये ।

95

(4)

14- इकाई के आबादी, कृषिक उपज इत्यादि को कोई नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाय ।

15- आवेदनकर्ता /इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले सभी निर्देशों / आदेशों का अनुपालने कड़ाई से किया जाए । किसी भी समय पर दिये गये आदेश/निर्देश अथवा सहमति आदेश की शर्तो का अनुपालन सन्तोषजनक नहीं पाये जाने की स्थिति में आवेदन कर्ता/ इकाई पर विधिक प्राविधान के अन्तर्गत कार्यवाही की जायेगी ।

16- उपरोक्त इंगित समस्त शर्ते अधिनियम की धारा 21 (6) के अन्तर्गत निरस्त न किये जाने तक वैध रहेंगी ।

17- आवेदन कर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाय । यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की ळियान्वयन तिथि एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाये।

18- बोर्ड के अधिकारियों को निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी ।

19- आवेदक को निरीक्षण कर्ता / बोर्ड को अनुश्रवण एवं नियंत्रण संयंत्रों के निर्माण अधिस्थापित अथवा संचालन तथा अन्य सभी सूचनायें वायु प्रदूषण नियंत्रण से सम्बन्धित हों, उपलब्ध करानी होंगी ।

20- इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डायरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी ।

21- इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत वर्णित किसी भी /सभी शर्तो में पुन: विचार करने के लिए, जो उचित हो, का अधिकार व शक्ति बोर्ड के लिए आरक्षित है ।

क्षेत्रीय अधिकारी

153

96

दूरभाष सं0 (05612) 230836

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
भवन सख्या 3/5 बी, सेक्टर 3, सुहाग नगर,
फिरोजाबाद।

संदर्भ संख्या: 607 / MI-150 / ~~एम0जी0पी0~~ / 14 दिनांक 31 / 07 / 14 पंजीकृत

सेवा में,

मेसर्स श्री गोविन्द प्रिंटिंग वर्क्स
ग्राम देवा मई
उनवद - मैनपुरी

विषयः **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा–25/26 के अन्तर्गत घरेलू/प्रकिया जनित उप्रवाह के निस्तारण हेतु सहमति।**

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दि0 5.7.14 एवं अन्तिम सूचना दिनांक ..... का सन्दर्भ ग्रहण करें। आपके सहमति आवेदन पत्र के परीक्षण के उपरान्त आपको उत्प्रवाह निस्तारण हेतु सशर्त सहमति आदेश संख्या F-754 सहमति (जल) आदेश/2014 दिनांक 31.7.14 को संलग्न कर प्रेषित किया जा रहा है। आपका ध्यान निम्नलिखित विशेष शर्तों की ओर आकर्षित किया जाता है।

1. सहमति में दी गयी शर्ते निम्नलिखित बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें एवं इस कार्यालय में अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न बिन्दुओ पर जल मापक मीटर अवश्य लगवायें। मीटर की रीड़िग हर महीने समय से अवश्य भेजे।
3. ईट भट्टे के प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–वाच या अन्य कोई मापक यन्त्र लगवायें। वी–वाच की मापी गई सूचनायें तथा कैलीब्रेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धिकरण संयत्र के डिजायन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले–आउट प्लान) इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करें। वर्तमान में घरेलू उत्प्रवाह का निस्तारण भूमि पर किया जा रहा है तो निस्तारण हेतु समुचित सेप्टिक टैंक/सोकपिट की स्थापना सुनिश्चित करें।
5. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारण न किया जाये।
6. स्थापित उत्प्रवाह शुद्धिकरण संयन्त्र का प्रभावी संचालन तथा रखरखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
7. ठोस अपशिष्ट पदार्थो को इस प्रकार निस्तारण करना सुनिश्चित करें जिससे से की नदी, सरिता भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषण न हो।
8. ईट भट्ठे के चारों तरफ कम से कम 10 मीटर चौड़ी, उॅचे, घने, प्रदूषणरोधी किस्म के वृक्षों की हरित पट्टिका विकसित की जाये तथा प्रस्तावित भूमि के कुल क्षेत्रफल के एक तिहाई भाग जिसमें हरित पट्टिका भी सम्मिलित होगी, वृक्षारोपण किया जाये। जिस दिशा में वृक्षारोपण हेतु स्थल उपलब्ध न हो उस दिशा में तीन मीटर उॅची दीवार का निर्माण किया जाये।
9. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्प्रवाह की मात्रा के लिए ही मान्य है।
10. आपके ईट भट्टे की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियों) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं, जिससे कि आपके द्वारा देय सहमति शुल्क की जॉच की जा सके।
11. आपको उपकर अधिनियम, 1977 में वाछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में उपकर विवरणी भेजने की सलाह दी जाती है।
12. जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के वैधानिक प्राविधानों का अक्षरशः अनुपालन किया जाये।
13. तड़ित हमले के कारण भट्टे / चिमनी को क्षतिग्रस्त होने से बचाने के लिए लोक निर्माण विभाग के मानकों के अनुसार तड़ित अवरोधक स्थापित किया जाए।

..2/–

14. ईट निर्माण प्रकिया में टाप स्वायल के साथ नान हैजार्डस इण्डस्ट्रियल वेस्ट जैसे स्टोन डस्ट ,राइस हस्क ऐश, रेड मड इत्यादि का यथा सम्भव प्रयोग किया जाये।
15. स्पेन्ट आर्गेनिक साल्वेन्ट, आयली रेजड्यूज, पेट कोक, फिल्टर प्रेस केक (हैजार्डस वेस्ट) एवं अन्य वेस्ट (जैसे–प्लास्टिक, रबर इत्यादि) का प्रयोग ईधन के रूप में ईट भट्ठे में न किया जाये।
16. अनलोडिंग साइड पर अनबर्न्ट ब्रिक की सोलिंग किया जाये, जिससे धूल न उड़े साथ ही धूल उड़ने से रोकने हेतु वर्किंग एरिया में प्रतिदिन नियमित रूप से पानी के छिड़काव हेतु आवश्यक व्यवस्था स्थापित किया जाये।
17. ईट भट्ठा संचालित होने से आस–पास के आबादी, बाग–बागीचों आदि पर कोई प्रतिकूल प्रभाव पड़ने अथवा वायु प्रदूषण सम्बंधी कोई शिकायत प्राप्त होने तथा उसकी पुष्टि होने पर निर्गत सहमति आदेश रिवोक कर दिया जायेगा।
18. ईट भट्टा संचालन हेतु संम्बन्धित विभागों यथा जिलाधिकारी कार्यालय से खनन कार्य की अनुमति, जिला पंचायत से नवीनतम लाइसेन्स तथा व्यापार कर आदि से प्राप्त पंजीयन प्रमाण पत्र / अनुज्ञा पत्र / अनुमति की प्रतियॉ इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित की जायें।
19. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी गजट अधिसूचना संख्या 176(ई) दिनांक 02.04.96 (यथासशोंधित) द्वारा ईट भट्टों के सम्बन्ध में जारी निर्देशों तथा उत्सर्जन मानकों का अनुपालन सुनिश्चित किया जायेगा।
20. ईट भट्ठों से फैलने वाले पर्यावरणीय प्रदूषण के सम्बंध में माननीय उच्च न्यायालय में दायर विभिन्न याचिकाओं के सम्बंध में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.09.96 का अक्षरशः अनुपालन किया जाये।
21. यह सहमति आदेश ईंट भट्ठा संचालन हेतु समय–समय पर खनन सम्बन्धी पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा जारी अधिसूचनाओं/मा0 न्यायालय द्वारा पारित आदेशों/नेशनल ग्रीन ट्रिवूनल द्वारा जारी आदेशों के अनुपालन में ईंट भट्ठे को खनन सम्बन्धी अनुमति पर्यावर्णीय स्वीकृति सक्षम अधिकारी से प्राप्त किया जाना अनिवार्य होगा।
22. मा0 सर्वोच्च न्यायालय, नई दिल्ली द्वारा एस0एल0पी0 (सी) नं0 19628–19629/2009 के अन्तर्गत आई0ए0 नं0 12–13/2011 में पारित आदेश दिनांक 27.02.12 एवं समय–समय पर खनन के सम्बन्ध में माननीय न्यायालयों एवं नेशनल ग्रीन ट्रिवूनल द्वारा पारित आदेशों के अधीन यह सहमति आदेश विधिमान्य होगा।
23. यह सहमति आदेश दिनांक 30.9.19 तक के लिये जारी की जा रही है जो आवेदन में अंकित वर्तमान उत्पादन एवं उत्प्रवाह की मात्रा हेतु अनुमन्य है।
24. यह सहमति आदेश सहमति आवेदन पत्र दिनांक 5.7.14 में अंकित उत्पादन क्षमता एवं उत्प्रवाह की मात्रा के लिये ही मान्य है। बिना पूर्व अनुमति के भट्टे में किसी भी प्रकार का परिर्वतन अनुमन्य नहीं है।

उपरोक्त शर्तो का पूर्ण अनुपालन न पाये जाने पर ईट भट्टे के विरूद्ध प्रदूषण नियन्त्रण अधिनियमों के अनुरूप कार्यवाही की जायेगी।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, के पास जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो पर पुनः विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

भवदीय,

31/7/14

(राजेन्द्र प्रसाद)
क्षेत्रीय अधिकारी

संलग्नकः उपरोक्तानुसार।

पृ0सं0 एवं दिनांक– उपरोक्त।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्य्रवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी/प्रभारी अधिकारी (खनन), मैनपुरी ।
3. अपर मुख्य अधिकारी, जिला पंचायत, मैनपुरी ।

क्षेत्रीय अधिकारी

98

(1)

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद - 283 203

केवल सरिता / भूमि में निस्तारण के लिये
वर्तमान / बदली हुई क्षमता के लिये

फार्म XV

सहमति आदेश - प्रपत्र

संख्या F-754 /सहमति (जल) आदेश/ 2014 दिनांक 31.07.14

विषय श्री गोविन्द [illegible] ग्राम देवा मई तह० मैनपुरी जनपद- मैनपुरी

जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 (यथा संशोधित) की धारा 25 / 26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

सन्दर्भ : आवेदन पत्र संख्या ..... दिनांक 5.7.14

जल राशि या सीवर में या भूमि पर बहि:श्राव के निस्तारण के लिये जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम 1974 जिसे आगे उक्त अधिनियम, कहा गया है, के अधीन प्राप्त करने के लिये उपयुक्त आवेदन पत्र के निर्देश में मै0 श्री गोविन्द [illegible] ग्राम देवा मई मैनपुरी को उसके परिसर से निकलने वाले उसके घरेलू / औद्योगिक बहि:श्राव के स्थानीय सरिता / नदी / कुयें में / भूमि पर निस्तारण करने के लिये अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तो के अनुसार बोर्ड द्वारा अधिकार दिया जाता है।

(2) यह सहमति वर्ष 2014 के मास अक्टूबर दिनांक 4/10/14 से 30/09/19 अवधि के लिये विधि मान्य होगी।

(3) इस सहमति आदेश में अंकित किसी सूचना अथवा सहमति शर्तो के अंकित होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण)अधिनियम, 1974 तथा इसके संशोधित अधिनियम 1978 एवं 1988 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तो पर पुन: विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिये संरक्षित रखती है। उत्तर प्रदेश प्रदूषण बोर्ड के लिये और उसकी ओर से।

क्षेत्रीय अधिकारी

संलग्नक : अनुलग्नक (सहमति शर्तें)

99

(2)

उ. प्र. प्रदूषण नियन्त्रण बोर्ड

फिरोजाबाद - 283 203

सहमति आदेश सं. F-754 सहमति(जल)/ 2014 दिनांक 31.07.14 का संलग्नक

सहमति शर्तें

1- अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नही होनी चाहिये।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी.^{3}	अधिकतम प्रति घंटे निस्तारण मी.^{3}
(1) घरेलू	1.6 कि0 लो0 / दिन	
(2) औद्योगिक		
(अ) प्रक्रिया जल ब्लीड धाने के जल सहित		
(ब) शीतलन जल		

2- ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्रित करने के लिये अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाय, एकत्र करने की व्यवस्था के अन्तिम छोर पर टर्मिनल, मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिये। कोई भी उत्प्रवाह टर्मिनल मैनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नही करना चाहिये। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्रित करने की व्यवस्था में प्रवेश नहीं करना चाहिये तथा यह सुनिश्चित करें कि घरेलू उत्प्रवाह स्टार्म वाटर ड्रेन में निस्तारित न हो।

3- घरेलू उत्प्रवाह सैप्टिक टैंक या अन्य शुद्धिकरण संयत्र में शुद्धिकृत किया जिससे कि शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

27^0 से0 पर 3 दिन की बी0 ओ0 डी0	30 मिग्रा/ ली0 से अधिक न हो।
कुल निलम्बित ठोस	100 मिग्रा/ली0 से अधिक न हो।

4- सभी प्रक्रियाओं में जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों से धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाय कि उत्प्रवाह बोर्ड द्वारा सं. 713 / 37/83/19 ए0 आर0 एन0 दिनांक 6-4-83 में निर्धारित के अनुरूप हों।

5- अन्य प्रचालक जिनके मान, मानक न दिये गये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानको से अधिक नही होना चाहिये।

6- घरेलू तथा औद्योगिक ठोस के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद संशोधनों के अनुरूप होनी चाहिये।

7- विश्लेषित करने के लिये नमूना शर्त सं. 2 में संदर्भित टर्मिनल मैनहोल से एकत्रित किया जाना चाहिये।

8- शर्त संख्या 2 में संदर्भित टर्मिनल मैनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त कम से कम M"x15" साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चैम्बर होने चाहिये टर्मिनल मैनहोल में उत्प्रवाह मापन तथा विश्लेषण के लिये नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

100

9- शुद्धिकरण घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या 2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाय। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की उचित व्यवस्था होनी चाहिये ।

10- शुद्धिकरण घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या 9 में वर्णित संयुक्त बिन्दु से अन्तिम निस्तारण बिन्दु ..... में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाय।

पक्की ड्रेन या पाइप को इस प्रकार बिछाना चाहिये जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाए टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जले। बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।

11- इन शर्तो का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह, मापन, नमूना एकत्र करने की व्यवस्था टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि. ..... या उसके पहले पूर्ण अनुपालन किया जाय।

12- बोर्ड से सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की 10 तारीख तक मासिक प्रगति आख्या, सहमति शर्तो की अनुपालन आख्या के साथ जरूर भेजें।

13- विस्तृत निर्माण स्थल रेखचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व लेआउट प्लान तथा शर्त 8,9 व 10 में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी होने के एक माह के भीतर बोर्ड को भेजें।

14- परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली- भाँति रखा जाय और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाय। कच्चे माल, उत्पादन या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जाये।

15- फैक्ट्री परिसर से उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थो का भली-भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(1) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिये इस प्रकार प्रयोग सुनिश्चित किया जाय कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाय।
(2) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियन्त्रित प्रज्वलन' किया जाय।
(3) जैविक अपघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

16- विषैले पदार्थ का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्ति कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाये। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

17- यदि फैक्ट्री के किसी संयत्र / संयत्रों में दोष पूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाये और / या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी/ मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाय।

18- प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रखरखाव स्थापित करे सभी पाइप बाल्ब, सीवर और ड्रेन रसावरोधी होने चाहिये। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिये।

19- प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिये उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिये।

101

20- शुद्धिकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन तीन महीने में एक ही बार लिया जाय और उन्हे शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिये विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण के बाद तुरन्त / समय - समय पर विश्लेषण आख्या बोर्ड में जमा की जाये।

21- प्रार्थी / कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिये गये निर्देशों तथा बाद में समय समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत आदेश / निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तो का उल्लघंन करें तो कानून / अधिनियम के प्रावधानों के अन्तर्गत विधिक कार्यवाही के लिये उत्तरदायी होगी।

22- प्रार्थी बोर्ड की लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदलें या परिवर्तन करे।

23- उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नही कर दी जाती है, तब तक लागू रहेंगी।

24- प्रार्थी को सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तिन निस्तारण बिन्दु के चालू होने और / या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो तक, सहमति आदेश के नवीनीकरण हेतु आवेदन करना चाहिये।

25- एक निरीक्षण पुस्तिका खोली जानी चाहिये और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिये।

26- प्रार्थी उत्प्रवाह शुद्धीकरण संयत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियन्त्रण से सम्बन्धित सूचना फैक्ट्री बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।

27- फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर वाली नदी या सिंचाई योग्य फार्म तक उत्प्रवाह ले जाने वाली चैनल, सीवर ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिसमें एनारोबिक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाये।

28- निदेशक (निदेशकों), साझेदार (साझेदारों) प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाये।

29- इस सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तो के होते हुए भी उ.प्र. प्रदूषण नियन्त्रण बोर्ड जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम 1978 की धारा 27(2) के अन्तर्गत वर्णित किसी भी / सभी शर्तो में पुनः विचार करने या संशोधन के लिये, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति आरक्षित रखता है।

क्षेत्रीय अधिकारी

102

Authorized Licence : Central Building Research Institute, Roorkee

S.C.F. 87, IInd Floor, Sector 4, Panchkula-134112
286-287, Ecotech-1 Extn, Near Kasna, Greater Noida-201306
Phone: 9213394753, 9335977744

Ref. No. –TEM/2019-20/19-559 Dated: 02/09/2019

To Whomsoever It May Concern

Certified that **M/s Govind Brick Works, Vill. Agra Road, Devamai, Distt. Mainpuri(U.P.)** has received a set of Civil Engineering Drawings of Hi Draught Zig-Zag Brick Kiln designed and developed by Central Building Research Institute, Roorkee proposed to be implemented at their brick kiln located in Vill Devamai, Distt. Mainpuri.

It is further certified that this type of Hi Draught Brick Kiln with Zig Zag type of firing meet the norms as prescribed by the Central Pollution Control Board.

For Team Energy Systems

Authorised Signatory

103

FEASIBILITY REPORT

C.B.R.I. TECHNOLOGY

ON

POLLUTION CONTROL IN BRICK KILNS-ZIGZAG FIRING TECHNOLOGY IN NATURAL AND HIGH DRAUGHT BRICK KILNS

TEAM ENERGY SYSTEMS

Authorised Licensee
Central Building Research Institute (C.B.R.I)
Roorkee-247667

Noida:
286-287 Ecotech -1, extention
Near Kasna, Greater Noida – 201306
Mob.: 092133-94753, 093359-77744

Chandigarh:
SCO 87, IInd Floor,
Sector 4, Panchkula 134 112

104

This Feasibility Report belongs to

M/S GOVIND BRICK WORKS,

VILL. AGRA ROAD, DEVAMAI,

DISTRICT MAINPURI(U.P.)

Dimension of High Draught Kiln

1. Kiln Dimensions
   - Length (Island) : 73200mm
   - Width (Trench) : 9000 mm
   - Height : 3300 mm
   - Chamber : 64 (Approx.)
   - No Of Paya : 15

2. -Draught : 50 mm water gauge
   - Discharge Capacity : 425 cum
   - Fan :

3. - Number of feeding holes in one row : 11

4. Chimney Details
   - Height : 45000 mm

5. Cleaning interval of well and flue ducts (proposed) : One in fortnight

6. Coal Consumption in one day (expected) :
   - Average : 9-10 tonne per 1 lac bricks

TEAM ENERGY SYSTEMS

105

CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE - 24767

TECHNOLOGY ON POLLUTION CONTROL IN BRICK KILNS-ZIGZAG FIRING TECHNOLOGY IN NATURAL AND HIGH DRAUGHT BRICK KILNS

INTRODUCTION:

The growth of industrial, commercial and residential sector in our country is closely linked with the rate of production of important building materials, namely 'Bricks'. There are about 40000 fixed chimney brick kilns in India. The annual turnover of the brick industry is estimated to be Rs. 8000 crores.

The problems of brick kiln Industry are closely connected with the issue of sustainable development, energy efficiency and environment friendliness. The government of India has notified that solid particle emissions from brick kiln should not exceed 250 mg/Nm3 shortly. With these provisions, Large number of Fixed chimney Bull Trench kilns have to change over to Zigzag type of firing with natural or high draught design brick kiln.

Appreciating the concern for environment friendly brick production, Central Building Research Institute, Roorkee has designed and developed following for brick kiln industry:

- Design of Gravitational settling Chamber for existing fixed chimney brick kilns.
- Design of zigzag firing technology with natural and high draught.

CBRI has perfected both the designs by actually installing them at brick kilns across India. The performance of both the designs are under constant observation. Several kiln owners, journalists and environmentalists have witnessed the successful performance of our designs.

TEAM ENERGY SYSTEMS

106

1.2 EXECUTIVE SUMMARY

Team Energy Systems is authorised licensee of central building Research Institute(C.B.R.I.) Roorkee, a constituent establishment of CSIR,New Delhi. Team Energy Systems has been serving brick kiln industry for 18 years. Our endeavours has been for efficient technology in brick kiln industry. We have been constantly working with brick kiln owners associations for better combustion practices resulting in minimising fuel consumption and environment friendly technologies.

The scope of work for this project is outlined as follows:

- Taking dimensions of brick kiln including size of tunnels, no of holes and size of island.
- Providing detailed design and drawings for zigzag firing technology as per kiln size.
- Guidance to brick kiln owner regarding construction of kiln and zigzag firing

Fixed Chimney Bull's Trench Kiln:

Initially Bull Trench Kilns had movable metallic chimneys which were banned through an MOEF notification in 1996. The conversion to Fixed Chimney Bull Trench Kilns reduced the particulate matter as well as fuel use compared to moving chimney Bull Trench Kilns. Due to better combustion and fuel saving, most of brick kilns have converted their kilns to Fixed Chimney Bull Trench Kiln.

Fixed Chimney Bull Trench Kiln has a fixed chimney which is constructed at the Center of the kiln and is connected to various chambers through a central smoke tunnel. The central tunnel is then connected to approach tunnels and flue holes to different chambers of the kiln. The chamber which is under fire is connected to the central tunnel while other chambers are disconnected by using dampers. In this way the flue gases from the chamber under fire are removed by the chimney. The provision of chimney helps to create natural draught so that fresh air may enter the kiln to burn coal and produce heat.

Fixed Chimney Bull Trench Kiln also suffers from incomplete combustion of fuel indicated by high CO2 and CO concentration in flue gases. The emission through the chimney are primarily black in appearance due to unburnt particles besides obnoxious flue gases like SO2 and NO2, Moreover ,the thick black smoke and SO2 emission were more during the charging time and during idle time, almost grey smoke was emitted.

107

Along with high energy consumption and emission an Fixed Chimney Bull Trench Kiln also produces a low percentage of class 1 bricks. Almost 60% bricks are class 1 and rest are class 2 and class 3. Non uniformity of temperature across the stack of bricks result in difference in quality of bricks.

ZIG ZAG FIRING TECHNOLOGY:

The zigzag firing concept was first introduced by Central Building Research Institute in the form of high draught kiln after thorough research by scientists on different kilns across India. High draught kiln has a induced fan which creates the draught required for fuel burning. The lack of electricity at most brick kilns sites became a major problem in adopting this technology. Some brick kilns adopted zigzag firing in natural draught Fixed Chimney Bull Trench Kiln. The natural draught zigzag kiln created better combustion but high draught is more efficient.

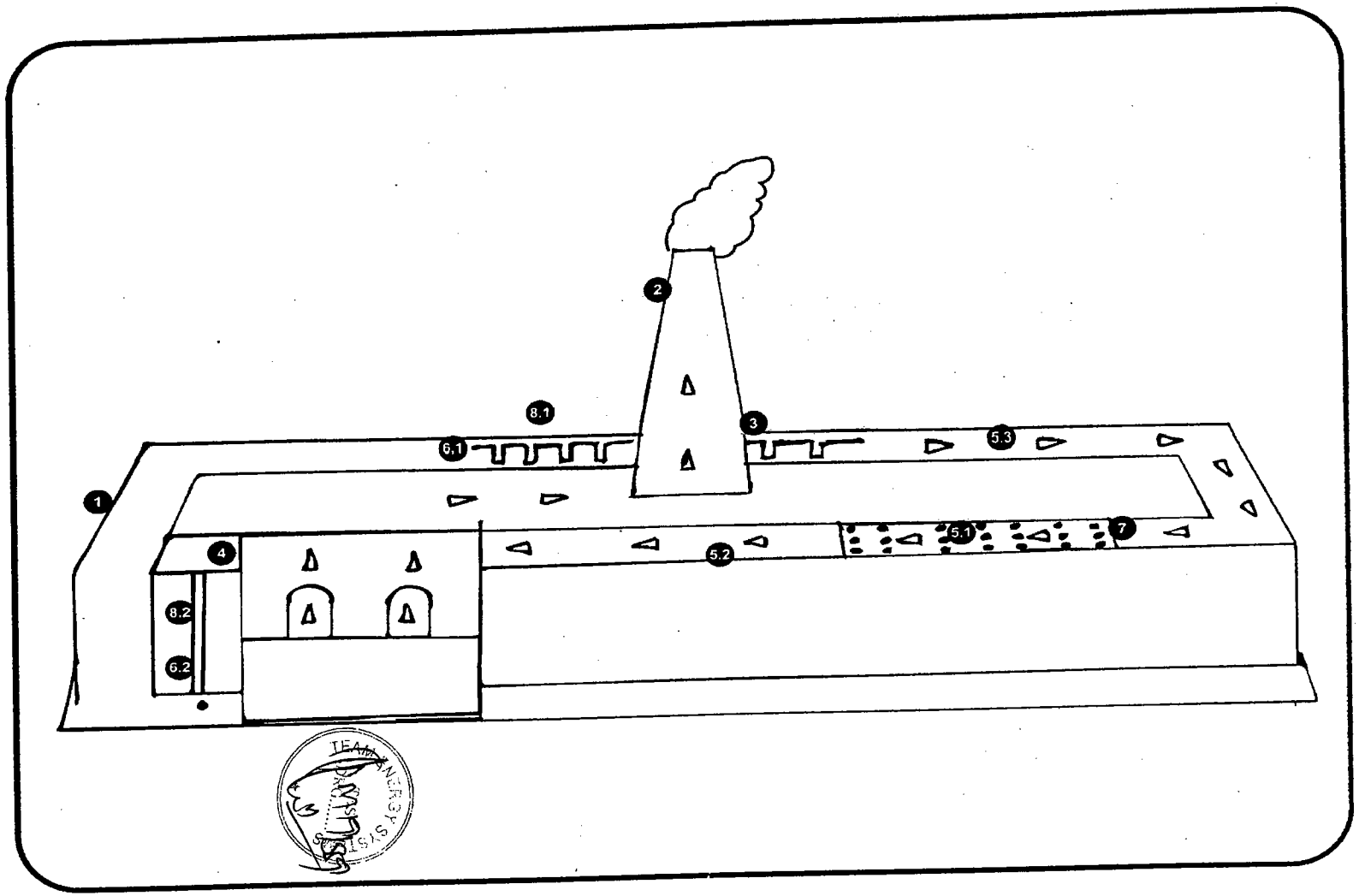
The zigzag is an improved version of Fixed Chimney Bull Trench Kiln. The main difference is the arrangement of bricks in chambers. The bricks are stacked in such a manner to form distinct chambers(-2.5 meter long) and guide the air flow in a zigzag path.Zigzag flow increases the air flow length and turbulence in the air,thereby resulting in improved combustion and heat transfer rate and uniform temperature across the kiln cross section.

In zigzag kilns, powdered coal is fed through feeding holes in small quantities and fuel feeding zone is six times longer than that of fixed chimney bull trench kiln. The longer fuel feeding zone alongwith turbulence created by zigzag air movement helps coal volatiles to mix with sufficient air thereby resulting in complete combustion and less pollution.

I) A Zigzag kiln emits-80% lower particulate matter and -85% lower Black carbon as compared to Bull trench kilns, This is mainly because of better combustion of fuel and settling of particulates in the kiln itself due to zigzag flow. Emission of CO2 and CO from the zigzag kiln is lower because of less consumption of fuel and improved combustion,

II) A Zigzag kiln consumes -20% less fuel as compared to fixed chimney bull trench kiln because of better combustion and heat recovery.

III) Zigzag firing kiln produces higher percentage of class 1 bricks



TEAM ENERGY SYSTEMS

108

109

1.
High draught zigzag firing kiln is a moving fire kiln in which the fire moves in a closed rectangular circuit (central perimeter 120-140 meter) through the bricks stacked in the annular spaces between the outer and the inner wall of the kiln.

2.
The chimney is usually of lower height (17-30 meter) and the kiln operates under the draught provided by a fan which draws the flue gases from the kiln and discharges it through the chimney. In the original design the chimney was located on one side of the kiln and was connected with the kiln through underground tunnel. However, in the modified designs the chimney is located at the centre of the kiln.

3.
The bricks are stacked in such a manner to form distinct chambers (-2.5 meter long) and guide the air flow in a zigzag path. Zigzag flow increases the air flow length and turbulence in the air, thereby resulting in improved combustion and heat transfer rate and uniform temperature across the kiln cross section.

4
The kiln does not have a permanent roof and bricks stacked in the kiln are covered with a layer of ash and brick dust, which acts as a temporary roof and inhibits the heat loss as well as seals the kiln from leakages. The double layered outer wall with clay filled in between also reduces the heat loss.

5
There are three distinct zones in an operating high draught zigzag kiln.
5.1 Brick firing zone where the fuel is fed and combustion is happening.
5.2 Brick preheating zone (in front of firing zone) where green bricks are stacked and are preheated by the flue gases.
5.3 Bricks cooling zone (behind the firing zone) where fired bricks are cooled by the cold air flowing into the kiln.

6
6.1 Air inlet: Air enters the kiln from back end of the cooling zone which is kept open to allow air entrance.
6.2 Seal to guide flue gases: Front end of the preheating zone is sealed by a plastic sheet to guide the flue gas to the chimney through the flue gas duct system.

7
Firing zone extends to three chambers (-7.5meter) and solid fuels like firewood, agriculture residue atc are fed through the feed holes provided at the top of thekiln continuously by a single fireman standing at the top of the kiln.

8
The fire travels a distance of 2 chambers (-5 meter) in 24 hours and fires 15,000 to 40,000 bricks daily. Fired bricks are unloaded from the front of the brick cooling zone (B 1) and an equivalent batch of green bricks is loaded ahead of the brick preheating zone (B2)

110

HIGH DRAUGHT KILN

The Kiln is an archless, top fed, coal fired continuous kiln in which the fire follows a zig-zag path. The kiln is divided into 32 chambers made through partition walls. Partition walls are built with unfired bricks, which get burnt along with the bricks set in the chamber, and are dismantled at the time of unloading bricks from the chamber. A chamber holds 15,000 bricks and normally two chambers are burned to obtain an output of 30,000 bricks per day. Overall dimensions of the kiln are 40.80 m x 18.90 m x 2.55 m. Each firing circuit is completed in 16 days producing 4.8 lakh bricks. In a chamber holding 15,000 bricks 18 feed holes are provided for feeding coal from top.

An induced draught fan located at the far end of the kiln creates draught. The discharging capacity of the fan is 425 m3/minute. It is worked by a 12 kw motor. The products of combustion, steam etc. are channelised through a system of flues and flow of gases is suitably controlled through cap dampers over the flue holes located in the outer wall. The damper shaft is provided with a hand wheel for easy operation from top of the wall. When in full firing order, the kiln operates on a draught of 50 + 5 mm (wg). During operation a very fast rate of fire travel of 17 to 18 metres per day is maintained which is three times as fast as traditional Bull's kiln. The kiln is highly fuel-efficient and the thermal efficiency is comparable with modern Hoffmann and tunnel kilns of equal capacities. Coal consumption is as low as 120 kg per thousand bricks (Calorific value 5,000 K cal/Kg). The Principal factors, which contribute to the attainment of high thermal efficiency of this kiln, can be summarised as follows:

Use of powerful I.D. fan, the strong draught produced by it, creates turbulence, which ensures efficient combustion of fuel through proper mixing of preheated air and fuel.

Fast removal of moisture from bricks in the drying and preheating chambers thus preventing moisture condensation in any part of the kiln.

Maintenance of exhaust flue gas temperature at as low as 90 to 100 C ensuring maximum recovery of heat from the waste gases.

111

Specially designed pattern of brick setting ensuring uniform heat distribution within the setting as well as fast rate of heat transfer from one chamber to the next.Induced high draught within the kiln increases the length of preheating zone and decreases the size of cooling zone, allowing for faster operation of kilnHigh draught increase flue gas heat recovery hence increasing the preheating capacity of the kiln.

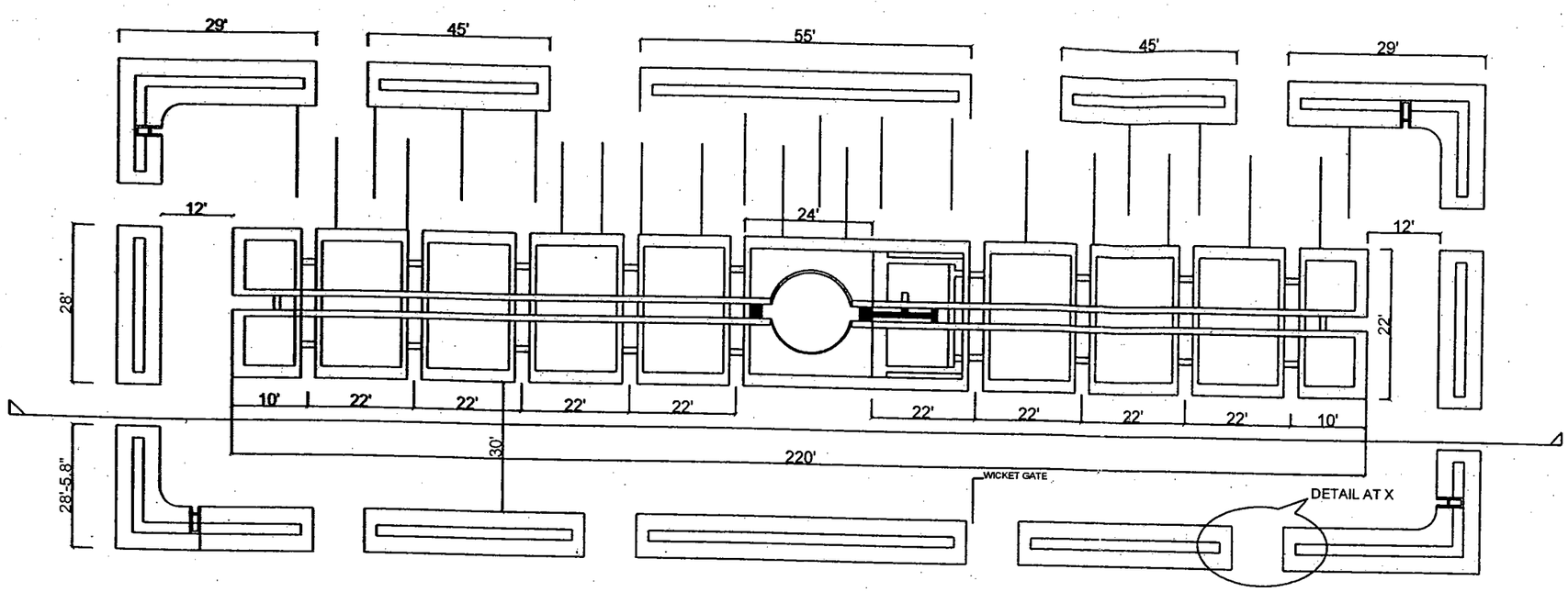
Induced high draught reduces the coal consumption and structural losses due to better propagation of fire travel within the combustion zone.

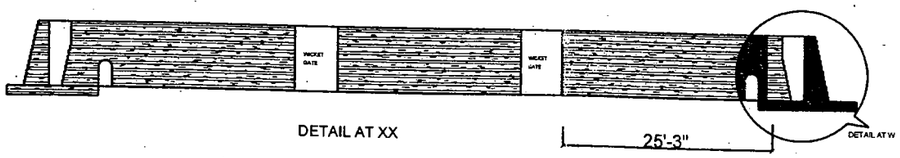
A high draught bull trench kiln using ID fan is more efficient than a normal kiln with natural draught in summer season when the ambient temperature is quite similar to the temperature of the flue gases inside the chimney. The reduced temperature gradient between the chimney flue gases and ambient air results in significant loss of pressure and slow propagation of fire travel within the kiln heating zones. The ID fan increases the draught inside the firing zone ensures substantial exhaust gases draught within the kiln operational zones.

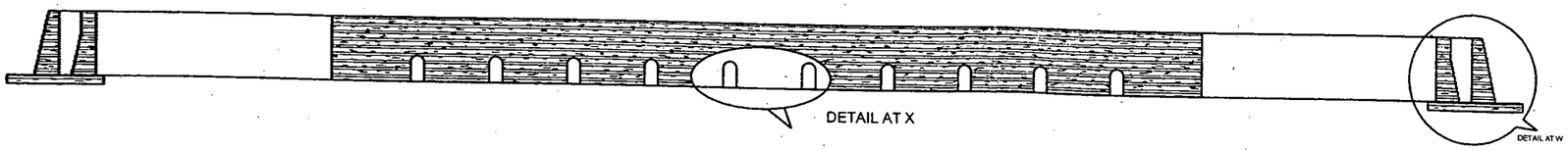
Benefits of new energy efficient technology:

1. **Technical benefits**
   - Fuel saving
   - Improvement in product quality
   - Increase in production
   - Reduction in raw material consumption v
   - Reduction in waste bricks
2. **Monetary Benefits**
3. **Social Benefits**
   - Improvement in working environment
   - Improvement in workers skill
4. **Environment Benefits**
   - Reduction in effluent generation
   - Reduction in Green House Gas emission such as CO2,NO2etc
   - Reduction in other emission such as SO2 etc

112







HYDRAFT/ ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

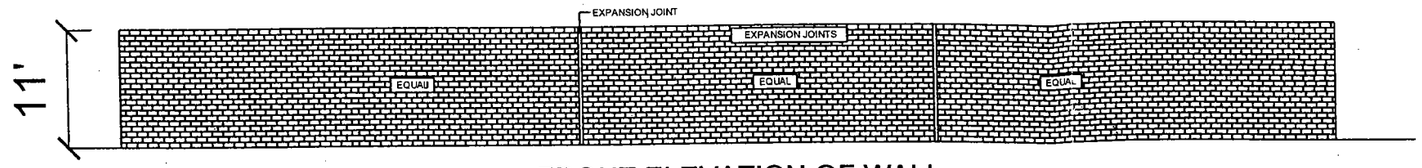
DRG No. TM-19/559

CLIENT
M/S GOVIND BRICK WORKS.
VILL. AGRA ROAD, DEVAMAI,
TEH. MAINPURI(U.P.)

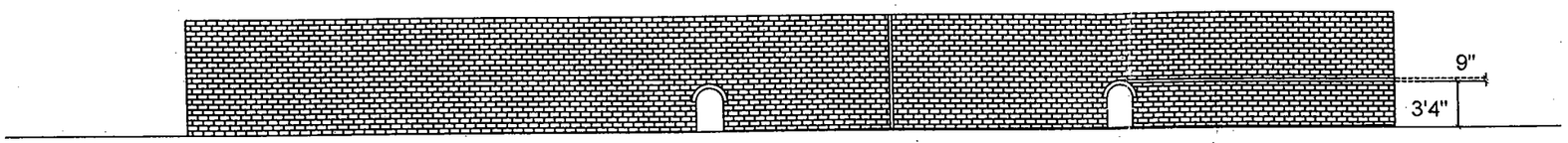
BY
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE

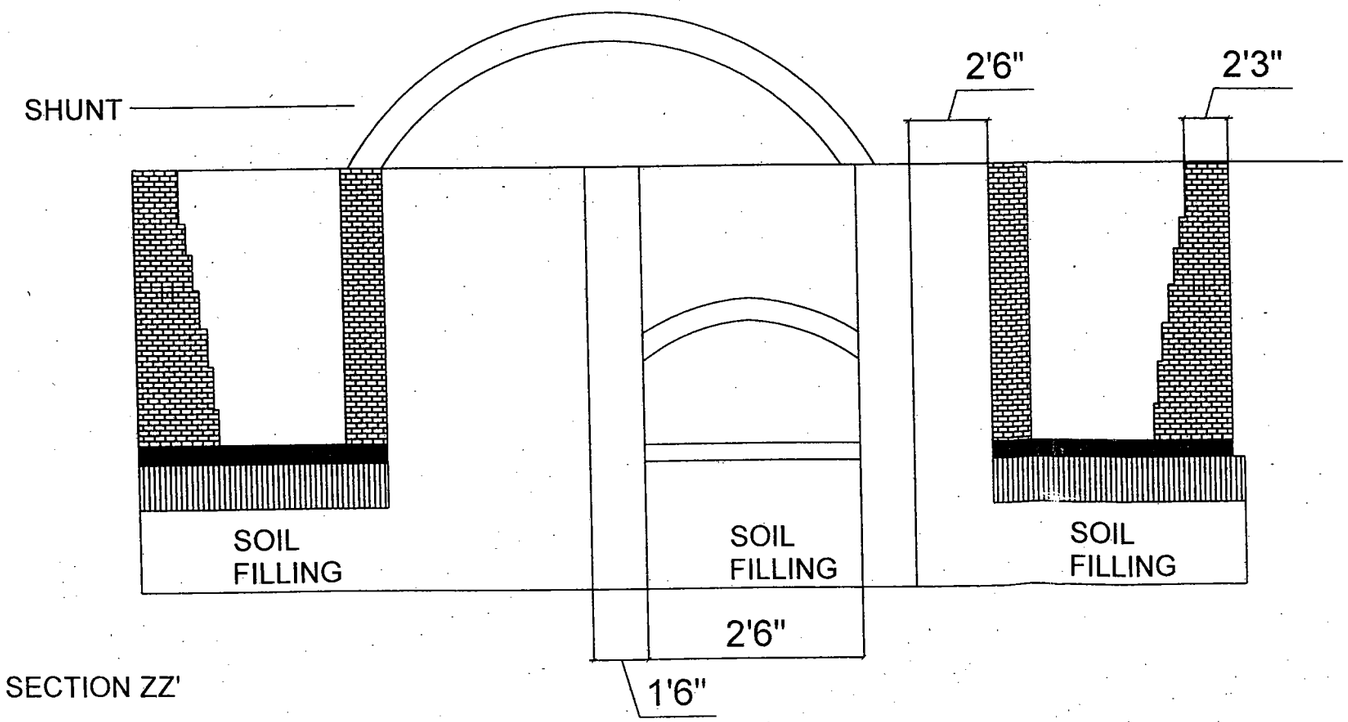
113



FRONT ELEVATION OF WALL
DETAIL W



FRONT ELEVATION OF MIYANA
DETAIL X



SECTION ZZ'

HYDRAFT/ ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

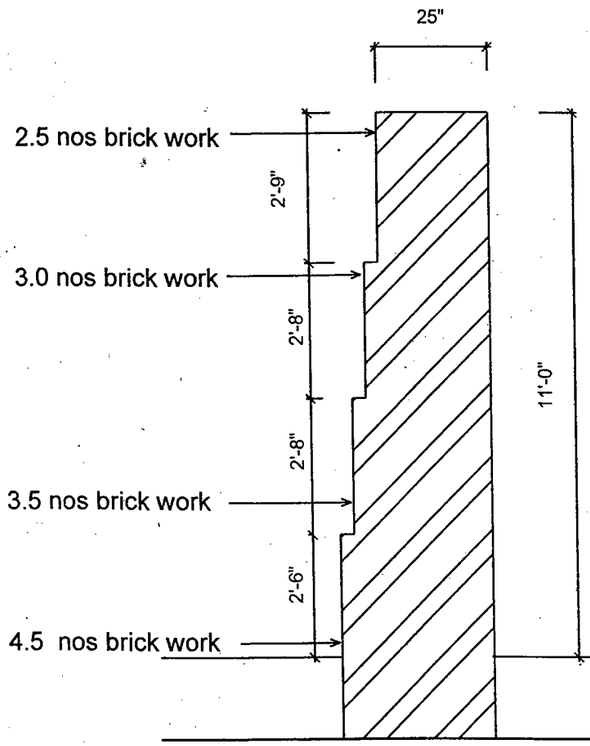
DRG No. TM-19/559

CLIENT
M/S GOVIND BRICK WORKS.
VILL. AGRA ROAD, DEVAMAI,
TEH. MAINPURI(U.P.)

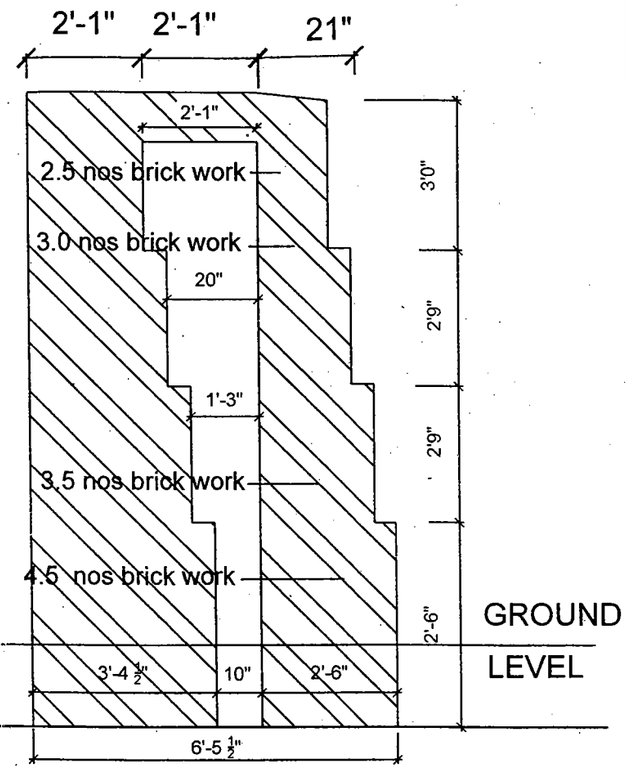
BY
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH
INSTITUTE, ROORKEE

114



DETAILS OF INSIDE WALL
SECTION AT 1-1



DETAILS OF OUTER WALL
SECTION AT 1-1

DESIGN :HIGH DRAUGHT
DOUBLE ZIG-ZAG KILN

HYDRAFT/ ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

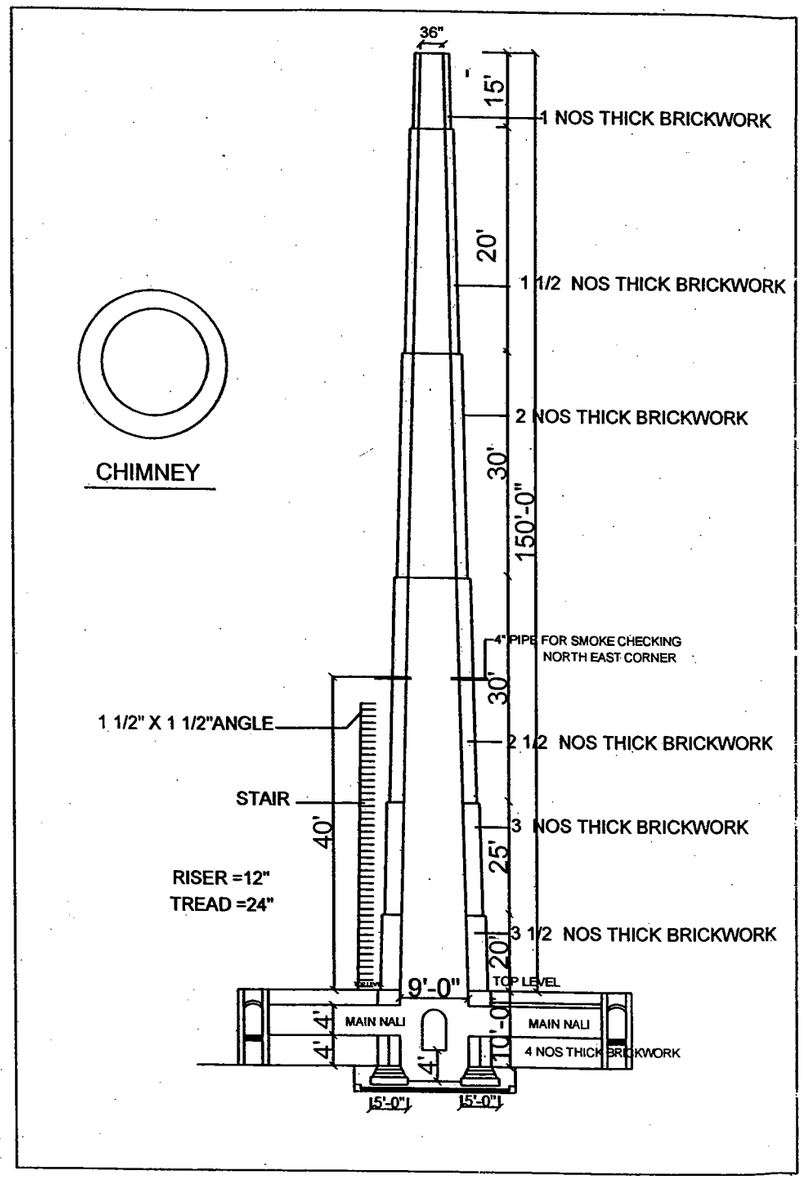
DRG No. TM-19/559

CLIENT
M/S GOVIND BRICK WORKS.
VILL. AGRA ROAD, DEVAMAI,
TEH. MAINPURI(U.P.)

BY
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH
INSTITUTE, ROORKEE

115



Longitudinal Section of Main Nali & Chimney

HYDRAFT/ ZIGZAG BRICK KILN

TEAM ENERGY SYSTEMS TAS DRG

PLAN & SECTION OF KILN

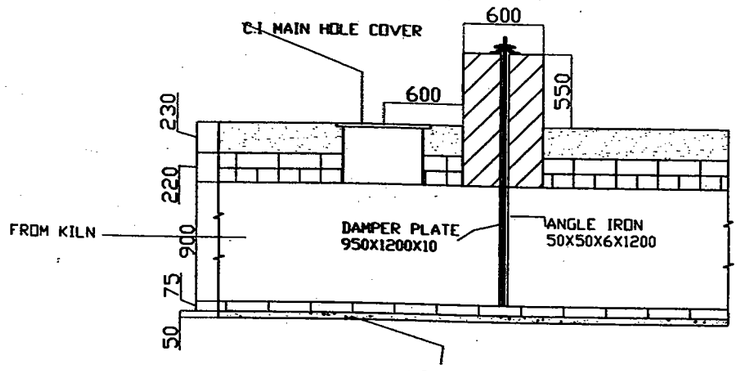
DRG No. TM-19/559

CLIENT
M/S GOVIND BRICK WORKS.
VILL. AGRA ROAD, DEVAMAI,
TEH. MAINPURI(U.P.)

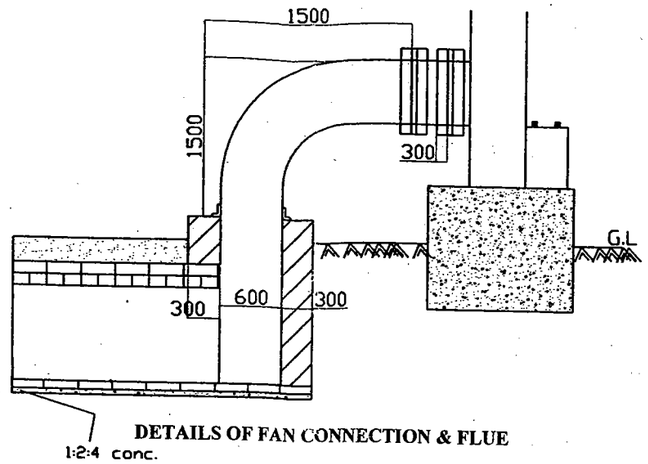
TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE

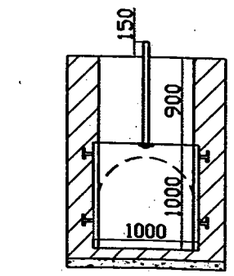
116



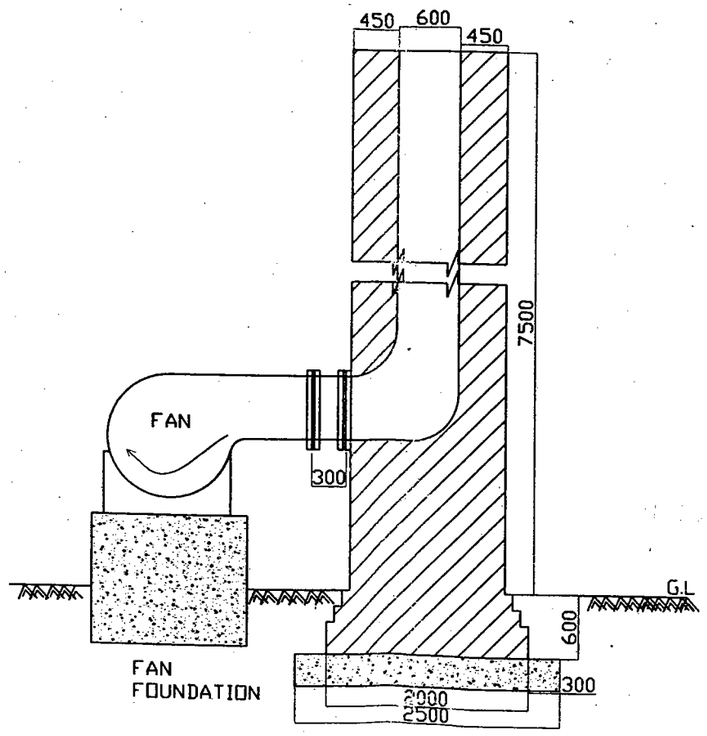
DETAIL OF MAIN FLUE



DETAILS OF FAN CONNECTION & FLUE



DETAIL OF PLATE DAMPER



DETAIL OF FAN & CHIMNEY CONNECTION

HYDRAFT / ZIGZAG BRICK KILN

PLAN & SECTION OF KILN

DRG No. TM-19/559

CLIENT

M/S GOVIND BRICK WORKS.
VILL. AGRA ROAD, DEVAMAI,
TEH. MAINPURI(U.P.)

BY

TEAM ENERGY SYSTEMS

AUTHORISED LICENSEE

CENTRAL BUILDING RESEARCH
INSTITUTE, ROORKEE

174

117

All Fee Payment Details for Unit Id - Unit Name : UPSWP23224061704 - M S GOVIND BRICKS WORKS

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Registration of User for Abstraction of Ground Water	5000	UP01524010814045326	ID : 203395899 2024-01-08 14:08:03	Paid

Close

FAST LABS 175/18

FOOD ANALYSIS AND SAMPLE TESTING LABORATORIES
FOOD, WATER AND ENVIRONMENT TESTING,
RESEARCH & DEVELOPMENT AND TRAINING SERVICES

FAST LABS
(A Unit of **FOODTECH CONSULTS INDIA PVT. LTD.**)
A-5, Ganga Vihar Colony, Dhandhupura Road
Agra-282006, Uttar Pradesh, INDIA
Phone : +91-9997727333, 9997969733
Email : foodtechconsults@gmail.com

TEST REPORT

Water Sample Analysis

Issued to :
M/S. GOVIND BRICKS WORKS
Deva Mai, Agra Road, Mainpuri
Dist. Mainpuri – 205001
Uttar Pradesh, India.

Report No. : FL/W2023102801
ULR Code : TC1159923000000366F
Report Issue Date : 31/10/2023

TC-11599

Information Provided by Customer
Nature/Name of the Sample : **Ground Water**
Sample Location : At Borewell Discharge Point
Sample Drawn on : 28/10/2023

Information Provided by Laboratory
Sampling Method : Sample is Provided by Govind Bricks Works
Sample Quantity & Packaging : 2.0 Litre Pet Bottle
Sample Received on : 28/10/2023
Duration of Performance of Test : 28/10/2023 to 31/10/2023
Environmental Conditions (Temp. & RH) : 24.3ºC & 48%
Remark (if any) : NA

RESULTS – PHYSICAL AND CHEMICAL ANALYSIS

Physical Description : Water is clear without any sediments suspended particles and extraneous matter.

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS: 10500-2012 (Amd. No.2 Sep-2018)	
					Acceptable	Permissible
1	Colour	IS 3025 (Part-4):2021	< 5.0	Hazen	5.0	15.0
2	Odour	IS 3025 (Part-5):2018	Agreeable	–	Agreeable	Agreeable
3	Turbidity	IS 3025 (Part-10):1984	< 1.0	NTU	1.0	5.0
4	pH	IS 3025 (Part-11):2022	7.80	–	6.5-8.5	No relaxation
5	Total Hardness (as $CaCO_3$)	IS 3025 (Part-21):2009	165.0	mg/L	200.0	600.0
6	Calcium (as Ca)	IS 3025 (Part-40):1991	36.0	mg/L	75.0	200.0
7	Iron (as Fe)	IS 3025 (Part-53):2003	< 0.060	mg/L	1.0	No relaxation
8	Chloride (as Cl)	IS 3025 (Part-32):1988	120.0	mg/L	250.0	1000.0
9	Residual Free Chlorine	IS 3025 (Part-26):2021	< 0.2	mg/L	0.2	1.0
10	Fluoride (as F)	APHA 4500F-D 23rd Edition	< 1.0	mg/L	1.0	1.5
11	Total Dissolved Solids	IS 3025 (Part-16):1984	339.0	mg/L	500.0	2000.0
12	Conductivity	IS 3025 (Part-14):2013	381.0	µs/cm	–	–

Verified By

Authorized Signatory
Ruchi Sharma, Technical Manager

Terms & Conditions :
1. The result (s) listed in the report refer only to the item(s) tested and it's Parameters(s). 2. Endorsement of products is neither inferred not implied. 3. Sample will be disposed after 15 days from the date of issue of test report unless otherwise specified. 4. This Test report is not to be reproduced wholly or in part and cannot be used as evidence in the Court of law and should not be used in any advertising media without our special permission in writing. 5. Total liability of our

FAST LABS
FOOD ANALYSIS AND SAMPLE TESTING LABORATORIES
FOOD, WATER AND ENVIRONMENT TESTING, RESEARCH & DEVELOPMENT AND TRAINING SERVICES

176
119

FAST LABS
(A Unit of **FOODTECH CONSULTS INDIA PVT. LTD.**)
A-5, Ganga Vihar Colony, Dhandhupura Road
Agra-282006, Uttar Pradesh, INDIA
Phone : +91-9997727333, 9997969733
Email : foodtechconsults@gmail.com

TEST REPORT

Water Sample Analysis

Issued to :
M/S. GOVIND BRICKS WORKS
Deva Mai, Agra Road, Mainpuri
Dist. Mainpuri – 205001
Uttar Pradesh, India.

Report No. : FL/W2023102801
ULR Code : TC1159923000000366F
Report Issue Date : 31/10/2023

TC-11599

Information Provided by Customer

Nature/Name of the Sample : **Ground Water**
Sample Location : At Borewell Discharge Point
Sample Drawn on : 28/10/2023

Information Provided by Laboratory

Sampling Method : Sample is Provided by Govind Bricks Works
Sample Quantity & Packaging : 2.0 Litre Pet Bottle
Sample Received on : 28/10/2023
Duration of Performance of Test : 28/10/2023 to 31/10/2023
Environmental Conditions (Temp. & RH) : 24.3ºC & 48%
Remark (if any) : NA

RESULTS – PHYSICAL AND CHEMICAL ANALYSIS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS: 10500-2012 (Amd. No.2 Sep-2018)	
					Acceptable	Permissible
13	Potassium (as K)	IS 3025 (Part-45):1993	5.10	mg/L	Not Specified	Not Specified
14	Silica (as SiO_2)	IS 3025 (Part-35):1988	2.70	mg/L	Not Specified	Not Specified
15	Sodium (as Na)	IS 3025 (Part-45):1993	42.0	mg/L	Not Specified	Not Specified
16	Magnesium (as Mg)	IS 3025 (Part-46):1994	21.87	mg/L	30.0	100.0
17	Aluminium (as Al)	IS 3025 (Part-55):2003	< 0.063	mg/L	0.03	0.2
18	Sulphate (as SO_4)	IS 3025 (Part-24 Sec. 1):2022	57.0	mg/L	200.0	400.0
19	Nitrate (as NO_3)	IS 3025 (Part-34):1988	32.10	mg/L	45.0	No relaxation
20	Chloramines (as Cl_2)	IS 3025 (P-26):2021	< 2.0	mg/L	4.0	No relaxation
21	Ammonium Nitrogen	IS 3025 (Part-34 Sec. 2):2021	< 0.5	mg/L	0.5	No relaxation
22	Total Alkalinity (as $CaCO_3$)	IS 3025 (Part-23):1986	210.0	mg/L	200.0	600.0

Remark : RFC-0.2 Min is applicable only when water is chlorinated. When Protection against viral infection is required, it should be minimum 0.5 mg/L.

End of Report

Verified By

Authorized Signatory
Ruchi Sharma, Technical Manager

Terms & Conditions :
1. The result (s) listed in the report refer only to the item(s) tested and it's Parameters(s). 2. Endorsement of products is neither inferred not implied. 3. Sample will be disposed after 15 days from the date of issue of test report unless otherwise specified. 4. This Test report is not to be reproduced wholly or in part and

FAST LABS 177

FOOD ANALYSIS AND SAMPLE TESTING LABORATORIES
FOOD, WATER AND ENVIRONMENT TESTING.
RESEARCH & DEVELOPMENT AND TRAINING SERVICES

120

FAST LABS
(A Unit of **FOODTECH CONSULTS INDIA PVT. LTD.**)
A-5, Ganga Vihar Colony, Dhandhupura Road
Agra-282006, Uttar Pradesh, INDIA
Phone : +91-9997727333, 9997969733
Email : foodtechconsults@gmail.com

TEST REPORT

Water Sample Analysis

Issued to :
M/S. GOVIND BRICKS WORKS
Deva Mai, Agra Road, Mainpuri
Dist. Mainpuri – 205001
Uttar Pradesh, India.

Report No. : FL/W2023102801
Report Issue Date : 31/10/2023

Information Provided by Customer

Nature/Name of the Sample	:	**Ground Water**
Sample Location	:	At Borewell Discharge Point
Sample Drawn on	:	28/10/2023

Information Provided by Laboratory

Sampling Method	:	Sample is Provided by Govind Bricks Works
Sample Quantity & Packaging	:	2.0 Litre Pet Bottle
Sample Received on	:	28/10/2023
Duration of Performance of Test	:	28/10/2023 to 31/10/2023
Environmental Conditions	:	Ambient
Remark (if any)	:	NA

RESULTS – ORGANOLEPTIC AND MICROBIOLOGICAL ANALYSIS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS: 10500-2012 (Amd. No.2 Sep-2018)	
					Acceptable	Permissible
1	Taste	IS 3025 (Part-8):1984 (Reaffirmed 2002)	Agreeable	–	Agreeable	Agreeable
2	E.coli	IS 15185 : 2002	Absent	Per 100mL	Should be Absent	No relaxation
3	Total Coliform	IS 15185 : 2002	Absent	cfu/100mL	Should be Absent	No relaxation
4	Yeast and Mould	IS 5403 : 1999 (Reaffirmed 2005)	Absent	Per 250mL	–	–
5	Aerobic Microbial Count (At 37 ± 1ºC in 24 hrs)	IS 5402 : 2012	< 10.0	cfu/ml	–	< 20.0

Inference : As per the above tested selected parameters only water sample **conforms** to the requirement of IS 10500:2012 in case of permissible limit of drinking water.

End of Report

Verified By

Authorized Signatory
Ruchi Sharma, Technical Manager

Terms & Conditions :
1. The result (s) listed in the report refer only to the item(s) tested and it's Parameters(s). 2. Endorsement of products is neither inferred not implied. 3. Sample will be disposed after 15 days from the date of issue of test report unless otherwise specified. 4. This Test report is not to be reproduced wholly or in part and

178 121

Original for Recipient ☐
Duplicate for Transporter ☐
Triplicate for Supplier ☐

Tax Invoice

ENVIRO EMPIRICAL SERVICES

Reg. Office- Bhabhauri, Dhantulsi, Bhadohi Pincode- 221309
Phone no.: 8766374977 Email: account@enviroempiricalservices.in
GSTIN: 09CKTPP4976P1ZO, State: 09-Uttar Pradesh

Bill To:

M/s Govind bricks works
DEVA MAI AGRA ROAD MAINPURI
GSTIN Number: 09AAIPV2846F1ZC
State: 09-Uttar Pradesh

Place of Supply: 09-Uttar Pradesh
Invoice No.: 220
Date: 01-12-2023
PO date: 01-12-2023
PO number: On Whatsapp

#	Item Description	HSN/SAC	Qty	Price	GST	Amount
1	Electromagnetic flow meter 50mm		1	₹ 38,520.00	₹ 6,933.60 (18.0%)	₹ 45,453.60
	Total		**1**		**₹ 6,933.60**	**₹ 45,453.60**

Tax type	Taxable amount	Rate	Tax amount
SGST	₹ 38,520.00	9.0%	₹ 3,466.80
CGST	₹ 38,520.00	9.0%	₹ 3,466.80

Amounts	
Sub Total	₹ 45,453.60
Total	**₹ 45,453.60**
Received	₹ 45,453.60
Balance	₹ 0.00

Invoice Amount In Words

Forty Five Thousand Four Hundred and Fifty Three Rupees and Sixty Paisa only

Terms and conditions

Thanks for doing business with us!

Bank details

Bank Name: INDIAN OVERSEAS BANK, NAREPAR UPARWAR
Bank Account No.: 361302000000110
Bank IFSC code: IOBA0003613
Account Holder's Name: ENVIRO EMPIRICAL SERVICES

For, ENVIRO EMPIRICAL SERVICES

Authorized Signatory

179/22

Close

Print

Commercial Taxes Department, Uttar Pradesh

A complete report of a registered dealer

TIN	: 09903700771	**Firm name**	: M/S GOVIND BRICK WORKS
Registration Date	: 13/11/2003	**Office Name**	: Mainpuri Sector-2, AC
Dealer Name	: SUNIL VERMA	**Dealer Address**	DEVAMAI MAINPURI
Cancel Date	:	**Suspend Date**	:
		Restore Date	:

1. Place of branches in U.P.

2. Place of branches outside U.P.

3. Place of factory/godown

4. Commodity Names and Nature of Business

Building bricks	69041000									
Other	69049000									

5. Annexure A

SUNIL VERMA	SRI MAHESH CHANDRA VERMA	01/01/1910 00:00:00	1217 NORTH CHHAPATTI INFRONT OF MALGODAM MAINPURI	1217 NORTH CHHAPATTI INFRONT OF MALGODAM MAINPURI	100%	AAIPV2846F	47	INDIAN

6. Annexure B

SUNIL VERMA	SRI MAHESH CHANDRA VERMA	01/01/1900 00:00:00	1217 NORTH CHHAPATTI INFRONT OF MALGODAM MAINPURI	1217 NORTH CHHAPATTI INFRONT OF MALGODAM MAINPURI	100% PROP	SELF

180

123

(Amended)

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :09AAIPV2846F1ZC

1.	Legal Name	SUNIL KUMAR VERMA			
2.	Trade Name, if any	M/S GOVIND BRICKS WORKS			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	DEVA MAI, AGRA ROAD, MAINPURI, Mainpuri, Uttar Pradesh, 205001			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	23/09/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				

Signature

Name	
Designation	
Jurisdictional Office	
9. Date of issue of Certificate	29/08/2018

Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on

Annexure A

Details of Additional Place of Business(s)

124

GSTIN	09AAIPV2846F1ZC
Legal Name	SUNIL KUMAR VERMA
Trade Name, if any	M/S GOVIND BRICKS WORKS

Total Number of Additional Places of Business(s) in the State 0

125

Annexure B

सत्यमेव जयते

GSTIN	09AAIPV2846F1ZC
Legal Name	SUNIL KUMAR VERMA
Trade Name, if any	M/S GOVIND BRICKS WORKS

Details of Proprietor

1		Name	SUNIL KUMAR VERMA
		Designation/Status	PROPRIETOR
		Resident of State	Uttar Pradesh

"True Copy"

VAKALATNAMA

183 126

IN THE COURT OF National Green Tribunal New Delhi

No. original Application No 493 of 2022 of

Sunny yadva Piff./Petition/Appealant

Versus

State of U.P. & Ors. Defdt./Respondent

Know all to whom these presents shall come that I/we _____

_____ the above-named _____ do hereby appoint,

Divya Singhvi Advocate chamber No 109 New Special Lawyer Chamber Complex Delhi

E-No-D/6372

Email-singhvidivya11@gmail.com

(hereinafter called the Advocates) to be my/our Advocate in the above-note case and authorise him :-

To act, appear and pleased in the above-noted case in the Court, or in any other Courts in which the same may be tried or heard and also in the appellate Courts.

To sign, file and present pleading, appeals, Cross-objections or petitions of execution, review, revision, restoration, withdrawal, Compromise or other petitions, replies, objections, or affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause.

To take out execution proceedings.

To deposit draw and receive moneys and grant, receipts there for and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other legal Practitioner authorising him to exercise the power and authorities hereby conferred upon the advocate whenever they may think fir to do so.

And I/We, the undersigned to hereby agree ratify and confirm all acts done by the Advocate or his substitute in the matter as my /our own acts, as if done be me/us to all intents and purposes.

And I/We, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.

And I/we, the undersigned, do hereby agree not to hold the advocate or his substitute reponsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/We, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the prosecution of the said cause until the same is paid up. If any costs are allowed from an adjourment, the Advocate would be entitled to the same.

In witness where of I/We hereun to set my/our hand to these presents the contents of which have been understood by me/us this.....day of.....

Sunil Kumar

Client

Accepted

Divya Singhvi

Advocate

Enrolment No

D/6372/2021